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# STANDING COMMITTEE ON LABOUR

(2017-18)

(SIXTEENTH LOK SABHA)

## MINISTRY OF TEXTILES

# [LAND ASSETS MANAGEMENT IN NATIONAL TEXTILE CORPORATION (NTC)]

# THIRTIETH REPORT



# LOK SABHA SECRETARIAT NEW DELHI

December, 2017/Agrahayana, 1939 (Saka)

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# [LAND ASSETS MANAGEMENT IN NATIONAL TEXTILE CORPORATION (NTC)]

Presented to Lok Sabha on 28th December, 2017

Laid in Rajya Sabha on 28th December, 2017



# LOK SABHA SECRETARIAT NEW DELHI

December, 2017/Agrahayana, 1939 (Saka)

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# COMPOSITION OF THE STANDING COMMITTEE ON LABOUR (2017-18)

# DR. KIRIT SOMAIYA - CHAIRPERSON MEMBERS Lok Sabha

- 2. Shri Udayanraje Pratapsingh Bhonsle
- 3. Shri Rajesh Diwakar
- 4. Shri Ashok Kumar Dohrey
- 5. Shri Satish Chandra Dubey
- 6. Shri Devajibhai Fatepara
- 7. Shri Satish Kumar Gautam
- 8. Dr. Boora Narsaiah Goud
- 9. Shri Rama Chandra Hansdah
- 10. Shri C. N. Jayadevan
- 11. Shri Bahadur Singh Koli
- 12. Dr. Arun Kumar
- 13. Shri Kaushalendra Kumar
- 14. Shri Hari Manjhi
- 15. Shri R. Parthipan
- 16. Shri Dayakar Pasunoori
- 17. Shri Hariom Singh Rathore
- 18. Shri Y.S. Avinash Reddy
- 19. Shri Naba Kumar Sarania (Hira)
- 20. Shri Kodikunnil Suresh
- 21. Shri Mulayam Singh Yadav

### Rajya Sabha

- 22. Dr. K. Chiranjeevi
- 23. Shri Ram Narain Dudi
- 24. Shri N. Gokulkrishnan
- 25. Shri Nazir Ahmed Laway
- 26. Shri P.L. Punia
- 27. Shri Rajaram
- 28. Shri Amar Shankar Sable
- 29. Ms. Dola Sen
- 30. Shri Tapan Kumar Sen
- 31. Vacant

#### **SECRETARIAT**

- 1. Ms. Rhimjhim Prasad Joint Secretary
- 2. Smt. Anita B. Panda Director
- 2. Smt. Archana Srivastva Under Secretary

# INTRODUCTION

- I, the Chairperson, Standing Committee on Labour (2017-18) having been authorized by the Committee do present on their behalf this Thirtieth Report on 'Land Assets Management in National Textile Corporation (NTC)' pertaining to the Ministry of Textiles.
- 2. The Committee took evidence of the representatives of the Ministry of Textiles and National Textile Corporation (NTC) on 3<sup>rd</sup> October, 2016 and 31<sup>st</sup> May, 2017. The Committee considered and adopted the Draft Report at their sitting held on 21st November, 2017. The Committee wish to express their thanks to the officers of the Ministry of Textiles and National Textile Corporation (NTC) for tendering oral evidence and placing before them the detailed written notes and post evidence information as desired by the Committee.
- 3. For ease of reference, the Observations and Recommendations of the Committee have been printed in thick type in the body of the Report.

New Delhi; 15<sup>th</sup> December, 2017 24<sup>th</sup> Agrahayana, 1939 (Saka) DR. KIRIT SOMAIYA
CHAIRPERSON,
STANDING COMMITTEE ON LABOUR

# GIST OF OBSERVATIONS/RECOMMENDATIONS AS CONTAINED IN THIS REPORT

Concerned with the gross deficiencies in the performance of NTC in their Land Assets Management, the Standing Committee on Labour had decided to examine the subject "Land Assets Management in NTC" on priority and held evidences of the representatives of the Ministry of Textiles and NTC on 03.10.2017 and 31.05.2017

In the present Report, the Committee have made various observations/recommendations on the following points:

- 1. The data of land assets of NTC must be centralised alongwith uploading of all the details on NTC website.
- 2. An action plan be chalked out for framing of guidelines on asset management alongwith finalisation of Land Utilisation and Management Policy, as the NTC are incurring huge expenditure annually on maintenance/ security of land lying idle in the absence of Land Utilisation Policy.
- 3. NTC have sold 1367.66 acres of freehold land for Rs.5503.52 crore. An action plan for 775.44 acres of land which is free from any dispute/encroachment, be drawn for its gainful utilization/monetization within the next 6 months.
- 4. As regards court cases, the Committee have noted that NTC is facing 140 cases, which are mainly related to title disputes, encroachment by ex-workers/ unauthorised occupants/ chawls/ slum dwellers/shops, disputes relating to renewal of

of erstwhile lease. claims owners/sub-lessees, prenationalisation encroachment, etc. The Committee have noticed that many of the cases have not come up for second or further hearing during the last many years due poor/inappropriate handling of these cases. The Committee have, therefore, recommended that NTC and the Ministry of Textiles may draw an action plan to work in mission mode and also, if need be, Ministry of Law and Justice be involved for drawing up of a separate designated bench for hearing the cases relating to NTC on urgent and regular basis.

5. Concerned with the fact that 2106.06 acres freehold land and 651.29 acres of leasehold land which is lying idle, is leading to a huge annual expenditure (on maintenance/security/wages etc.) of Rs.3153.41 lakh by the NTC, the Committee have stressed upon an urgent decision on the utilisation or otherwise of the idle land in order to avoid the unnecessary expenditure.

#### REPORT

# Chapter-I

# INTRODUCTORY

National Textile Corporation Ltd (NTC) was established in 1968, primarily to manage the affairs of the sick textile undertakings taken over by the Government of India in three Nationalisation Acts in the years 1974; 1986; and 1995. On account of obsolete technology; excess manpower; poor productivity, etc. 8 of its 9 subsidiaries were referred to the Board for Industrial & Finance Reconstruction (BIFR) in the year 1992-93. The BIFR approved Revival Schemes for all the 9 subsidiaries-8 subsidiaries of them in the year 2002-03 and the 9th subsidiary in the year 2005. The Company has been implementing the Revival Scheme since then. The original Sanctioned Scheme (SS-02) of 2002-03 was to be implemented at a total cost of ₹ 3937 crore with a component of ₹ 736 crore allocated towards modernisation of 53 mills. This Scheme was modified twice- first in the year 2006 (MS-06) at a revised total cost of ₹ 5267 crores which included a component of ₹ 530 crore for modernisation of 22 mills for the second time in the year 2008 (MS-08) at a revised total cost of ₹9102 crores with component of ₹ 1155 crore towards modernisation of 22 mills with extended capacity including setting up of 4 new mills. The scheme was extended up to 31.03.2012 by BIFR.

- 1.2 Details of the mills nationalised/closed/modernised/revived are as hereunder:
  - I. 119 mills nationalised under the three Nationalization Acts and one new mill set up at Hassan.
  - II. 78 mills have been closed (including 2 mills namely Finlay and New Minerva relocated)
  - III. 21 mills have been modernisation/ newly set up.
  - IV. 2 mills taken out of JV list have been partially modernised.

- V. 1 mill is slated to be set up as Technical Textile Unit in Rajasthan.
- VI. 2 mills transferred to Government of Puducherry.
- VII. 16 units slated for revival through JV route 5 units have been revived and remaining 11 units where MOU for JV was signed were cancelled on review. Matter in case of these 11 mills is <a href="mailto:sub-judice">sub-judice</a> before Court/ Arbitral Tribunal.
- 1.3 M/S NTC Ltd ceases to be sick industrial company, within the meaning of section 3(1)(0) of SICA because of its net worth turning to positive, vide BIFR order dated 28.10.2014. The present net worth of the Company is ₹ 1301.00 crore (Approx.) as on 31.03.2016. The BIFR has directed that unimplemented provision of revival scheme shall be implemented by the respective authority.
- 1.4 The details of unimplemented provisions that require the approval from various agencies are as under:-
  - 1. Write off of Government of India loan of ₹ 6250 Lakh released to NTC during 2006-07 and waiver of interest accrued thereon till date.
  - 2. Waiver of interest on Government of India loan of ₹ 20750.00 Lakh provided to NTC Ltd. for meeting the shortfall in wages during 2007-08 and 2008-09.
  - 3. Income Tax Relief and Concessions.
  - 4. Waiver of damages in respect of ESI dues.
  - 5. Waiver of damages in respect of EPFO dues
  - 6. Hank Yarn Obligation
- 1.5 NTC has a huge land bank with total land measuring around 3623.74 acres (3611.78 acres after handing over 11.96 acres to Government of Maharashtra for Dr. B.R. Ambedkar Memorial), out of which 960.85 acres is lease hold and remaining 2662.89 acres is freehold. According to NTC, the passing of Textile Undertaking

(Nationalisation) Laws (Amendment and Validation) Act, 2014, by the Parliament on 17th December, 2014, has helped the Company in protecting the lease hold properties of 960.85 acres valuing of ₹ 5825 crore (Approximate) vested with NTC. It was necessitated as the courts were not granting protection to NTC under various Rent Control Acts and not interpreting the provisions of Nationalisation Acts in the right spirit. It helped the Ministry/ NTC to retain the leasehold land which came to NTC after nationalisation and also enable the Central Government/ NTC to avoid the liability of hundreds of crores of rupees towards mesne profit.

- 1.6 As on 31st July, 2016, the employee strength of NTC is 7980 with 63573 employees already left after availing MVRS (voluntary retirement) since April, 2002. An amount of ₹ 2381.70 crore has been paid by way of compensation to these employees. Further, NTC has also closed 193 unviable showrooms of the Retail Marketing Division. Initially the fund required for payment of MVRS compensation was mobilised by private placement of bonds from the market to the extent of ₹ 2028 crore. The Company has already paid on time ₹2028 crore on redemption of bonds ₹789 crore as interest and ₹89 crore as 1% per annum guarantee commission to MOT on these bonds, in addition to paying ₹294 crore as one time settlement to banks and financial institutions. The entire fund required for the implementation of the Revival Scheme is generated through sale of assets of the closed mills and surplus assets of the viable mills. NTC has so far generated ₹6584 crore by sale of assets by an Asset Sale Committee, constituted by BIFR/MOT.
- 1.7 It has been stated that while the Company has been supported by budgetary allocation since its inception, the NTC has not availed any budgetary support since the year 2009-10 and is managing its affairs from its own resources.

#### **MODERNISATION AND RELOCATION**

1.8 NTC has set up 3 new Green Field Projects and partially modernised 20 mills. Status of modernisation of 23 mills by NTC itself as on 30.06.2016 is as under:

#### **A.** 18 Mills - Modernised

Mill-wise modernisation completion dates are as under:-

S1.No	Name of the Mills	Completion date
1.	Coimbatore Murugan Mills	December, 2007
2.	Algappa Mills	December, 2007
3.	Cambodia Mills	November, 2007
4.	Barshi Textile Mills	December, 2007
5.	Kerala Lakshmi Mills	December, 2007
6.	Podar Mills	July, 2008
7.	Kaleeswarar 'B' Mills	July, 2008
8.	Pioneer Mills	July, 2008
9.	Pankaja Mills	December, 2008
10.	Indu Mill No.5	October, 2008
11.	New Bhopal Mills	December, 2008
12.	Burhanpur Tapti Mills	December, 2008
13.	Vijaya Mohini Mills	October, 2008
14.	Tata Mills	March, 2009
15.	Arati Mills	March, 2009
16.	Cannanore S&W Mills, Mahe	March, 2009
17.	Sri Rangavilas Mills	March, 2009
18.	Cannanore S&W Mills, Cannanore	March, 2010

# B. Mills set up by relocation:

# 1. Finlay Mills, Achalpur:-

The mill has become fully operational in the year 2011 and has a capacity of 48,000 spindles and 144 looms.

# 2. New Minerva Mills, Hassan:

The mill has become fully operational in the year 2011 and has a capacity of 43200 spindles and 48 looms.

# 3. Rajnagar Mills, Ahmedabad:-

The mill has become fully operational in the year 2012 and has a capacity of 36000 spindles and 72 looms.

## C. 2 Mills taken out of JV list for modernisation by NTC

NTC is stated to be considering to modernise two mills namely Coimbatore Spinning & Weaving Mills, Coimbatore and Tirupathi Cotton Mills, Renigunta. Presently partial modernisation in these mills has been done by spending ₹82 Lakh and ₹385 Lakh respectively.

In addition to above, NTC has expanded the Spindle Capacity of the following mills:

S1.No	Name of the Mills	Capacity Addition
1	Cannanore Mills, Cannanore	26112
2.	Pioneer Spinners, Kamudakudi	17952
3.	Kaleeswarar 'B', Kalayarkoil	14688
4.	Burhanpur Textile Mills, Burhanpur	31968
5.	New Bhopal Textile Mills, Bhopal	23328
	Total	114018

### 1.9 FUTURE PLANS OF NTC

- 1. To make the company completely vertically integrated company i.e from spinning to garmenting.
- 2. To produce value added products and transform retail marketing outlets.
- 3. To establish state-of-the-art, modern competitive integrated mills by further modernisation, relocation, consolidation and expansion.
- 4. To generate resources internally by monetising the surplus assets of the company which are to be used only to textile activities within the purview of STUNA.
- 5. Turnaround the Company through:
  - Rationalisation of power cost by utilising Government reforms.

- Rationalisation of wage cost by tapping labour reforms of Government of India.
- Optimising the raw material Cost through E- Governance of Government of India.
- Realignment and value maximisation of NTC products for every changing market needs.
- 6. Diversification into value added products including technical textiles.

# 7. Shifting & Consolidation of mills from unviable locations to viable locations.

The following initiatives are being taken by the company:-

• Setting up of a new spinning unit of Amravati with 1,02,144 spindles, 4 open-end spinning (Rotors) and 8 Vortex machine.

Consolidation of existing Units-

- Merger and consolidation of 2 Kerala State mills namely Algappa and Kerala Lakshmi Mills at the land of Kerala Lakshmi Mills Thrissur.
- Merger and consolidation of 4 Coimbatore based mills at Coimbatore spinning & weaving mills, Coimbatore.

NTC board in its meeting No.356 held on 12th May, 2015 approved 1st phase of preparing modernisation scheme, incorporating the following, NTC future plan 2015:

- Recommendations of Consultant M/s Gherzi Eastern on Gap Analysis of Balance modernised mills (replacement of all machinery older than 20 years).
- Setting up a new unit at Amravati installing 250 looms wider width and process House having a capacity of 1,00,000 metres per day (out of which 70000 Mtrs. Shriting), coating machine and yarn dying capacity of 5 Tons/day.
- Setting up paper making non-woven technical textile unit.

#### 1. AMRAVATI SPINNING UNIT

Three Mumbai based mills and one at Barshi to be consolidated and merged at Amravati (Maharashtra) -77452 Spindles with addition of new four open-end Spinning and new eight Vortex machines.

#### 2. AMRAVATI WEAVING AND PROCESSING UNIT

- I. Weaving capacity of 250 wider width looms (214 New + 36 Shifted from Tata Mills Mumbai).
- II. New wider width process house of 1,00,000 meters per day capacity with coating machine, bleaching line and printing with automated sheet manufacturing line for 70,000 meters.
- III. New 5 tons/ day yarn dyeing plant.

The project involves relocation of existing 3 Mumbai Mills (Tata, Indu-5 & Podar) and Barshi Mills, Barshi to Amravati Land includes modernisation and integration at one place. Details of cost of project and capacity of proposed project as per NITRA scheme are as under:

(1) Cost of Projects				(₹ in Cr.)	
S1. No	Particulars		Consolidation of Spinning	Weaving, Process & Garmenting	Total Amrawati Setup
i)	Land		4.10	4.10	8.20
ii)	Plant Machinery	&	113.39	326.43	439.82
iii)	Civil Building	&	77.46	100.68	178.14
	Others		3.74	8.02	11.76
	Total				637.92

2. Physical		Present		Proposed		
	(Annual)		Spinning	Weaving, Process & Garmenting	Total	
(i)	Yarn Lakhs Kgs.	66.16	145.67	0	145.67	
(ii)	Cloth Lakh Mtr.	34.27	0	214.92	214.92	

However, recently board has decided to appoint a consultant for preparation of Bankable detailed Project Report (DPR) of Composite Textile Unit at Amravati and the appointment of consultant is in the process.

## 1.10 CHALLENGES

- 1. Generations of funds from surplus assets to finance the proposed capital expenditure.
- 2. To manage the concerns of all stakeholders on shifting from unviable to viable locations.
- 3. Attracting talented professionals for becoming competitive with private players.

### 1.11 BARRIERS

- 1. Average modernisation index is only 50%.
- 2. Absence of forward and backward integration.
- 3. Capital intensive fast changing technology.
- 4. Many of the mills located in big/ capital cities have become unviable because of urbanisation.
- 5. Market volatility (unusual behavior).
- 6. Uneven field of export due to international laws and trade agreements.
- 7. Compliance of environmental laws considering very old set up.
- 8. Evaluation of future plans based on past performance creates hindrance in going forward.

# **Chapter-II**

# I. Land Policy

- 2.1 The total land holding of NTC (freehold/leasehold/disputed/showroom) all over India as intimated by the NTC is 3611.78 acres\* out of which 960.85 acres is leasehold; 2,650.93 acres is freehold and 1,508.95 acres is disputed (141.41 acres leasehold; 1384.54 acres freehold). (State-wise details of land has been placed at **Annexure-I**).
- 2.2 During evidence the representatives of the Ministry informed as under:-

"Today's main issue is related to asset management and the way they are managing their assets. They have got permission to sale some portion of land under BIFR. They were owner of 3600 acres of land out of which 900 acre land is freehold and 2700 acre is leasehold. 800 acres of land among the total land comes under the operational area of the mill which is utilized and remaining 2800 acres of land is surrounding area or available elsewhere. The Committee is given the information regarding freehold, disputed and sold land".

2.3 When asked about the procedure of maintenance of hard inventory of land assets and the level at which it is maintained, the NTC informed as under:-

"Hard copies of the records are maintained in the region/mills under the control & command of Mills/Region's Head".

2.4 During the year 2016, the Finance Minister announced a policy on Asset Management for which a Committee was also constituted. The mandate of the Committee was to frame Guidelines to be followed by each of the Public Sector Unit. Based on that, each PSU had to prepare an action Plan.

<sup>\* 11.96</sup> acres of Indu Mill given to Govt. of Maharashtra for Ambedkar Memorial.

2.5 Asked about the Guidelines received by NTC and if any Action Plan has been prepared by the NTC, the NTC have intimated as under:

"No guidelines have been issued relating to land asset management. However, NTC has received Guidelines on Capital Restructuring circulated by Ministry of Finance, Department of Investment and Public Asset Management dated 27.05.2016, under Ministry of Textiles letter dated 19.07.2016."

# 2.6 During evidence the representatives of the Ministry informed as under:-

"As far as land assets are concerned, NTC has succeeded in bringing about transparency in land assets. They have put it on their website all the land assets of all the mills. It has also been shared with L&DO as directed by Government. As far as long-term uses of these land assets are concerned, the Government has decided to come up with certain guidelines. The Department of Economic Affairs is working on it; as soon as these guidelines are finalised and given to us, we will be making a plan in accordance with and in tune with the guidelines which will be finalised by Government."

# 2.7 They further informed as under:-

"As regard the second step there are some assets which are dispute free and free hold. The decision regarding how to monitize the land, how to utilize it, should make new mill or should be sold, can be taken only by the Board, NTC and management when the guidelines will be issued in this regard by the committee constituted by the Government. They have to create an action plan on the basis of those guidelines."

# 2.8 Furthermore, they informed that :-

" As I said, we are waiting for those guidelines. The NTC plan will be formulated on the basis of those guidelines. This is a fact that these assets are very valubale. I am sure that if the assets are utilised properly then the entire liablity of the NTC will be settled. As Government has directed to formulate the plan according to the guidelines thus we are waiting for the guidelines."

2.9 When the Committee asked about the details of 'Land Policy' alongwith the facts and status thereof. The NTC have informed as under:

"The land assets of NTC closed textile mills are to be utilized as per the provisions of Sick Textile Undertakings (Nationalization) Act, 1974, Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1986 and The Textiles Undertakings (Nationalization) Act, 1995. Draft Land policy of NTC is under deliberation of the Board."

2.10 During evidence the representatives of the Ministry informed as under:-

"As the land policy is concerned a detailed deliberations has been taken place at the level of NTC. NTC has also formulated a draft in this regard. Some discussion also taken place at the level of Competent Authority Board but it is not finalized uet. Whenever the Board finalize the action plan it will be sent to the Government and will be implemented after the approval of the Cabinet. After nationalisation of the private mills the land first declare waste by the Government first and then NTC. According to the policy they cannot aelinate through direct transfer, morteguge and sale the land. Whichever policy is formulated will be implemented only after the approval of the Cabinet".

2.11 The Committee note that at present the inventory of the land assets of NTC is not centralized and thus it is maintained Region-wise/Mills-wise under the control and command of Mills/Region's Head. The Committee wish a consolidated data of land holdings be maintained by the NTC. In so far as the Ministry's stance on putting all details on NTC website in concerned, the name, location, address, etc. of the running NTC mills only were found to be displayed there. They therefore, desire that from now onwards a Centralised data bank of all land assets be maintained by the NTC.

- 2.12 The Committee note that during the year 2016 the Government had constituted a Committee for framing Guidelines on Asset Management to be followed by each of the Public Sector Units (PSU). Based on the Guidelines, an Action Plan was required to be prepared by each of the PSU. The Committee have been informed by NTC that they have received Guidelines on Capital Restructuring, from DIPAM (Ministry of Finance). NTC has to take decision on the Guidelines to be issued by the said Government Committee formed by the Department of Economic Affairs, Ministry of Finance, on asset management. The Committee desire to know about the action NTC has taken after receipt of the Guidelines. Further they desire to be apprised of whether the Guidelines on asset management have since been issued by the said Government Committee and if so, NTC should start preparing an action plan accordingly without delay. They desire to be furnished with the status on the matter at the action taken stage.
- 2.13 During evidence held on 3rd October, 2016, the Committee were informed that the draft Land Policy of NTC was under deliberation of their Board. The Committee trust that the Land Policy would have been finalised by now. A copy thereof may be furnished to the Committee.

### II. Freehold Land

- 2.14 As per the information furnished to the Committee, NTC are having 2,650.93 acres of freehold land. When the Committee desired to know about the freehold land lying idle alongwith the expenditure being incurred on its maintenance/security etc. and the justification therefor, the NTC informed that 2,106.06 acres of freehold land is lying idle and expenditure incurred thereon is ₹ 3153.41 lakh per annum. However, they did not provide any justification therefor.
- 2.15 As per the information provided by the NTC 1,367.66 acres of freehold land has been sold by the NTC for ₹ 5,503.52 crore.
- 2.16 When asked about the land lying vacant which is not encroached/disputed and the action plan for its gainful utilisation, the NTC informed as under:-

"Land vacant - not encroached/disputed has been shown below. Further, land utilisation policy is under finalisation."

	LIST OF VACANT LAND NOT ENCRO	ACHED / DISE	PUTED		
	NATIONAL TEXTILE CORPORATION LIMITED				
	VACANT LAND AVA				
S.No.	NAME OF THE MILLS STATE WISE	LEASE HOLD ( Area In Acres)	FREE HOLD (Area In Acres)		
1	2	3	4		
	ANDHRA PRADESH				
1	Tirupathi Cotton Mills, Renigunta	0.00	41.71		
2	Anantpur Mills, Tadapatri	0.00	44.71		
	ASSAM	_	-		
3	Associated Industries, Chandrapur	0.00	70.00		
	BIHAR	-	-		
4	Bihar Cooperative Tex. Mills Mokameh	0.00	30.55		
	GUJARAT	-	-		

5	Rajnagar No.1 & 2, Ahmedabad	8.27	0.00
6	Petlad Textile, Petlad	30.18	0.00
7	Viramgam Textile Viramgam	14.02	0.00
	KARNATAKA	_	-
8	Mysore Mills, Bangalore	0.00	3.17
9	MSK Mills,Gulbarga	0.00	38.00
10	Minerva Mills, Bangalore	0.00	29.55
11	Sree Yellamma, Tolahunse	0.00	138.14
	PUNJAB		-
12	Suraj Textile Mills,Malout	0.00	21.06
	RAJASTHAN	_	-
13	Udaipur Cotton Mills, Udaipur	0.32	14.04
14	Mahalaxmi Mills, Beawar	0.00	16.00
15	Bijaynagar Cotton Mills,Bijaynagar	0.00	15.29
	MADHYA PRADESH	_	-
16	New Bhopal Tex. Mills	53.79	0.00
17	Indore Malwa, Indore, 31 Dewas Road, Indore.	16.57	0.00
18	Govind Nagar, Indore	18.89	0.00
19	Indore Malwa Ginning Factory, New Dewas Road, Indore	10.88	0.00
20	Hira Mills, Ujjain	72.08	
21	Kalyanmal Mills Indore	33.85	0.00
22	Bengal Nagpur Mills,	35.04	0.00
23	Burhanpur Tapti Mills	6.00	0.00
	MAHARASHTRA	_	-
24	RSRG Mills,Akola	0.00	8.11
25	Tata Mills, Mumbai	14.75	0.00
26	Jam Mills, Mumbai	0.00	7.58
27	Indu Mills No. 4, Mumbai	0.00	7.80
28	Sita Ram Mills, Mumbai	0.00	11.87

29	Kohinoor Mills No. 1 & 2, Mumbai	3.21	13.82
30	Barshi Mills, Barshi	22.45	0.00
31	Finlay Mills	0.00	10.40
32	Madhusudan Mills, Mumbai	0.00	11.19
33	Aurangabad Mills, Aurangabad	0.00	1.04
	TAMILNADU		
34	Kalleswarar 'A' Mills	0.00	15.88
35	Sri Rangavilas Mills,Coimbatore	0.00	0.91
36	Coimbatore Murugan Mills,Cmb.	0.00	0.35
37	Somasundaram Mills, Coimbatore	0.00	6.87
38	Coimbatrore Spg. & Wvg. Mills	0.00	18.96
39	Kaleswarar Mills 'B' Unit	0.00	53.05
40	Pioneer Spinners,	0.00	33.47
	UTTAR PRADESH	-	-
41	Swadeshi Cotton Mills, Naini	25.24	0.00
42	Bijli Cotton Mills, Hathras	1.74	0.00
43	Swadeshi Cotton Mills,Kanpur	0.00	54.50
44	Atherton Mills, Kanpur	18.63	4.99
45	Luxmi Rattan Mills,Kanpur	0.00	13.40
46	New Victoria Mills, Kanpur	31.18	0.00
47	Muir Mills, Kanpur	42.03	4.85
	WEST BENGAL	-	-
48	Sodepur Cotton Mills	0.00	9.07
49	Bengal Fine Tex. Mills No.1		19.04
50	Manindra B.T. Tex. Mills,Cossimbazar	0.00	6.07
	GRAND TOTAL	459.12	775.44

2.17 The Committee note that in their land bank, the NTC has 2,650.93 acres of freehold land, out of which 2,106.06 acres land is lying idle. They further note that NTC is incurring an expenditure of

₹ 3153.41 lakh per annum towards maintenance/security of the land. The land utilisation policy of NTC is stated to be under finalisation. The Committee are concerned to note that on the one hand the NTC are selling their land to overcome their past burden and revive/modernise the Mills for their survival and on the other hand they are spending a very large amount annually on maintenance of land, which is lying idle, due to non-finalisation of their land utilisation policy. The Committee are of the view that being a Board run Company, NTC must take decisions fast, albeit subject to ratification as needed from the Competent Authority, so as to avoid any unfruitful expenditure. The Committee therefore, recommend that the Land Utilisation Policy may be finalised at the earliest so that the land identified for sale or otherwise could be decided upon.

2.18 The Committee note that 775.44 acres of land of NTC is free from any dispute/encroachment. The Committee recommend that an action plan be drawn up positively in the next 6 months for its gainful utilisation. To start with, the NTC may draw up plan for their existing freehold land in cities like Bengaluru, Mumbai, Aurangabad, Coimbatore and Kanpur, where the land value is exorbitant, under intimation to the Committee.

## III. Leasehold Land

2.19 As per the details provided to the Committee total leasehold land of NTC is 960.85 acres out of which 116.70 acres have been sold for ₹ 427.42 crore. When asked whether the NTC was authorised to sell the leasehold land, the NTC replied as under:

"Yes. As per the section 11 (a) of Sick Textile Undertakings (Nationalization Amendment Act 1995) is reproduced as under "11(a) If the National Textile Corporation considered necessary or expedient for the better management , modernization list restructuring or revival of a sick textile undertaking so to do It may, with the previous sanction of central government , transfer, mortgage, sell or otherwise dispose of any land, plant machinery or any other assets of any of the sick textile undertakings.

Provided that the proceeds of no such transfer, mortgage, sell, disposal shall be utilized or any purpose other than the purpose for which the sanction of Central Government has been obtained."

2.20 As regards the period of lease and its gainful utilisation by NTC alongwith the details of remaining period of lease, the NTC have informed as under:

	LEASE PERIOD OF NTC MILLS				
SI No	Name of the Property	Total lease period	Gainfully utilized by NTC	Remaining period	
	MADHYA PRADESH				
1	Indore Malwa, Indore,	Perpetual	38 Years	Perpetual	
2	Kalyanmal Mills, Indore	Perpetual	33 Years	Perpetual	
3	Swadeshi Cotton Mill, Indore	Lease deed not available		Lease deed not available	
	MAHARASHTRA				
	Model Mills, Nagpur				
4	Plot No. 3 vacant area out of Plot of Old Labour Chawls	90 Years (30 years each since 1921)	32 Years	5 Years	
	A strip of land located in between Plot No. 3 & Plot of Old Labour Chawls	90 Years (30 years each since 1921)	33 Years	4 Years	

	Plot of Old Labour Chawls with Chawls	90 Years (30 years each since 1921)	37 Years	Nil
5	Tata Mills, Mumbai	1921)		
	Release of sub-leased land with balance FSI (Part land)	999 Years	21 Years	978 Years
6	Barshi Textile Mills, Barshi			
	Vacant land near Labour Colony (Part land)	99 Years	39 Years	9 Years
7	Nanded Textile Mills, Nanded	118 Years	32 Years	23 Years
8	RBBA Mills, Hinganghat		refund the 1st inst bidder with interest (of of six months. The bidder in the Hon'b beendismissed.Firstl	ourt Mumbai directed to alment paid by highest @ 6% p.a within a period SLP filed by the highest le Supereme Court has nstalmentalongwith6% aid to the highest bidder ₹ 50,000/-hasbeen
	GUJARAT			
9	Ahmedabad Jupiter Tex. Mills	Permanent Lease	33 Years	Permanent Lease
10	Jehangir Textile Mills	Permanent Lease	33 Years	Permanent Lease
11	New Manekchowk Tex. Mills	Permanent Lease	37 Years	Permanent Lease
	Viramgam Tex. Mills	99 Years	33 Years	11 Years
13	Ahmdabad New Tex. Mills	Permanent Lease	35 Years	Permanent Lease
14	Fine Knitting Mills	Permanent Lease	35 Years	Permanent Lease
15	Mahalaxmi Tex. Mills	99 Years	36 Years	20 Years
	UTTAR PRADESH			
	Bijali Cotton Mills	Permanent Lease	29 Years	Permanent Lease
17	Swadeshi Cotton Mills, Naini	99 Years	17 Years	53 Years
	RAJASTHAN			
18	Udaipur Cotton Mills, Udaipur	99 years	19 Years	60 Years

2.21 As regards the ratio of profit earned/loss suffered till the sale of leasehold land, the NTC have replied as under:

All the lease hold lands have been sold as per mandate of BIFR in accordance with schemes sanctioned in 2002, 2006 and 2008. During the years in which lease hold lands were sold, NTC's Profit/Loss position was as under:-

SI No.	Year of Sale of Lease HoldLand	Profit/(Loss) during the year (Rs. In Crore)	Value realized of Lease Hold Land (Rs. In Crore)
1	2002-03	(1596.27)	0.15
2	2003-04	847.88	8.07
3	2004-05	(866.87)	13.75
4	2005-06	1229.17	1.94
5	2006-07	(530.04)	0.37
6	2007-08	(510.19)	165.20
7	2008-09	4179.43	37.00
8	2009-10	83.14	55.01
9	2010-11	1324.23	145.93

- 2.22 Regarding the license fee paid by NTC initially for getting the land on lease hold, the NTC informed that no license fee has been paid by them.
- 2.23 As regards lease rent paid by the NTC, the Committee were informed as under:

"It is intimated that lease rent of the leasehold properties under NTC offices at NTC-WRO, Mumbai, NTC-SRO, Coimbatore, NTC, Sub offices, Indore and Ahmedabad are being paid except properties under NTC Sub office, Kanpur. However, there are certain properties at Regional offices and Sub offices for which lease rent could not paid due to other reasons."

- 2.24 As regards the mill-wise rates, on which the leasehold land was sold, the NTC informed as per details placed at **Annexure-II.**
- 2.25 Regarding the leasehold lying idle, the NTC informed as per details placed at **Annexure-III.**
- 2.26 The details of expenditure of maintenance/security etc. of Mills/Land in all regions by NTC were furnished to the Committee as per details placed at **Annexure-IV**.

2.27 The Committee note that leasehold land measuring 116.70 acre and pertaining to 18 mills was sold for ₹ 407.42 crore by the 11 (a) of Sick Textile Undertakings NTC under Section (Nationalization Amendment Act 1995) which provides that if the National Textile Corporation considered necessary or expedient for the better management, modernization, restructuring or revival of a sick textile undertaking so to do, it may, with the previous sanction of Central Government, transfer, mortgage, sell or otherwise dispose of any land, plant machinery or any other assets of any of the sick textile undertakings. The Committee further note that out of the said 18 mills, lease pertaining to 8 mills was permanent/perpetual and in other cases the lease period was from 90 years to 999 years. However, as per Gazette Notification 18th December, 2014 "Notwithstanding the transfer and vesting of any sick textile undertaking to the National Textile Corporation by virtue of subsection (2), the lease-hold rights of the sick textile undertakings shall continue to remain vested in the Central Government on payment of lease-hold rents and shall be discharged, for and on behalf of that Government, by the National Textile Corporation as and when payment of such leasehold rents or any amount becomes due and payable". Further the Committee were informed that out of the total lease period, NTC have gainfully utilised 17-39 years of the same. The Committee are unable to comprehend the reasons why such mills were chosen for monetisation when their utilisation was fruitful, in some cases, upto 39 years. The Committee, therefore, recommend that from now onwards, whenever a decision is taken for monetisation of mills, it may be taken care of that the mills with positive productivity since long, are continued to be operated rather than sold.

2.28 The Committee note that the leasehold land was sold as per the mandate of BIFR in accordance with the Schemes sanctioned in 2002, 2006 and 2008. They further note that during the years 2002-03, 2004-05, 2006-07 and 2007-08 the NTC have suffered loss of crores of rupees in selling the leasehold land, while the value realised during these years was minuscule, that is ₹ 0.15 crore, ₹ 13.75 crore, ₹ 0.37 crore, except ₹ 165.20 crore in 2007-08, respectively. The Committee fail to understand the undue haste in selling land at such a huge loss. They, therefore, desire that in future an action plan backed with proper study of the market value of land must be prepared by NTC before monetisation of any land.

2.29 The Committee find that the payment of lease rent of the mills, which were taken over by NTC at the time of their

Nationalisation, was erratic. They further note that even now the NTC have stated that they are not paying lease rent in respect of certain leasehold mills due to other reasons. The Committee are of the view that not paying any lease rent would entail legal implications as the owner would at any point of time come forward for challenging the sale of such land/handing over possession/eviction. They, therefore, recommend that the reasons due to which liability towards lease rent/arrears of lease rent is accumulating, must be addressed without losing any time so that the same is discharged by NTC urgently. The Committee desire to be apprised of the status of pending lease rent at action taken stage.

2.30 The Committee note that out of 960.85 acres of leasehold land, 651.29 acres of land is lying idle and the NTC are spending ₹ 3153.41 lakh annually on both the freehold and leasehold lands lying idle for its maintenance/security/wages etc. The Committee opine that such a huge amount being spent on maintenance of idle leasehold land is bound to reflect upon the financial health of NTC. The Committee, therefore, recommend that decision on the leasehold land lying idle may be taken urgently so that the avoidable expenditure could be saved.

# IV. Land under Dispute/Encroachment

- 2.31 The NTC have informed that out of the total land holding (freehold/leasehold), 1508.95 acres is under dispute.
- 2.32 When asked about reasons of dispute and if the disputed land included the land under encroachment, the NTC informed that disputed leasehold land measured 124.41 acres and the disputed freehold land was 1384.54 acres which included encroachment issues too. The Committee were informed that disputes pertaining to encroachment of NTC land have arisen due to ownership dispute, encroachment prior to nationalization, dispute pertaining to lease agreement, Govt. notification, Land Ceiling Act of the respective State and dispute relating to sale of land as per BIFR scheme etc. Mill-wise disputed land with reasons furnished to the Committee is given at **Annexure-V**. An analysis of the same revealed that common reasons of dispute were encroachment by ex-workers/unauthorised occupants/ shops/chawls/slum dwellers, and title or ownership dispute.
- 2.33 When asked about the current status of disputed land and the contention of dispute, the NTC informed that the matter was being contested earnestly before the courts. Status of disputes as furnished to the Committee is reproduced at **Annexure-VI**.
- 2.34 Asked about the land freed from dispute with the efforts of NTC in the last 49 years it was intimated that 109.47 acres of land has been freed from dispute. Details are as under:

	Land Freed from Dispute as on 31.3.2017			
S. No.	Name of the Mill / Property Acquired	(Area in acres)		
1	Sri Rangavilas Mill, Coimbatore	0.85		
2	Soma Sundaram Mill, Coimbatore	7.41		
3	Kalleswarar 'A' Mills	15.88		
4	MSK Mills,Gulbarga	2.85		
5	Finlay Mill, Mumbai	10.40		
6	Hira Mills, Ujjain	72.08		
	Total	109.47		

#### 2.35 It was further informed as follows:

"...that getting the dispute settled through legal process is a time consuming process. The NTC has been advised to finalize a land management policy and implement the same in letter and spirit to ensure that the return from the landed assets is optimized and it remains encroachment free."

2.36 The NTC informed that at present 226.89 acres of land is under encroachment. In this connection, details of land under encroachment, as furnished to the Committee, has been given under **Annexure VII.** Regarding the plan of NTC to get the land vacated and the details of land regained from the encroachers during the past five years, the Committee were intimated as follows:

"Under Section 3 of the Public Premises Act, 1971, NTC appoints Estate Officers. The designated Estate Officers of NTC mill on receipt of application from the mill management against unauthorized occupants initiate eviction proceedings under Public Premises (Eviction of unauthorized occupants) Act, 1971. After following due procedure, under the Act, eight properties/ lands have been recovered from unauthorized occupants. NTC is also taking resort to legal course of action for getting property / land vacated from unauthorized occupants."

2.37 In Rajasthan and Gujarat, 1.32 acres and 10.48 acres of land respectively has been occupied by the erstwhile workers/illegal

occupants prior to nationalisation. When the Committee enquired as to how the NTC is planning to get the land vacated and the action taken by NTC till date, it was informed as under:

"The encroached 10.48 acres of land in Gujarat belongs to six mills, which is encroached since pre-nationalization by illegal encroachers. Out of which 1.02 acres of land encroached by illegal occupants and erstwhile workers of NTC. However, NTC has got nominated an Estate Officer in Gujarat to proceed under P.P. Act.

1.32 acres land of Udaipur, Rajasthan has been occupied by the ITI, Women Polytechnic and Harijan Basti. NTC has approached several times District Magistrate, Secretary Urban Improvement Trust (UIT) and Tehsildar, Tehsil Girwa (Udaipur) by way of writing letters to get the land free from the possession occupied as stated above as well as to update the revenue records. However, no substantial relief has been provided by the local authority despite several efforts made by NTC. Accordingly, NTC is planning to conduct a survey to ascertain the exact area under encroachment and also to explore the possibility of considering the slum rehabilitation policies or regulations pertaining to the State".

2.38 In the case of Nanded Textile Mills in Maharashtra, the land was released through the police but it was again encroached. When asked, whether enough precaution was not taken by NTC by deploying security to protect the land from again being encroached and in case precaution was taken, why the land has been encroached again, the NTC informed as under:

"A security officer and about 40 security guards are deployed at Nanded Textile Mills to protect the land. However, the area being vast, sometimes above resources are not found sufficient to the requirement as per the information available. The deployment of CISF by NTC is not a financially viable option considering the financial position of the company and non-operational status of the mill."

2.39 When asked whether NTC have again tried to get the land released or left it for the encroachers to continue occupying the same, the NTC have informed as under:

"NTC makes continuous and regular attempts to get land free from encroachers with the help of Local Administration. In some cases, this has already been done in Nanded Textile Mills. However, the encroachment being often repeated activity, the efforts of NTC do not succeed."

## 2.40 During evidence the representatives of the NTC informed as under:

"As per the information given to you, NTC has issued eviction notice time to time for whereever the land was under encroachment. People have moved to various courts against these eviction orders. But our success rate is very high. In most of the cases decision was in our favour. We have got hiss success in the higher courts also."

2.41 When asked about the details of land acquired by the State Governments, the compensation received and if the same has not been received, the reasons therefor, the NTC informed as under:

DETAILS OF LAND ACQUIRED BY THE STATE/OTHER GOVERNMENTS AUTHORITIES					
Sr.	Name of the	Area	Amount of	Amount of	Efforts made by
No.	Mill /	Acquired	Compensation	Compensation	NTC for getting
	Property			Received	compensation
		(Acre)	(Rs. in Lacs)	(Rs. in Lacs)	
1	2	3	4	5	6
	RSRG Mohta Spg. & Wvg. Mills, Akola				
1	Plot near	1.94	70.77	70.77	-
2	-do-	0.15	9.64	9.64	-
	Savatram Ra Mills, Akola	mprasad			

2.42 When asked about the details of land grabbed by the land mafia, the NTC repeated the details as provided in respect of land under encroachment.

- 2.43 From the examination of the information furnished to them on the NTC land under dispute, the Committee observe that in many cases, the disputes pertain to encroachment by unauthorized occupants either since pre-Nationalisation or thereafter by the exworkers of the closed mills or others. The Committee, therefore, desire that NTC should now focus on a way-out for their resettlement in consultation with the competent State authorities so that the prime land of NTC Mills in areas like Greater Mumbai does not continue under encroachment. Moreover, as the Company is also in need of such land to take up their revival/modernisation plans gainfully forward.
- 2.44 The Committee note that in one case, 0.17/0.15 acres of leasehold/ freehold land belonging to Savatram Ramprasad Mills is under unauthorized occupation by shops. The Committee believe that those unauthorized occupant might not be the ex-workers of the said Mill. In such a scenario, the Committee have reasons to believe that appropriate and timely action may not have been taken to secure the land from encroachment. They therefore, recommend that suitable action with the help of local authorities be taken up urgently to get the land vacated and also timely action be taken to revive/dispose off the mill once decided.

2.45 The Committee are extremely perturbed to note that out of the 1508.95 acres of disputed land (124.41 acres – leasehold and 1384.54 acres – freehold), NTC have been able to get only 109.47 acres of land freed during the last 49 years and the rest is at various stages of litigation. The Committee feel that special efforts by NTC are required in freeing the land. They therefore, feel that concerted efforts particularly by the legal department of NTC are required to be made, else with the present pace, it might take another 50-60 years to get back the land.

2.46 Similarly, the Committee note that 226.89 acres of land is under encroachment and after following due procedure, under the Act, eight properties/lands have been recovered from unauthorized occupants. The Committee were informed that NTC are also taking resort to legal course of action for getting property/land vacated from unauthorized occupants. The Government alongwith NTC may design an appropriate action plan to get its land back and also to dispose off its free land.

2.47 The Committee note that 1.32 acres of land in Udaipur, Rajasthan has been occupied by ITI, Women Polytechnic and others. They further note that the NTC's efforts are confined to writing letters to the District Magistrate, Secretary, Urban Improvement

Trust (UIT) and Tehsildar, Tehsil Girwa (Udaipur) for updating the revenue records. As the same is hardly bearing fruit, the Committee opine that this case warrants further efforts to reach the concerned State Government at a higher level. They therefore, desire that NTC may present their case strongly otherwise they would end up losing the land in favour of the above mentioned illegal occupants.

2.48 The Committee note that in the case of Nanded Textile Mills, Maharashtra, the land could be got released with the help of Police. But the same has again been encroached upon despite deploying security to protect it from further encroachment. As per the submission of NTC, encroachment being a repeated activity, their efforts do not succeed. The Committee were informed during evidence that a software is under formulation, by which NTC may get SMS alert about the encroachment. The Committee therefore, desire that the software be developed and tested for its earliest implementation, and that NTC must initiate action immediately after receiving the SMS alert, otherwise the exercise would not be fruitful.

2.49 The Committee note that in one case, 4.53 acres of land belonging to MSK Mills was notified as 'Slum' by Deputy Commissioner, Gulbarga on 21.01.2011. The Committee are

astounded to note that the NTC had filed an objection to the said notification before the same Deputy Commissioner, who had issued final Notification on 21.10.2011 without giving any opportunity to NTC. Aggrieved by this order, NTC filed a Writ Petition in the High Court of Karnataka in 2014. The High Court granted interim stay and ordered to stop further construction. Status quo is still continuing and the case is yet to be listed. The Committee are disappointed to note the handling of the matter by the NTC as firstly, they approached the Dy. Commissioner against his own orders rather than approaching the higher authority. Secondly the WP was filed 3 years later, giving ample time to the Dy. Commissioner to execute his orders. After passage of almost 3½ years, the case is yet to be listed. The Committee are of the view that the lack of timely action by the legal department of NTC was the reason for delay in the matter. They opine that each case require proper monitoring and prompt action, which is lacking in NTC. They, therefore, recommend that their legal department must be strengthened and its performance to deal with the current cases monitored at the highest level.

2.50 The Committee note that there are 10 cases where the land has been acquired by the respective State Governments. Out of

those 10 cases, the amount of compensation has been received in respect of 7 cases. In the case of Savatram Ramprasad Mills, Akola (plot near river Morna) Hon'ble High Court vide order dated 25.10.12 directed the acquiring body to deposit the amount in the court. The NTC were allowed to withdraw 75% of amount after furnishing security. The Committee further note that NTC have not withdrawn the money till date citing the reason that 'the amount deposited with the court is already invested in Fixed Deposit by the court thereby earning interest at the rate, prevailing at that point of time for the period as applicable and the same will accrue to NTC. Submission of Bank Guarantee (BG) would have had financial implication as the Bank charges BG commission, therefore, based on the legal advice, NTC decided not to withdraw the money against BG'. Further in regard to Indu Mill, TDR worth ₹ 1413.48 crore has been received but yet to be realised. The Committee, therefore, recommend that both the cases be assessed earnestly again by the NTC from the point of view of their financial requirements and the compensation be withdrawn/realised at the earliest.

2.51 The Committee find that the NTC do not have any data about any land that may have been grabbed by land mafia and they are treating it as the land under encroachment. The Committee opine

that this could be a result of absence of a centrally maintained land inventory. They therefore, recommend that NTC must take steps to see that their land, if any grabbed by the land mafia, is identified and thereafter, process for its recovery be initiated. The Committee apprehend that there may be such land where it has been grabbed when the Mills were closed long back or when the NTC had gone under BIFR. The Committee therefore, recommend that NTC may thoroughly check the land inventory and match the same with the records available with the concerned State Governments.

### V. Pending Court Cases

2.52 It has been noticed from the details provided that there are many cases pending in at initial stages in various courts. When asked to furnish the details of cases and the orders passed by various courts *viz.-a-viz.* appeal filed, the NTC have informed as per details placed at **Annexure-VIII.** 

2.53 In regard to the Suraj Textile Mills in Punjab, 6 cases are running in the High Court / lower court, 3 cases have been dismissed in favour of Mills, 5 cases finalized under the PP Act and the matter is pending with local administration for implementation of eviction orders. When asked about the release of land of three cases, which were dismissed in favour of NTC, and the current status thereof, the NTC have informed as under:

"No, land of three cases had not been released. The three cases (Civil Suit for injunction) which were filed by the encroachers were dismissed by the court in favour of NTC, thereafter NTC started eviction proceedings under

PP Act. The proceedings under PP Act in two cases have been finalized and in third case it is still going on."

2.54 In regard to 5 cases which were finalized under PP act the Committee asked about the period since the matter has been lying with local administration and how the NTC are convincing the local administration to implement the eviction orders. The NTC informed as under:

"Subsequent to passing of Eviction orders under PP Act, NTC is following up with Local Administration continuously through correspondence and personal visit for execution of order passed by Estate Officer but has not succeeded so far."

2.55 In case of Mills in Karnataka, NTC have intimated that there is pre-Nationalization encroachment by slum dwellers/the land notified as 'slum' by the Government of Karnataka and the matter has been challenged in High Court which is still pending. When asked how and when the land belonging to those mills was notified as 'slum' by the Government of Karnataka and the current value of the said land, the NTC have informed as under:

"The Deputy Commissioner, Gulbarga District issued a notification on 20.01.2011 stating that 4.53 acres of land belonging to NTC was proposed to be declared as 'SLUM AREA' under Section 3 of the Karnataka Slum Areas (Improvement and Clearance) Act, 1973. NTC filed an objection to the said notification before Deputy Commissioner, Gulbarga District. Without giving an opportunity of hearing, the Deputy Commissioner, Gulbarga District has issued Final Notification on 21.10.2011. Aggrieved by this order, NTC filed a writ petition in the High Court of Karnataka, which is pending for hearing.

The current value of the said land is Rs. 196.70 lacs as per the guide line value issued by the Sub Registrar, Gulburga, Govt of Karnataka (2014)."

2.56 The Committee note that 1508.95 acres of land is under dispute for various reasons including encroachment. They further

note that 140 cases are pending in various courts and are at different stages for years together. The Committee are astounded to note that in the case of NTC Vs. Smt. Manju Rani Majumdar case the suit was filed against wrongful occupier of Sodhpur Cotton Mills land in which the last hearing was held on 11.03.2005 and thereafter the matter has not come up for hearing. Further the defendant had vacated the occupied area and the suit is required to be withdrawn when the matter appears on board. The Committee opine that since the defendant had already vacated the land, the NTC could have requested for early disposal of the case. However, no action is appeared to have been taken by the NTC. They, therefore, desire that the legal department of NTC may take urgent necessary action to get hold of the land.

2.57 The Committee note that the last hearing in the case of Raju Lokhande, Prop., Chetna Traders, Nagpur Vs. Union of India and others, WP No. 2931/2004 regarding execution of Sale deed or return of the EMD with 18% interest, was held on 06.05.2005. Thereafter, the matter has not come up for next hearing. The Committee further note that the Principle EMD had been returned as per the Hon'ble High Court order dated 06.05.2005 by way of interim relief. Further, the Committee, after close scrutiny, find

that in the matter of other court cases, the NTC have started pursuing them only after this Committee have taken up the subject. The Committee are of the view that not taking up the matter upto the appropriate level is leading to financial loss to the NTC in terms of payment to the advocates on the one hand and on the other, had the sale proceeds been received by NTC, that could have been utilised for revival/modernisation. The Committee, therefore, recommend that NTC and the Ministry of Textiles may draw an action plan to work in mission mode and also if need be, Ministry of Law and Justice be involved for a separate designated bench for hearing the cases relating to the NTC on urgent and regular basis.

### VI. Madhusudan Mills

2.58 Shree Madhusudan Mills, Mumbai owned by M/s Hall and Andersons Ltd. was taken over by an ordinance namely the Textile Undertaking (Taking over of Management) Ordinance, 1983. The said ordinance was subsequently substituted by Textile Undertaking (Taking over of Management) Act, 1983. NTC (SM) ltd. was looking after the affairs of the mills. NTC (South Maharashtra) was referred to BIFR under the provisions of SICA and was declared a sick company in the year 1993. Meanwhile, the Textile Undertaking (Nationalisation) Act, 1995 came into force and the assets of the mills were vested with the Central Government and NTC. BIFR approved a revival plan of the Company in the year 2002. The Madhusudan Mills was declared unviable and the assets of the Mills were to be sold under the BIFR scheme.

2.59 As per Section 8 and 9 (chapter III - Payment of Amounts) of the Textile Undertakings (Nationalisation) Act, 1995-

- "8. Payment of amount to owners of textile undertakings.— The owner of every textile undertaking shall be given by the Central Government, in cash and in the manner specified in Chapter VI, for the transfer to, and vesting in, it, under sub-section (1) of section 3, of such textile undertaking and the right, title and interest of the owner in relation to such textile undertaking, an amount equal to the amount specified against it in the corresponding entry in column (4) of the First Schedule.
- **9. Payment of further amount.**—(1) In consideration of the retrospective operation of the provisions of sections 3, 4 and 5, there shall be given, in cash, by the Central Government to the owner of every textile undertaking, the management of which was taken over by the Central Government, an amount equal to an amount calculated at the rate specified in section 5 of the Textile Undertakings (Taking Over of Management) Act, 1983 (40 of 1983), or as the case may be, as specified in section 5 of the Laxmirattan and Atherton West Cotton Mills (Taking Over of Management) Act, 1976 (98 of 1976) for the period commencing on the appointed day and ending on the date on which the Textile Undertakings (Nationalisation) Ordinance, 1995 (Ord. 6 of 1995) was promulgated.
- (2) In addition to the amount referred to in section 8, there shall be given by the Central Government, in cash, to the owner of every textile undertaking, simple interest at the rate of four per cent. per annum on the amount specified against such owner in the corresponding entry in column (4) of the First Schedule for the period commencing on the appointed day and ending on the date on which payment of such amount is made by the Central Government to the Commissioner.
- (3) The amount representing interest calculated at the rate specified in sub-section (2) shall be given in addition to the amount specified in the First Schedule.
- (4) For the removal of doubts, it is hereby declared that the liabilities of the owners in relation to the textile undertakings which have vested in the Central Government under section 3 shall be discharged from the amount referred to in the First Schedule and also from the amounts determined under sub-sections (1) and (2) in accordance with the rights and interests of the creditors of the owner."

2.60 In this connection, para 6.1 of chapter VI of C&AG report no. 21 of 2015 (Volume II) pointed that NTC entered into settlement agreement for sharing of land of Madhusudan Mills with erstwhile owner without ascertaining the commercial viability, resulting in a loss of ₹ 205.01 crore.

2.61 As the Supreme Court had passed orders in the case, the Committee, during examination of the subject asked as to how the case reached Supreme Court. The NTC replied as under:

"M/s Hall and Andersons the erstwhile owners of the Madhusudan Mills started litigation challenging the BIFR scheme, challenging the Textile Undertaking (Nationalisation) Act, before the AAIFR, the High Court of Calcutta and the Supreme Court. The sequence of the litigations are briefly mentioned below:

- a. M/s Hall and Andersons (Petitioner) filed an appeal no. 175/2005 before the AAIFR challenging the order of BIFR dated 25.07.2002 and counter affidavit filed by respondent no. 24 i.e. NTC Ltd. AAIFR while dismissing the appeal mentioned that the BIFR order dated 25.07.2002 does not suffer from any legal infirmity.
- b. In the year 2004, the petitioner filed a writ petition no. 1829/2004 under article 226 in the High Court of Calcutta challenging interalia the constitutional validity of the Textile Undertaking (Nationalisation) Act, 1995, seeking possession of Madhusudan Mills prohibition of disposal and transferring of the possession to the third party etc.
- c. MOT being Respondent No. 1 has requested NTC Ltd. to contest this case. NTC through its Company Secretary, NTC (SM) filed a counter affidavit in the matter on 19.04.2005.
- d. An application was filed by M/s Hall & Andersons restraining NTC for sale of assets of the mills in the light of the BIFR orders. An order dated 30.11.2005 was passed by the Hon'ble High Court directing that if the respondent decides to initiate the sale process they shall give necessary intimation to the petitioners about such process.

- e. In the light of the above order NTC informed about the proposed sale of plant and machinery, the Court vide its order dated 05.05.2006 directed that the respondents (NTC) are granted liberty, if they think proper to go in for tender inviting bids but the property shall not be sold in the even the writ petitioners put in an amount equivalent to the highest bid to be received by the respondents.
- f. As AAIFR had not granted any interim relief on BIFR order dated 25.07.2005 the petitioner filed another SLP No. 1604/2006 in the Supreme Court.
- g. The petitioner also filed an interim application in SLP No. 1604/2006, wherein the Supreme Court has stayed the selling of plant and machinery. In view of this order the petitioner has filed an application before the AAIFR proposing a manner of implementation of the scheme already submitted by them in appeal. As the said application was not listed before AAIFR, petitioner filed a petition before High Court of Delhi which was dismissed as withdrawn.
- h. The AAIFR dismissed the appeal of the petitioner who filed yet another SLP No. 18726/2006 in the Supreme Court.
- i. In the year, 2007 the petitioner filed a transfer petition 71/2007 before the Hon'ble Supreme Court for transferring the writ petition no. 1829/2004 filed before Calcutta High Court.
- j. Vide order dated 09.02.2007 the writ petition no. 1829/2004 was clubbed with SLP No. 18726/2006."
- 2.62 Regarding the contention of the case and the reply submitted by the NTC, they have stated as under:

"M/s Hall and Andersons, the erstwhile owners of the Madhusudan Mills started litigation challenging the BIFR scheme, challenging the Textile Undertaking (Nationalisation) Act, before the AAIFR, the High Court at Calcutta and the Supreme Court. The stand of the NTC before the APEX Court was that it was the absolute owner of the land under the provision of STUNA."

2.63 When asked whether the NTC had gone into appeal, they informed that "As the order had no binding consequence, so no appeal was filed".

2.64 In regard to the current status of CBI enquiry, the NTC have informed as under:

"The CBI vide letter dated 28.06.2017 has informed that the PE has been converted into RC and the matter has been transferred to CBI, Mumbai for investigation."

2.65 During oral evidence, the representatives of the Ministry of Textiles stated as under:

"Sir, when the BIFR gave their decision for closure of the Madhusudan Mill, the owner of the Mill, Hall and Anderson approached every Judicial forum to chilenge this, the BIFR's decision was not in his favour, then, they approached AFIR, the High Court and then the Supreme Court. Lastly, the Supreme Court observed that if the petitioner i.e. owner of the Madhusudan Mill submits a proposal pertaining to out of court settlement, before the NTC wherein they are asked to mutually compromise in view of each other's interest, they could then do so, and whatever decision they take, the court may be apprised of the same. This was the decision...

...Sir, based on the Supreme Court, there was an out of the court settlement. In that settlement, it was decided that 35 percent of the land available be given to Madhusudan. The valuation of entire land was assessed at 83.86 crore rupees and 35 percent of this amount turns out to be 29.35 crore rupees. The owner of Madhusudan Mill was told that NTC has fixed this much amount for you. Their major observation was that the interestes of the NTC were not protected, their business interests were compromised and the land was given at lesser rates. Based on this observation the Ministry decided that this be enquired into by the CBI. The CBI initially carried out preliminary enquiry into it. Case was filed for preliminary enquiry in 2014. Later, on 8th June, 2015 they filed regular case RC No. 0682015 E-005-CBI, EWO, Mumbai. This is currently under investigation by the CBI".

2.66 The Committee note that Shree Madhusudan Mills, Mumbai was taken over under the Textiles Undertaking (Taking over of Management) Ordinance, 1983 which was substituted by Textile

Undertaking (Taking over of Management) Act, 1983. Later on the Company was declared sick and referred to BIFR in the year 1993. Meanwhile, the Textile Undertaking (Nationalisation) Act, 1995, came into force and the assets of the Mills were vested with the Central Government and NTC. BIFR approved a revival plan of the Company in the year 2002 and the Madhusudan Mills were declared unviable and the assets of the Mill were to be sold under the BIFR Scheme. The Committee find that till the BIFR recommended for selling the assets of Shree Madhusudan Mills, the erstwhile owners viz. M/s Hall and Andersons were nowhere. They came into picture only in the year 2005 by the time the Act was in place and as per the provisions of the Act all the assets of the Mills were vested with the Central Government and NTC. The Committee note that under Section 39(c) of the Act "no suit or other proceedings shall, without prejudice to the generality of the foregoing provisions, be maintained or continued in any court or tribunal or authority for the enforcement of any decree or order or direction given by such court or tribunal or authority, notwithstanding any undertaking filed by the National Textile Corporation in any court or tribunal or authority, directing divestment of such lease-hold property from the National Textile Corporation vested in it under section 3 of this Act,

as it stood before the commencement of the Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Act, 2014 (36 of 2014), and such lease-hold property shall continue to vest in the National Textile Corporation under section 3 of this Act, as amended by the aforesaid Act, as if the said section was in force at all material times". The Committee are aware that presently the case is under investigation by the CBI. They desire to be kept informed of the outcome of the case.

2.67 The Committee note that the NTC have not gone into appeal. The Committee take note of C&AG Report No. 21 of 2015. The Committee feel that such type of out of court settlements needs in depth study and its implications in total/ all mills land of NTC and its dispose off prices. The Committee, therefore, recommend that such cases must be dealt with solely in accordance with the provisions of Act.

### VII. Udaipur Unit

2.68 When asked about the current status of the setting up of technical textile Unit in Udaipur, the NTC have informed as under:

"NTC modified rehabilitation scheme MS-2008 envisaged relocation of Udaipur Cotton Mills at Mahalaxmi Mills, Beawer for the manufacturing of yarn and Cloth. NTC Board in its meeting no. 316<sup>th</sup> held on December 04, 2008 approved the switchover of the project to manufacturing of technical Textiles.

After conducting study, and preparation of DPR, the proposal of setting up of a technical textile unit at Beawer were not found feasible due to scarcity of water in that area. NTC, thereafter, explored the setting up of the proposal on an alternate land taken from the RIICO near of Udaipur Cotton Mills of Udaipur, which was obtained on cheaper rate compared to market value of Udaipur Cotton Mills, Udaipur. But in the said land taken from RIICO, the environmental clearance has not been granted for setting up of technical textile unit. The land was surrendered back to RIICO and money taken back.

Later on, it was decided in 350<sup>th</sup> Board meeting of NTC held on September 03, 2014 that a thorough market survey to be done before initiating any action towards manufacturing of technical textile so as to decide the type and product of technical textile to be manufactured.

NTC, accordingly, signed agreements with reputed international technical textile manufacturers i.e. SKAPS, USA, TEIJIN, Japan and Veritaz, India with an objective to gain experience in marketing of their various technical textile products before setting up of its own technical textile manufacturing unit. However, so far NTC has not yielded the desired objective. However, NTC at present is in the process of finalizing a MoU/agreement with SITRA for production of sanitary napkins a technical textile product for which manufacturing capacity is available with SITRA. On achieving the success an independent unit with mass production facilities shall be considered.

The setting up of technical textile unit at Udaipur has yet not been decided."

2.69 When asked about the action plan of NTC to utilize gainfully the 18 acre of land available in Udaipur Mills, the NTC have informed as under:

"Land utilization and Management policy is under finalization. NTC is also in the process of finalizing an MoU/agreement with SITRA for production of sanitary napkins a technical textile product for which manufacturing capacity is available with SITRA. On achieving the success an independent unit with mass production facilities shall be considered."

2.70 During the sitting of the Committee held on 31.05.2017, the representatives of the NTC have submitted as under:

"The Udaipur unit has not been officially closed. Operations are not there. But it is still not closed. This can be used for technical textile revival as an alternative."

2.71 During the sitting of the Committee held on 31.05.2017, the representatives of the Ministry have submitted as under:

"The water is hard. Due to hard water the textile industry was not set up in that area because the site was not found technically feasible."

2.72 The Committee note that NTC Board in its meeting held on 4th December, 2008 approved the switchover of the project at Beawar, Rajasthan to manufacturing of technical textiles. However, after conducting study and preparation of DPR, the proposal was not found feasible due to scarcity of water in that area. The Committee wonder that if there was any planning of NTC before the decision to set up the technical textile unit, why the decision was taken without a feasibility check. The Committee, therefore, desire that in future thorough survey should be conducted before any decision is taken.

2.73 The Committee find that after the said decision was taken in 2008, which was later dropped due to non-feasibility, almost 9 years have passed and the use of the land has still not been finalized.

This is tentamount to waste of public resources. They therefore, recommend for speeding up of the decision making process in NTC.

2.74 The Committee now note that the NTC are in the process of finalization of an MoU/Agreement with SITRA for production of sanitary napkins, a technical textile product, for which manufacturing capacity is available with SITRA. The Committee desire that the pre-requisites of the MoU/Agreement be finalized early so that the Udaipur Mills assets could be gainfully utilized.

### VIII. Showrooms of NTC

2.75 As per the information furnished to the Committee the NTC are having 92 showrooms all over India covering 70567 sq. ft. of area. Out of these, 22 showrooms were under litigation, however, by the time NTC replied, 3 showrooms (i.e. Bangalore, Mangalore and Delhi) came out of litigation.

2.76 When the Committee desired to know the reasons and period of litigation, the rent paid by NTC to the owner of the property and the expenses incurred by NTC on legal formalities, the NTC have informed as under:

S1. No.	RMD	State	Location/ Store	What are the reasons for which these areas have gone under litigation?	What was the rent paid by NTC to the owner of the property? Whether it is still being paid?	into litigation?	For How long are these under litigation ?	What are expenses incurred by NTC on legal formalities?
1	Coimbatore	TAMIL NADU	Purasawakkam , Chennai	Personal need of landlord and enhancement of rent	Rent for Rs.10,000/- per month is being paid to the owner up to date as per High Court order.	Landlord	2007	Rs.30,000/-
2	Coimbatore	TAMIL NADU	Madurai	Enhancement of rent by the landlord	Rs. 22,166/- per month	NTC	2014	Rs.67,500/-
3	Coimbatore	TAMIL NADU	Thirukoilur	Landlord of Thirukovilur Showroom premises wants to evict NTC.	Rs. 1100/- per month through court.	Landlord	2001	Rs.50,000/-
4	Coimbatore	KARNATAKA	PUB,Bangalore	Enhancement of rent by the landlord	Rs. 14070/-	NTC	2007	Rs.1,10,000/ -
5	Mumbai	MAHARASHTR A	Kalaghoda Fort, Mumbai	The owner/ landlord filed the suit for eviction for their own use and occupation. The suit was dismissed. Being agrieved the landlord filed an appeal before the appellate bench of Small Causes Court. The appeal was allowed and hence NTC filed Civil Revision Application (CRA) in Hon'ble High Court Bombay. Case is pending adjudication.	Monthly rent is Rs. 235.25 p.m. and the same is still being paid.	Khaibar Hotel Corp. (owner /Landlord)	Showroo m is under litigation since 2002.	Rs.6,00,780/

6	Mumbai	MAHARASHTR A	Finlay (Chowpatty), Mumbai	Sole selling agents of Finlay Mills Ltd and Gold Mohur Mills Ltd. approached the Small Causes Court at Bombay for eviction of the cloth shop Nos. 7,8,9 & 10 at Chowpatty, Mumbai. The trial Small Causes Court passed the order in favour of the plaintiff. NTC challenged the order and the Appellate Bench of the Small Causes Court passed order in favour of NTC on 25.02.1985. Sole selling agents thereafter filed W.P. 823 of 1998 in the High Court at Bombay which was dismissed by order dated 13.01.2011 with liberty to the party (petitioner) to institute a Civil Suit in the appropriate court. The party has thereafter filed as LE Suit No.71 of 2011 in the Small Causes Court again which is pending.	Arrears, Monthly Rent of Rs. 720.00 is being deposited in the court in terms of the order passed by the Small Causes Court.	Sole selling agents of Finay/Gol d Mohur Mills Ltd.	Since the Year 1983	Rs .1,99,750/-
7	Kolkata	WEST BENGAL	College Street	For enhancement of rent by the landlord	Rs 2000/- per month. Payment is upto date	NTC	2002	20,000/- (appx.)

8	Kolkata	WEST BENGAL	Gariahat	The 3 landlords restrained renovation of the Showroom and moved before Alipore Court claiming stay order. Obtanied an ex-parte Stay order against NTC which was vacated by NTC and renovation completed. They filed appeal against the said order which is still pending. Landlords also claimed fair rent vide another Suit before Land Tenancy Tribunal from NTC (WBABO) Ltd, not from NTC Ltd as the lease rent is to be received from NTC (WBABO) only as per agreement, they would not accept rent from NTC Ltd. NTC deposited necessary documents before Court.	Rs. 7500/- PM. The payment of rent was refused by Landlords since June 2012. On different times NTC have tendered rent but refused by landlord on the contention that the rent is to be received from NTC (WBABO) Ltd only & not from NTC Ltd.	Landlord	2013	3,61,000/- (appx)
9	Kolkata	JHARKHAND	Ranchi	For enhancement of rent by the landlord	Rs. 800/- PM (@ Rs. 1/- Sq ft)	Landlord	2000	50000/- (appx)
10	Kolkata	ASSAM	Guwahati	For enhancement of rent eviction by the landlord	14000/- PM. Payment of rent before court is upto date.	Landlord	2012	I.00 lac (appx.)
11	Delhi	HARYANA	Faridabad	Eviction for personal need of landlord	Rs. 950/- Rent paid regularly. Yes	Landlord	2014	Rs. 43000/-

12	Delhi	HARYANA	Panipat	Eviction for personal need of landlord	Rent Rs. 984/- paid upto June, 2012 to the Landlord and at present Rent of Rs. 1000/- is being paid in the Court.	Landlord	2014	Rs. 35000/-
13	Delhi	HARYANA	Karnal	The ownership of Showroom was transferred from Central Co-operative Consumer Store Ltd., Karnal to Zila Paishad Karnal. Both of them refused to accept Rent. Electric connection was also disconnected by the Electricity Dept. Now NTC have filed a case to tender the rent before the court.	Rs. 4688/- Per Month. Rent paid upto June,2012 to Central Co- operative Consumer Store Ltd., Karnal and after that rent not accepted by both.	NTC Ltd.	2014	Rs. 23110/-
14	Delhi	PUNJAB	Ludhiana	1.) NTC Ltd. filed a case for roof repairing. 2.) Landlord filed an eviction case on the basis of personal need in the year 2001. On 27/03/2014, a case was decided in favour of landlord. After that execution petition was filed by the landlord in December 2014. 3.) NTC filed an appeal before the Appellatte Authority and the said appeal was dismissed by Court on dated 05/04/2017. 4) NTC Ltd. filed an appeal in High Court, Chandigarh on 25/04/2017 against the	Rs. 1500/- Per Month. Rent paid upto May 2016 @ Rs. 1500/ It is being paid in the Court on demand.	NTC Ltd. and Landlord	1.) 1998. 2.) 2001 3.) 2014 4.) 2017	Rs. 101400/-Approx.

				order of Appellatte Authority.				
15	Delhi	J & K	Jammu	Eviction for personal need of landlord	Rs. 1689/- per month. At present Landlord is not presenting Cheques in Bank.	Landlord	1983	Rs. 48500/- Approx.
16	Delhi	J & K	Srinagar	Eviction for personal need of landlord	Rent Rs. 1835/ At present Landlord is not presenting Cheques in Bank.	Landlord	2012	Rs. 40000/- Approx.
17	Delhi	RAJASTHAN	Ajmer	Eviction for personal need of landlord	Rent Rs. 1350/- paid regularly	Landlord & NTC	2001	Rs. 60781/- Approx.
18	Delhi	RAJASTHAN	Bapu Bazar- Jaipur	Eviction for personal need of landlord For stay of Renovation/Repair work in Showroom.	Rs. 2400/- paid regularly	Landlord	1.) 1991 2.) 2003	Rs. 83125/- Aprrox.
19	Delhi	RAJASTHAN	Sikar	Eviction for personal need of landlord	Rs. 500/- Rent not paid since 2003	Landlord & NTC	1) 2005 2) 2016	Rs. 58587/- Approx.

In respect of 19 showrooms out of 22 as three showrooms are out of litigation. Bangalore, Mangalore and Delhi are out of litigation.

2.77 The Committee note that out of the 92 showrooms of NTC, 19

are presently under litigation. The Committee note that out of the

19 cases under litigation, 7 are pertaining to enhancement of rent

by the landlord. They further note that the NTC are paying a hefty

amount on legal formalities in respect of those cases which are

running since last several years. They further note that in some

cases the NTC are not even aware of the charges they have paid

towards legal formalities. The Committee further note that in 10

cases, the respective landlords have filed eviction cases against the

NTC for personal use. They further note that in all these 10 cases,

the rent paid by NTC is few hundred rupees only. The Committee

feel that Ministry and NTC may appoint an expert Committee to

come out with a reasonable solution.

New Delhi;

15th December, 2017

24th Agrahayana, 1939 (Saka)

(DR. KIRIT SOMAIYA)

CHAIRPERSON,

STANDING COMMITTEE ON LABOUR

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## Annexure-I

					DISPU LAND			
S.No.	NAME OF THE MILLS STATE WISE	LEASE HOLD (Area In Acres)	FREE HOLD (Area In Acres)	TOTAL AREAOF LAND	LEASE HOLD ( Area In Acres)	FREE HOLD (Area In Acres)	TOTAL AREA OF DISPUTED LAND	
1	2	3	4	5	5	6	7	
	ANDHRA PRADESH							
1	Tirupathi Cotton Mills, Renigunta	0.00	83.58	83.58	0.00	1.45	1.45	
2	Anantpur Mills, Tadapatri	0.00	44.71	44.71	0.00		0.00	
3	Adoni Textile Mill, Adoni	0.00	7.17	7.17		0.00	0.00	
	TOTAL	0.00	135.46	135.46	0.00	1.45	1.45	
	ASSAM							
4	Associated Industries, Chandrapur	0.00	1157.50	1157.50	0.00	1087.50	1087.50	
	TOTAL	0.00	1157.50	1157.50	0.00			
	BIHAR							
5	Bihar Cooperative Tex. Mills Mokameh	0.00	30.55	30.55	0.00	0.00	0.00	
	TOTAL	0.00	30.55	30.55				
	GUJARAT							
6	Ahmadabad New Tex. Mills	0.00	1.02	1.02		1.02	1.02	
7	Ahmadabad Jupiter,Ahmd.	0.00	5.02	5.02	0.00	5.02	5.02	
8	Jehangir Mills , Ahmadabad	0.00	2.50	2.50	0.00	2.50	2.50	
	Rajnagar No.1 & 2, Ahmadabad	16.89	0.00	16.89	0.00	0.00	0.00	
10	Petlad Textile, Petlad	30.18		30.18	0.00	0.00	0.00	
11	Viramgam Textile Viramgam	14.02		14.02	0.00	0.00	0.00	
12	Fine Kintting Mills, Ahmedabad	0.36	0.00	0.36		0.00	0.00	
13	New Manekchawk Tex. Mills	1.20	0.00	1.20		0.00	0.00	
	Bardolpura Godowns , Bardolpura .	0.09	0.00	0.09				
15	NTC House, 1791 Ashram Road	1.00	0.00	1.00				
	TOTAL	63.74	8.54	72.28	0.00	8.54	8.54	
	KARNATAKA							

16	New Minerva Mills, Hassan(Purchase Post Nationalization.) *	40.00		40.00			0.00
17	Mysore Mills, Bangalore	0.00	7.22	7.22	0.00	4.05	4.05
18	MSK Mills,Gulbarga	0.00	42.53	42.53		4.53	4.53
19	Minerva Mills, Bangalore	0.00	32.62	32.62	0.00	3.07	3.07
20	Sree Yellamma, Tolahunse	0.00	138.14	138.14	0.00		0.00
	TOTAL	40.00	220.51	260.51	0.00	11.65	11.65
	KERALA						
21	Alagappa Mills,Algappanagar	0.00	42.45	42.45	0.00	12.77	12.77
22	Kerala Luxmi Mills,Trichur	0.00	51.66	51.66	0.00	39.34	39.34
23	Vijay Mohani Mills	0.00	10.67	10.67	0.00	0.00	0.00
24	Parvathi Mills	0.00	16.48	16.48	0.00	0.00	0.00
25	Cannanore Spg & Wvg. Mills, Kannur	0.00	12.59	12.59	0.00	0.00	0.00
26	Cannanore Spg & Wvg. Mills, Mahe	0.00	6.08	6.08			0.00
	TOTAL	0.00	139.93	139.93	0.00	52.11	52.11
	MADHYA PRADESH						
27	New Bhopal Tex. Mills	84.10	0.00	84.10	2.35	0.00	2.35
	Indore Malwa, Indore, 31 Dewas Road, Indore.	16.57	0.00	16.57	0.00	0.00	0.00
29	Govind Nagar, Indore	30.89		30.89	0.06		0.06
30	Indore Malwa Ginning Factory, New Dewas Road, Indore	11.83	0.00	11.83	0	0.00	0.00
31	Hira Mills Ujjain	91.19	0.00	91.19	1.77	0.00	1.77
	Kalyanmal Mills Indore	33.85	0.00	33.85	0	0	0.00
33	Bengal Nagpur Mills,	48.79		48.79	10.85		10.85
34	Burhanpur Tapti Mills	47.85	0.00	47.85	0	0.00	0.00
	TOTAL	365.07	0.00	365.07	15.03	0.00	15.03
	MAHARASHTRA						
35	RBBA Mills, Hinghanghat	18.16	5.66	23.82	-	-	0.00
36	Savatram Ram Prasad Mills, Akola	9.55	0.15	9.70	0.17	0.15	0.32
37	Finlay Mills,Achalpur	7.67	25.77	33.44		2.27	2.27
	Model Mills, Nagpur	0.01	0.02	0.03	0.01	0.02	0.03
	RSRG Mills, Akola	-	15.02	15.02	-	0.60	0.60
	Tata Mills, Mumbai	28.84	4.34	33.18	-	-	0.00
41	Indu Mills No. 1, Mumbai	-	21.25	21.25	-	0.46	0.46

42	Indu Mills No. 6,	-	0.00	0.00	-	-	0.00
43	Mumbai(*) Indu Mills No. 2 & 3,	-	0.96	0.96	-	-	0.00
11	Mumbai Jam Mills, Mumbai	0.24	9.31	9.55		1.26	1.26
44	Indu Mills No. 4,	0.24	7.80	7.80	-	1.20	0.00
45	Mumbai	-	7.00	7.00	-	-	0.00
46	Sita Ram Mills,	-	12.59	12.59	-	0.45	0.45
	Mumbai						
47	Kohinoor Mills No. 1 & 2, Mumbai	7.80	13.82	21.62	-	-	0.00
48	Barshi Mills, Barshi	74.13	1.05	75.18	12.18	-	12.18
49	Dhule Textile	33.08	-	33.08	5.93	-	5.93
	Mills,Dhule						
50	Challisgaon	-	19.02	19.02	-	-	0.00
	Mills, Challisgaon						
	Apollo Mills, Mumbai	-	4.75	4.75	-	-	0.00
	Finlay Mills, Mumbai	-	10.40	10.40	-	0.00	0.00
53	Madhusudan Mills,	-	11.74	11.74	-	-	0.00
	Mumbai						
	Mumbai Textile Mills, Mumbai	-	9.03	9.03	-	8.18	8.18
55	Elphinstone Mills,	-	3.71	3.71	-	0.51	0.51
	Mumbai			10.01			
	Digvijay Mills, Mumbai	9.34	1.27	10.61	9.21	-	9.21
57	Aurangabad Mills, Aurangabad	-	28.21	28.21	-	11.55	11.55
	Nanded Mills, Nanded	85.26	64.48	149.74	29.99	56.64	86.63
	Podar Mills, Mumbai	4.56	1.63	6.19	2.50	-	2.50
60	India United Mills No0 5	5.52	0.00	5.52	5.52	-	5.52
61	New City Mills	-	6.70	6.70	-	-	0.00
	Gold Mohur Mills	-	7.50	7.50	-	-	0.00
	New Hind House	0.13	-	0.13	-	-	0.00
	Hamuman Building	-	0.34	0.34	-	0.34	0.34
	NTC House	0.26	-	0.26	-	-	0.00
66	Land at Amrawati (MIDC)-Post Nat. **	37.93		37.93			0.00
	TOTAL	322.48	286.52	609.00	65.51	82.43	147.94
	ORISSA						
67	,	0.00	30.00	30.00	0.00	0.00	0.00
	TOTAL	0.00	30.00	30.00	0.00	0.00	0.00
	PUNJAB						
68	Kharar Textile Mills, Kharar	0.00	45.31	45.31	0.00	45.31	45.31
69	Suraj Textile Mills,Malout	0.00	24.28	24.28	0.00	3.22	3.22
70	Panipat Woollen Mills, Kharar	0.00	8.13	8.13		8.13	8.13
	1						

	RAJASTHAN						
71	Udaipur Cotton Mills,	3.54	14.04	17.58	3.22		3.22
	Mahalaxmi Mills,	0.00	16.00	16.00	0.00	0.00	0.00
73	Bijaynagar Cotton Mills,Bijaynagar	0.00	15.29	15.29	0.00		0.00
	TOTAL	3.54	45.33	48.87	3.22	0.00	3.22
	TAMILNADU						
74	Pankaja Mills,	0.00	17.84	17.84	0.00	0.00	0.00
75	Kalleswarar 'A' Mills	0.00	15.88	15.88	0.00	0.00	0.00
76	Sri Rangavilas Mills,Coimbatore	0.00	20.36	20.36	0.00	0.00	0.00
	Coimbatore Murugan Mills,Cmb.	0.00	24.51	24.51	0.00	0.00	0.00
	Somasundaram Mills, Coimbatore	0.00	7.43	7.43	0.00	0.00	0.00
79	Sri Sarda Mills,	0.00	11.61	11.61	0.00	0.00	0.00
80	Coimbatrore Spg. & Wvg. Mills	0.00	32.15	32.15	0.00	0.00	0.00
	Kaleswarar Mills 'B'	0.00	76.59	76.59	0.00	0.00	0.00
82	Pioneer Spinners,	0.00	53.47	53.47	0.00	0.00	0.00
	Cambodia Mills	0.00	10.24	10.24	0.00	0.00	0.00
	TOTAL	0.00	270.08	270.08	0.00	0.00	0.00
	UTTAR PRADESH						
84	Swadeshi Cotton	31.64		31.64	6.40	0.00	6.40
85	Bijli Cotton Mills,	1.74		1.74		0.00	0.00
86	Swadeshi Cotton Mills,Kanpur	0.34	57.20	57.54	0.16	0.00	0.16
	Lord Krishna Mills, Saharanpur	0.00	26.86	26.86	0.00	26.86	26.86
88	Swadeshi Mills, Maunathbhanjan.		18.10	18.10			0.00
89	Atherton Mills,	18.63	4.99	23.62		0	0.00
	Luxmi Rattan	0.00	76.57	76.57		57.34	57.34
91	New Victoria Mills,	31.36		31.36	0.00		0.00
92	Muir Mills, Kanpur	42.03	7.17	49.20			0.00
93	Sree Vikram Mills,	9.86		9.86	3.67		3.67
94	Raibareilley Textile	30.42		30.42	30.42		30.42
	TOTAL	166.02	190.89	356.91	40.65	84.20	124.85
	WEST BENGAL						
95	Luxmi Narayan Textile Mills, Rishra		10.28	10.28	0.00	0.00	0.00
96	Sodepur Cotton Mills	0.00	9.07	9.07	0.00	0.00	0.00
97	Bengal Fine Tex.	0.00	19.04	19.04	0.00	0.00	0.00
98	Aarti Cotton Textile Mills, Howrah	0.00	13.44	13.44	0.00		0.00
99	Manindra B.T. Tex. Mills, Cossimbazar	0.00	6.07	6.07	0.00		0.00
	TOTAL	0.00	57.90	57.90	0.00		0.00
	GRAND TOTAL	960.85	2650.93	3611.78	124.41	1384.54	1508.95

<sup>(\*)</sup> As per teripartite MoU signed between GoM, GoI and NTC 11.96 acres of Indu 6 mill land has been transferred to GoM on 26.03.2017 for building of Memorial of Dr. B.R. Ambedkar.

# Annexure-II

		DETAILS OF LEASE HOLD	LAND SOLD		
	s.no.	NAME OF THE MILLS	LEASE HOLD LANDSOLD (IN ACRES)	RATE PER ACRE (RS. IN CRORE)	VALUE OF LH LAND (RS. IN CRORE)
1	2	3	4		5
Gujarat	: 				
	1	Ahmedbad Jupiter Tex.Mills	17.47	3.50	61.07
	2	Jehangir Textile Mills	3.13	1.90	5.95
	3	Mahalaxmi Tex.Mills	16.32	1.69	27.53
	4	New Manekchowktex.Mill	8.99	13.17	118.40
	5	Viramgam Tex.Mills	7.65	0.12	0.94
	6	Ahmedabad New Textilemills	11.19	4.92	55.01
	7	Fine Knitting Mills, Ahmedabad	9.30	1.78	16.51
Mahara	shtra				
	8	Tata Mills	4.40	3.13	13.75
	9	Barshi Textile Mills	1.87	0.08	0.15
	10	Rbba Mills	0.16	1.13	0.18
	11	Nanded Textile Mills	0.97	0.36	0.35
	12	Model Mills	4.45	4.60	20.49
Madhya	Pradesh				
	13	Indore Malwa Unitedmills	0.08	4.63	0.37
	14	Kalyan Mal Mills	0.02	36.50	0.73
	15	Swadeshi Textile Mills	15.32	6.30	96.51
Rajasth	an				
	16	Udaipur Cotton Mills,Udaipur	3.13	0.51	1.59
Uttar Pı	radesh				
	17	Bijli Cotton Mills	5.82	0.81	4.69
	18	Swadeshi Cotton Mills	6.43	0.50	3.20
			116.70	3.66	427.42

# ANNEXURE-III LIST OF LEASE HOLD AND FREE HOLD LAND LYING IDLE

<u> </u>		EASE HOLD AND FREE	IODD DAND		CE LAND
	S.No.	NAME OF THE MILLS	LOCATION	LEASE HOLD (Area In Acres)	FREE HOLD (Area In Acres)
1	2	3	4	5	6
ANDHRA PRADESH					
IMDESI	1	ADONI COTTON MILLS	ADONI	0.00	7.17
	2	ANANTHAPUR COTTON MILLS		0.00	44.71
ASSAM					
	3	ASSOCIASED INDUSTRIES	CHANDRAPUR		1157.50
BIHAR					
	4	BIHAR CO-OPERATIVE MILLS	МОКАМЕН		30.55
GUJRAT					
	5	AHMEDBAD JUPITER TEX. MILLS	AHMEDABAD	0.00	5.02
	6	JEHANGIR TEXTILE MILLS	AHMEDABAD	0.00	2.50
	7	NEW MANEKCHOWK TEX.MILL	AHMEDABAD	1.20	0.00
	8	PETLAD TEX.MILLS	PETLAD	30.18	0.00
	9	VIRAMGAM TEX.MILLS	VIRAMGAM	14.02	0.00
	10	AHMEDABAD NEW TEXTILE MILLS	AHMEDABAD	0.00	1.02
	11	FINE KNITTING MILLS AHMEDABAD	AHMEDABAD	0.36	0.00
	12	BARDOLPURA GODOWNS , BARDOLPBARDOLPURA		0.09	
	13	NTC HOUSE, 1791 ASHRAM ROAD	ASHRAM ROAD	1.00	
KARNATKA					
	14	M.S.K. MILLS	GULBARGA	0.00	42.53
	15	MYSORE SPG. & MFG. MILLS	BANGALURU	0.00	7.22
	16	SHREE YALLAMA COTTON MILLS	DAVANGERE	0.00	138.14
	17	MINERVA MILLS	BANGALURU	0.00	32.62

KERALA					
	18	PARVATHI MILLS	QUILON	0.00	16.48
MADHYA PRADESH					
	19	BENGAL NAGPUR COTTON MILLS	RAJNANDGAO N	48.79	0.00
	20	HIRA MILLS	UJJAIN	91.19	0.00
	21	INDORE MALWA UNITED MILLS	INDORE	59.29	0.00
	22	KALYAN MAL MILLS	INDORE	33.85	0.00
MAHARASHT	RA				
	23	NEW HIND HOUSE	MUMBAI	0.13	0.00
	24	HANUMAN BUILDING	MUMBAI		0.34
	25	NTC HOUSE	MUMBAI	0.26	0.00
	26	LAND AT AMRAWATI (MIDC)- POST NAT. **	AMRAWATI	37.93	0.00
	27	RBBA MILLS	HINGANGHAT	18.16	5.66
	28	SAVATRAM RAMPRASAD MILLS	AKOLA	9.55	0.15
	29	CHALISGAON TEXTILE MILLS	CHALISGAON	0.00	19.02
	30	DHULE TEXTILE MILLS	DHULE	33.08	0.00
	31	NANDED TEXTILE MILLS	NANDED	85.26	64.48
	32	INDIA UNITED MILLS NO.2	MUMBAI	0.00	0.96
	33	INDIA UNITED MILLS NO.4	MUMBAI	0.00	7.80
	34	KOHINOOR MILLS NO1 &.2	MUMBAI	7.80	13.82
	35	JAM MFG. MILLS	MUMBAI	0.24	9.31
	36	MODEL MILLS	NAGPUR	0.01	0.02
	37	R.S.R.G. MILLS	AKOLA	0.00	15.02
	38	SHRI SITARAM MILLS	MUMBAI	0.00	12.59
	39	DIGV IJAY TEXTILE MILLS	MUMBAI	9.34	1.27
	40	ELPHINSTONE SPG & WVG MILLS	MUMBAI	0.00	3.71
	41	MUMBAI TEXTILE MILLS	MUMBAI	0.00	9.03
	42	SHREE MADHUSUDAN MILLS	MUMBAI	0.00	11.74
	43	INDIA UNITED MILLS NO.6 ( DYE Works)	MUMBAI	0.00	11.96
	44	FINLAY MILLS	MUMBAI	0.00	10.40
ODISHA					
	45	ORISSA COTTON MILLS	BHAGATPUR		30.00
PUNJAB					
	46	PANIPAT WOOLLEN MILLS	KHARAR	0.00	8.13

	47	KHARAR TEXTILE MILLS	KHARAR	0.00	45.31
	48	SURAJ TEXTILE MILLS	MALOUT	0.00	24.28
RAJASTHAN					
	49	UDAIPUR COTTON MILLS, UDAIPUR	UDAIPUR	3.54	14.04
	50	MAHALAXMI MILLS, BEAWAR	BEAWAR	0.00	16.00
	51	SHREE BIJAY COTTON MILLS	BIJIANAGAR	0.00	15.29
TAMIL NADU					
	52	SRI SARDA MILLS	COIMBATORE		11.61
	53	SOMASUNDARAM MILLS	COIMBATORE		7.43
	54	KALEESWARAR MILLS 'A' UNIT	COIMBATORE		15.88
UTTAR PRADESH					
	55	ATHERTON MILLS	KANPUR	18.63	4.99
	56	BIJLI COTTON MILLS	HATHRAS	1.74	0.00
	57	LAXMIRATTAN COTTON MILLS	KANPUR	0.00	76.57
	58	LORD KRISHNA TEX.MILLS	SAHARANPUR	0.00	26.86
	59	MUIR MILLS	KANPUR	42.03	7.17
	60	NEW VICTORIA MILLS	KANPUR	31.36	0.00
	61	RAE BARELI TEX. MILLS	RAEBARELI	30.42	0.00
	62	SHRI VIKRAM COTTON MILLS	LUCKNOW	9.86	0.00
	63	SWADESHI COTTON MILLS	NAINI	31.64	0.00
	64	SWADESHI COTTON MILLS, Mau	MAUNATHBH ANJAN		18.10
	65	SWADESHI COTTON MILLS	KANPUR	0.34	57.20
WEST BENGAL					
	66	MANINDRA B.T. MILLS	COSSIM		6.07
	67	LAXMINARAYAN COTTON MILLS	RISHRA		10.28
	68	SODEPUR COTTON MILLS	SODEPUR		9.07
	69	BENGAL FINE S.&W.MILLS NO.I	KONNAGAR		19.04
			SUB TOTAL	651.29	2106.06

### **ANNEXURE-IV**

(A + B) per annum

### FINANCIALYEAR2016-17

### **RUPEES INLAKH**

Rs 3153.41 lakh

DPR		№	1P	ι	JP	WR	O	GUJ SRO KOLKATA		KATA	TOTAL					
	Wages /	Expenses/	Wages/S	Expenses	Wages/S	Expenses/	Wages/Sec	Expenses	Wages/S	Expenses/	Wages/Se	Expenses	Wages/S	Expenses	Wages/Se	Expenses/T
MONTH	Security	Taxes	ecurity	/Taxes	ecurity	Taxes	urity	/Taxes	ecurity	Taxes	curity	/Taxes	ecurity	/Taxes	curity	axes
APRIL.16	17.57	2.10	6.01	0.37	47.03	26.62	127.59	11.20	3.86	13.01	12.32	8.33	6.44	34.04	220.82	95.67
MAY.16	17.56	1.57	5.80	0.48	46.55	3.18	127.44	11.20	3.83	2.59	12.55	7.49	5.45	13.13	219.18	39.64
JUNE.16	19.41	1.51	5.87	0.24	46.55	4.34	127.52	11.20	3.83	4.99	12.55	7.49	6.52	13.31	222.25	43.08
JULY.16	16.58	2.36	5.23	1.02	51.15	4.10	127.46	11.20	3.81	2.45	12.32	8.33	6.75	14.91	223.30	44.37
AUG.16	22.74	1.29	5.13	0.93	44.73	3.38	129.03	11.20	3.88	2.54	12.32	8.33	6.90	11.09	224.73	38.76
SEPT.16	16.71	3.72	5.30	0.74	41.04	4.29	129.06	11.20	3.88	2.50	12.32	8.33	6.58	12.35	214.89	43.13
OCT.16	16.14	1.61	5.55	1.11	38.46	4.37	128.85	11.20	3.79	4.62	12.32	8.33	6.62	12.16	211.73	43.40
NOV.16	16.45	1.44	5.45	0.86	39.55	3.85	128.33	11.20	3.74	1.26	12.32	8.33	6.17	10.88	212.01	37.82
DEC.16	17.63	2.34	5.64	0.65	38.67	3.63	128.11	11.20	3.85	1.57	12.32	8.33	5.95	10.86	212.17	38.58
JAN.17	16.97	1.91	11.60	0.75	41.07	3.75	128.14	11.20	3.81	1.75	12.32	8.33	5.96	13.75	219.87	41.44
FEB.17	17.11	1.82	5.87	0.82	41.15	4.02	127.27	11.20	3.86	2.48	12.32	8.33	5.93	9.69	213.51	38.36
MAR.17	18.47	3.00	5.89	2.57	39.47	3.47	127.94	11.20	3.88	2.54	12.32	8.33	5.93	9.69	213.90	40.80
	213.34	24.67	73.34	10.54	515.42	69.00	1536.74	134.40	46.02	42.30	148.30	98.28	75.20	165.86	2608.36	545.05
(A)TotalWages/security/ESI/PF/Medical/LeaveSalary/staffwelfareetcperannumofclosedunits&SubofficeofMP,UP,GUJ&Kolkata Rs 260								508.36 lakh								
(B) Total	expenses	i.e. electr	icity /wat	er, repair	& Maint	inance, St	ationery, t	raveling/	conveyar	nce, teleph	one/post	age, data	processi	ng		
charges,	Legalfee/¡	prof.fee,re	pairtooth	ers,Insur	ance,sub	scriptionf	ee,newspa	per,Audit	fee,Prop	ertytaxes,	PFadminis	strativech	arges,			
Misc.exp	ensesetci	perannum	ofclosedu	ınits⋐	officeof	ИР,UP,GU	J,&KOLKA1	ГΑ.							Rs 5	45.05 lakh

# Annexure-V

	MILL-WISE DISPUTED LAND WITH REASONS THEREOF								
S. No.	NAME OF THE MILLS	_	outed land (in res)	Reasons of Dispute					
		Leasehold	Freehold						
1	Panipat Woollen Mills, Kharar		8.13	Title of land is in the name of the NTC but under the possession of unauthorized occupants.					
2	Suraj Textile Mills, Malout		3.22	Encroachment by unauthorized occupants.					
3	Udaipur Cotton Mills, Udaipur	3.22		Pre-Nationalization encroachment.					
4	Kharar Textile Mills, Kharar		45.31	Title/ownership dispute					
5	New Bhopal Textile Mills, Bhopal	2.35		Encroachment by unauthorized occupants.					
6	Hira Mills, Ujjain	1.77		Encroachment by ex-workers.					
7	Indore Malwa Mills, Indore (Govind Nagar)	0.06		Encroachment by ex-workers.					
8	Bengal Nagpur Cotton Mills	10.85		Dispute relating to renewal of lease with State Government.					
9	Associated Industries, Chandrapur		1087.50	Order of Dy. Collector, Kamroop District, under the Land Ceiling Act of Assam.					
10	Minerva Mills, Bangalore		1.70	Opposite parties claimed ownership of land based on the endorsement given by Additional Special Deputy Commissioner of Inams Abolition, Bengaluru in 1965.					
			1.20	Encroachment by unauthorized occupants.					
			0.17	Encroachment by unauthorized occupants.					

11	Mysore Mills, Bangalore		4.05	Pre-Nationalization encroachment by slum dwellers.
12	MSK Mills, Gulbarga		4.53	Land belonging to MSK Mills notified as 'Slum' by Deputy Commissioner, Gulbarga.
13	Kerala Laxmi Mills, Kerala		39.34	Order of acquisition issued by Taluk Land Board, Trichur for acquiring the Kerala Lakshmi Mills and encroachment by unauthorized occupants.
14	Triputhi Cotton Mills, Triputhi		1.45	Encroachment by unauthorized occupants.
15	Alagappa Tex. Mills, Algappanagar		12.77	Order of acquisition issued by Taluk Land Board, Trichur for acquiring the Alagappa Mills land.
16	Ahmedabad New Text. Mills		1.02	Occupied by erstwhile workers/ illegal occupants prior to Nationalization.
17	Ahmedabad Jupt Text. Mills, Ahmedabad.		5.02	Occupied by Chawls prior to Nationalization.
18	Jehangir Textile Mills		2.50	Occupied by Chawls prior to Nationalization.
19	Podar Mills, Mumbai	2.50		Dispute related to Lease Deed
20	India United Mills No. 5, Mumbai	5.52		Lease Deed expired prior to Nationalization. Lessor Trust has sold their leasehold rights to other party.
21	Finlay Mills, Achalpur		2.27	Occupied by Chawls prior to Nationalization
22	Barshi Mills	12.18		Quarters occupied by occupants as alloted to them prior to nationalisation.
23	Jam Mfg. Mills		1.26	Occupied by Chawls and shops prior to Nationalization.
24	Digvijay Textile Mills	9.21		Occupied by Chawls and shops prior to Nationalization.
25	Shree Sitaram Mills		0.45	Occupied by slum dwellers

26	Elphinstone Spg. & Wvg. Mills		0.51	Title disptue
27	Mumbai Textile Mills	-	8.18	Occupied by Chawls
28	Model Mills, Nagpur	0.01	0.02	Occupation by Unauthorized occupant
29	Hanuman Building		0.34	Occupation by Unauthorized occupant
30	RSRG Mohta Mills	-	0.60	Some portion of land unauthorisedly occupied by ex-workers and there is a temple managed a private Trust on rest of the land.
31	Savatram Ramprasad Mills, Akola	0.17	0.15	Unauthorised occupation by shops
32	Nanded Textile Mills	29.99	56.64	Unauthorised occupation by ex-employees and slum dwellers.
33	Dhule Textile Mills	5.93		Unauthorised occupation by ex-employees. One of the lessors filed case for getting possession of portion of land.
34	India United Mill No. 1		0.46	Occupied by Labour Chawl & Sweeper's Chawl.
35	Aurangabad Textile Mills, Aurangabad		11.55	Unauthorised occupation by ex-employees.
36	Lord Krishna Textile Mills, Saharanpur		26.86	Land ownership dispute and pre-take over encroachment.
37	Raibareily Textile Mills	30.42		Dispute with sub-lessee for recovery of rent and possession of property.
38	Swadeshi Cotton Mills	6.40		Sale of Surplus land stayed by SDM Karchana, Allahabad
39	Sri Vikram Cotton Mills, Lucknow	3.67		Title/ownership dispute
40	Swadeshi Cotton Mills, Kanpur Plot No.131 Anandpuri,	0.08		Occupation by Unauthorized occupant

	Swadeshi Cotton Mills Plot No. 135 Anandpuri, Kanpur	0.08		Occupation by Unauthorized occupant
41	Laxmi Rattan Cotton Mills, Kanpur		57.34	The erstwhile owner challenged the transfer and alienation of land which was to be released in favour of Laxmi Rattan Cotton Mills under Rehabitation Scheme.  There is also pre-takeover encroachment.
	TOTAL	124.41	1384.54	

## **Annexure-VI**

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status		Next Date of Hearing	Nature of Dispute
1	Mumbai	Court	N.T.C.LTD V/s Byramji Jeejeebhoy (Pvt) LTD SLP - No (C)37299/2012 SLP No. 7785/2014	The land of Digvijay Textile Mills, Mumbai which vested in NTC under the Nationalization Act, 1974 was leasehold and the period of lease expired in 1999. The lessors had filed a suit in 1991 on the ground that NTC has breached the terms of lease. The said suit was decreed exparte but decree set aside on application made by petitioner and suit was restored. In July, 2001 again a suit was filed for eviction under the new provisions of Maharashtra Rent Control Act which was decreed in favour of Byramji Jeejeebhoy (Pvt) Ltd. vide order dated 22.11.2006. An appeal against the said order was also dismissed by the Appellate Bench of Small Causes Court. the challenge before High Court was also unsuccessful. On an application by the Trust in the year 2007, Small Causes Court at Mumbai has allowed mesne profit of Rs. 1.34 crores per month in favour of the trust which has been challenged by NTC on the ground that the same has been decided on the basis of market value of the property rather than the market rent and, as such, the Court has erred both in facts and law. The eviction issue also has been challengedbyNTCbyfilinganSLPbeforeHon'bleSupremeCourt.		In SLP No. 37299/2012, Ministry of Textile has been impleaded in the matter and interim order passed on 11.12.2012 shall continue. In SLP No. 7785/2014 the Continuation of interim order 4.4.2014 was to be decided on next date but the stay continues.	28/11/2016	be fixed.	Eviction and mesne profit under the new provisions of Maharashtra Rent Control Act under which no protection was available for Public Sector Undertakings having a paid up capital of Rs.1.00 crore or more.
2	Mumbai	Court	National Textile Corporation V/s Naresh Kumar Badrikumar jagad & Other LTD - SLP No. 7448/2011	In the year 2000 a notice was issued by the Harichand Rupchand Charities Trust terminating the tenancy and calling upon to vacate the premises. In 2001 suit was filed for handing over possession and eviction. On 5.08.06 the court passed an order in the favour of trust. Divisional Bench dismissed the appeal in 14.8.2008. NTC filed CRA 564 of 2008 before Bombay High Court against the above order. The CRA was dismissed on 3.8.2009. In 2011, NTC assailed the order dated 3.8.2009 passed by the Bombay High Court before the Hon'ble Supreme court. Finally on 5.09.11 the Supreme Court dismissed the SLP of NTC and matter was decided in favour of Landlord. With the approval of MOT an undertaking was given to vacate the premises by 31.12.13. On application, NTC was permited to file a fresh undertaking for vacation up to 30.6.2014. After that writ petition No. 1470/ 2014 has been filed before Bombay High Court. The petition is filed seeking direction to labour commnisoner and MCGM to grant no objection certificate and permision for sub division of land respectively so that physical possession can be handed over. The petition is still pending. NOC from Labour Commissioner has been given but the BMC has not yet responded to the directions. In the meanwhile, NTC has requested the court to allow handing over juridical possession to avoid any contempt proceedings. In the meanwhile, a contempt petition was filed against NTC/MoT officials before the Hon'ble Supreme Court. The Union of India has also filed a Review Petition against the order dated 5.9.2011 passed by the Hon'ble Supreme Court in Civil Appeal No. 7448 of 2011.		The Review Petition along with the contempt petition came up for hearing on 2.5.2017 and the Hon'ble Supreme Court has fixed the matter for 19 July, 2017 to decide on the Review Petition filed by UOI as well as the Contempt petition filed against NTC as well as the application filed byNTC.	02.05.2017		Eviction and mesne profit under the new provisions of Maharashtra Rent Control Act under which no protection is available for Public Sector Undertakings having a paid up capital of Rs.1.00 crore ormore.
3	Maharast ra (Mumbai)	Court	Savatram Rampratap Mills v/s Radhey Shyam (D) THR.LRS & Anr.	Mills has challenged the order of bombay high court /N agpur bench directing the estate officer of NTC to conduct proceeding at Akola		there are no orders of futher listing.	19-02-2016	no order of further listing	Eviction under the public premises (eviction) Act/ Ors. This is appealed against the Case No.LPA 46/2004 of High Court Bombay at Nagpur.

4	Maharast ra (Mumbai)	Supreme Court	Savatram Rampratap Mills v/sMadhukar Laxman Rao Sontake & Ors.	Mills has challenged the order of bombay high court /N agpur bench directing the estate officer of NTC to conduct proceeding at Akola	there are no orders of futher listing. * This matter is connected to Civil Appeal 751/2008	19-02-2016		Eviction under the public premises (eviction) Act/ Ors.
5	Maharast ra (Mumbai)	Supreme Court	Savatram Rampratap Mills v/s Modern Tailors	Mills has challenged the order of bombay high court /N agpur bench directing the estate officer of NTC to conduct proceeding at Akola	there are no orders of futher listing. * This matter is connected to Civil Appeal 751/2008	19-02-2016		Eviction under the public premises (eviction) Act/ Ors.
6	Maharast ra (Mumbai)	Supreme Court	Suresh Shantaram Satpute & ETC.ETC v/s. S.M.Narula & Ars. & ETC.ETC	The SLP arises out of impugned judgment and final order dated 30.08.2012 pased by High Court Bombay in WP no. 7007,7008,7009,7010,7011,7012 & 7013 of 2010 where the High Court dismissed the WP and affimed the view taken by City Civil Court of evicting the petitioners (tenants). The question that has arisen in the present petition(SLP) is whether an occoupant/tenant occupying a premises prior to it becoming "Public premises" as defined under Public Preimises(Eviction of Unauthorise Occupants) at 1971 be governed by the said act or The State Rent Control Act. The Supreme Court requested the Bombay High Court to dispose off the 13 identical petitions pending there upto March 2017 but the W.Ps. are still pending in th HighCourt.	An Interim order for payment of compensation has been passed on 29.08.2016 & the Honble Supreme Court has further clarified that service tax on compensation shall be paid by theparties.		Tentative 07/07/2017	The petitiones have challenged the applicability of PP Act to the subject premises.
7	Maharast ra (Mumbai)	Supreme Court	Suresh Shantaram Satpute & ETC.ETC v/s. S.M.Narula & Ars. & ETC.ETC	The SLP arises out of impugned judgment and final order dated 30.08.2012 pased by High Court Bombay in WP no. 7007,7008,7009,7010,7011,7012 & 7013 of 2010 where the High Court dismissed the WP and affirmed the view taken by City Civil Court of evicting the petitioners (tenants). The question that has arisen in the present petition(SLP) is whether an occoupant/tenant occupying a premises prior to it becoming "Public premises" as defined under Public Preimises(Eviction of Unauthorise Occupants) at 1971 be governed by the said act or The State Rent Control Act. The Supreme Court requested the Bombay High Court to dispose off the 13 identical petitions pending there upto March 2017 but the W.Ps. are still pending in th HighCourt.	An Interim order for payment of compensation has been passed on 29.08.2016 & the Honble Supreme Court has further clarified that service tax on compensation shall be paid by theparties.	10.04.2017		The petitiones have challenged the applicability of PP Act to the subject premises.
8	Maharast ra (Mumbai)	Court	Suresh Shantaram Satpute & ETC.ETC v/s. S.M.Narula & Ars. & ETC.ETC	The SLP arises out of impugned judgment and final order dated 30.08.2012 pased by High Court Bombay in WP no. 7007,7008,7009,7010,7011,7012 & 7013 of 2010 where the High Court dismissed the WP and affirmed the view taken by City Civil Court of evicting the petitioners (tenants). The question that has arisen in the present petition(SLP) is whether an occoupant/tenant occupying a premises prior to it becoming "Public premises" as defined under Public Preimises(Eviction of Unauthorise Occupants) at 1971 be governed by the said act or The State Rent Control Act. The Supreme Court requested the Bombay High Court to dispose off the 13 identical petitions pending there upto March 2017 but the W.Ps. are still pending in th HighCourt.	An Interim order for payment of compensation has been passed on 29.08.2016 & the Honble Supreme Court has further clarified that service tax on compensation shall be paid by theparties.	10.04.2017		The petitiones have challenged the applicability of PP Act to the subject premises.

Sr. No.		Name of The Court	Title, Case No.& Year		Whether UOI is Party			Next Date of Hearing	Nature of Dispute
9	Maharast ra (Mumbai)	Court	Suresh Shantaram Satpute & ETC.ETC v/s. S.M.Narula & Ars. & ETC.ETC	The SLP arises out of impugned judgment and final order dated 30.08.2012 pased by High Court Bombay in WP no. 7007,7008,7009,7010,7011,7012 & 7013 of 2010 where the High Court dismissed the WP and affirmed the view taken by City Civil Court of evicting the petitioners (tenants). The question that has arisen in the present petition(SLP) is whether an occoupant/tenant occupying a premises prior to it becoming "Public premises" as defined under Public Preimises(Eviction of Unauthorise Occupants) at 1971 be governed by the said act or The State Rent Control Act. The Supreme Court requested the Bombay High Court to dispose off the 13 identical petitions pending there upto March 2017 but the W.Ps. are still pending in th HighCourt.		An Interim order for payment of compensation has been passed on 29.08.2016 & the Honble Supreme Court has further clarified that service tax on compensation shall be paid by theparties.	10.04.2017	07/07/2017	The petitiones have challenged the applicability of PP Act to the subject premises.
10	Maharast ra (Mumbai)	Court	Suresh Shantaram Satpute & ETC.ETC v/s. S.M.Narula & Ars. & ETC.ETC	The SLP arises out of impugned judgment and final order dated 30.08.2012 pased by High Court Bombay in WP no. 7007,7008,7009,7010,7011,7012 & 7013 of 2010 where the High Court dismissed the WP and affirmed the view taken by City Civil Court of evicting the petitioners (tenants). The question that has arisen in the present petition(SLP) is whether an occoupant/tenant occupying a premises prior to it becoming "Public premises" as defined under Public Preimises(Eviction of Unauthorise Occupants) at 1971 be governed by the said act or The State Rent Control Act. The Supreme Court requested the Bombay High Court to dispose off the 13 identical petitions pending there upto March 2017 but the W.Ps. are still pending in th HighCourt.		An Interim order for payment of compensation has been passed on 29.08.2016 & the Honble Supreme Court has further clarified that service tax on compensation shall be paid by the parties.		07/07/2017	The petitiones have challenged the applicability of PP Act to the subject premises.
11	Maharast ra (Mumbai)	Court	Suresh Shantaram Satpute & ETC.ETC v/s. S.M.Narula & Ars. & ETC.ETC	The SLP arises out of impugned judgment and final order dated 30.08.2012 pased by High Court Bombay in WP no. 7007,7008,7009,7010,7011,7012 & 7013 of 2010 where the High Court dismissed the WP and affirmed the view taken by City Civil Court of evicting the petitioners (tenants). The question that has arisen in the present petition(SLP) is whether an occoupant/tenant occupying a premises prior to it becoming "Public premises" as defined under Public Preimises(Eviction of Unauthorise Occupants) at 1971 be governed by the said act or The State Rent Control Act. The Supreme Court requested the Bombay High Court to dispose off the 13 identical petitions pending there upto March 2017 but the W.Ps. are still pending in th HighCourt.		An Interim order for payment of compensation has been passed on 29.08.2016 & the Honble Supreme Court has further clarified that service tax on compensation shall be paid by the parties.		07/07/2017	The petitiones have challenged the applicability of PP Act to the subject premises.
12	Maharast ra (Mumbai)	Court	Suresh Shantaram Satpute & ETC.ETC v/s. S.M.Narula & Ars. & ETC.ETC	The SLP arises out of impugned judgment and final order dated 30.08.2012 pased by High Court Bombay in WP no. 7007,7008,7009,7010,7011,7012 & 7013 of 2010 where the High Court dismissed the WP and affirmed the view taken by City Civil Court of evicting the petitioners (tenants). The question that has arisen in the present petition(SLP) is whether an occoupant/tenant occupying a premises prior to it becoming "Public premises" as defined under Public Preimises(Eviction of Unauthorise Occupants) at 1971 be governed by the said act or The State Rent Control Act. The Supreme Court requested the Bombay High Court to dispose off the 13 identical petitions pending there upto March 2017 but the W.Ps. are still pending in th HighCourt.		An Interim order for payment of compensation has been passed on 29.08.2016 & the Honble Supreme Court has further clarified that service tax on compensation shall be paid by theparties.	10.04.2017	07/07/2017	The petitiones have challenged the applicability of PP Act to the subject premises.

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status	Last Date of Hearing	Next Date of Hearing	Nature of Dispute
13	Maharas htra	Sup. Court	SLP/6084/07	Mill has filed the SLP challenging the orders passed by the Dist. Court, single bench High Court and division bench High Court. The question involved in this appeal is whether it is necessary for the Estate Officer to exercise powers or try the proceedings under the Act while sitting within the local limits where the property in respect of which he exercises the jurisdiction issituate?.		No further order of listing	10.3.17	For Final Hearing Not listed on board upto 31.03.17	
14	Maharas htra	Sup. Court	SLP(Civil) No. 34119/2013	The matter is similar in nature as stated above at Sr. No. 13.		matter is tagged with SLP shown at Sr. 13	10.03.2017	No next date is given, it will came in due course for final hearing	
15	Maharas htra	Sup. Court	SLP(Civil) No. 103/2014	The matter is similar in nature as stated above at Sr. No. 13.		matter is tagged with SLP shown at Sr. 13	10.3.17	No next date is given, it will came in due course for final hearing	
16	МН	Small Causes court, Mumbai	M/S. Vasanjee Morarjee V/S NTC Ltd New Delhi and Ors (NTC Ltd, Mumbai, Finlay mills Ltd. And Gold Mohur Mill Ltd.) LE Suit No. 200071/2011	Pursuant to High Court order dated 13-11-2011, the petitioner has filed the suit claiming that they are tenants of the shop Nos.7, 8, 9, and 10 situated at ground floor, Marina mansion, Chowpatty, Mumbai 400007. Claiming further that they were working as sole selling agent of Finlay and Gold Mohur Mills, respondents are not entitled to take possession. Prayer – order and decree to hand over quit and vacant possession of the shops and institute inquiry for determiningmesneprofitsbesidesrestrainingdependentstodisposethesuitproperty	No	No hearing after 07-05-2011 when notice was issued to NTC Ltd, New Delhi fixing 22-11-2011 as the next date of hearing as seen in the Web site.	24.04.2017	30.06.2017	Pursuant to High Court order dated 13-11-2011, the petitioner has filed the suit claiming that they are tenants of the shop Nos.7, 8, 9, and 10 situated at ground floor, Marina mansion, Chowpatty, Mumbai
17	МН	Small Causes court, Mumbai	Mrs Nalini Himmatlal Kantilal and Ors. V/S NTC (MN) Ltd. And Anr {NTC ( SM) Ltd } (Kohinoor Mills) M.Profit NRA 200800/2013	Kohinoor mills was tenant of premises admeasuring about 1612 Sq.ft. at Kantilal House, ground floor, Opera House, Mumbai 400004, wherein retail cloth shop existed. The premises was handed over on 27-06-2013 pursuant to visit of Court Bailiff for executing the decree passed by the small causes court.  Now the mesne profit application is pending wherein the land lord has claimed mesne profit at market rate from 01-04-2004 till 27-06-2013 at Rs. 208885/-, Rs. 344847/-, and Rs. 437130/-per month for different period.	No	Additional affidavit with ordinance dated 24-10-2014 has been moved	11/4/2017	27/06/2017	wherein the land lord has claimed mesne profit application is pending wherein the land lord has claimed mesne profit at market rate from 01-04-2004 till27-06-2013 at Rs. 208885/-, Rs. 344847/-, and Rs. 437130/- per month for different period.

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status	Last Date of Hearing	Next Date of Hearing	Nature of Dispute
18	MH		RAE/ 758Suit No.2049/1991 B.J. Pvt.Ltd.V/s NTC,Digvijay Tex.Mills.	The suit is filed claiming default under the terms of Lease	No	For Final Hrg.	2.5.2017	11.07.2017	
19	MH		Appeal No.151/2013 NTC,(SM) Ltd. Digvijay Tex. V/s B.J. Pvt.Ltd.	Mesne Profits Misc Appeal 15/2013 hereby stayed till decision of SLP No.7785/2014	No	Final Hrg.Stayed matter	06.05.2017	29.07.2017	
20	МН	Small Causes Court Mumbai	Laxmidas N. Majithia V/S Madhusudan Mills/ NTC TE 200154/2013	Landlord has filed the suit for vacant and peaceful possession of rental godown admeasuring about 638 Sq, ft. area at Kalbadevi Mumbai.	No	NTC has filed written statement and the matter is pending for hearing.	05.05.2017	23.06.2017	Landlord has filed the suit for vacant and peaceful possession of rental godown
21	МН	Small causes court Mumbai	B.N. Khandke (Since deceased) and two Ors. V/S NTC Mesne Profit NRA 200115/2005	The land Lord has filed Misc Application for Mesne profit at Market rate. The shop has been handed over as per eviction order passed in the matter. Area 200 Sq.Ft. in prayer for mesne profits. (307 Sq.Ft. as found in A.S. department.)	No	Cross examination of plaintiff third witness in progress. We have instructed our advocated to file restitution suit for possession of the suit property.	10/4/2017	16/06/2017	The land Lord has filed Misc Application for Mesne profit at Market rate. The shop has been handed over as per eviction order passed in thematter.
22	МН	Small causes court	Podar Mill V/S Seth Harichand Rupchand Charitable trust M.NT.NRA 200035/2006	Challenged the order of single Judge in respect of Mesne profit. The appellate court granted a stay on 19-07-2007 on operation of Trial court Order subject to deposit of Rs. 4.00 Per Month which the mill is paying. Area – 12118 Sq.Yards.	No	Cross examination of plaintiff witness in progress. Restitution application may be filed in a small cause court in TER suit No. 311/326 of 2001	31/03/2017	06.06.2017	Challenged the order of single Judge in respect of Mesne profit.
23	МН	Small causes court	Chandrakant C Merchant and Ors V/S NTC (MN) Ltd and Ors ( India United Mill No.5's matters) T.E. No 200294/2008	95 years lease tenure expired on 01-10-1973 by efflux of time. The lessor has filed suit for eviction with mesne profiots at the rate of Rs. 30 per Sq.ft.  Total area 240455.44 Sq. Ft.	No	Cross examination of plaintiff witness in progress	20.03.2017	19.06.2017	95 years lease tenure expired on 01-10-1973 by efflux of time. The lessor has filed suit for eviction with mesne profiots
24	МН	Small Cause Court, Mumbai	RAER 202049/1991 B.J.Pvt Ltd V/S Digvijay Mills	Suit is filed by the Land Lord claiming that there is default in the terms of lease agreement.  Area- ( 45022 + 153 ) = 45175 Sq. Yards.	No	Pending for hearing	2/5/2017	11.07.2017	Suit is filed by the Land Lord claiming that there is default in the terms of lease agreement

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party			Next Date of Hearing	Nature of Dispute
25	Mumbai	Court	CC Merchant & Ors. v/s. NTC Ltd. & Anr. (IU Mills No.5) 245/294 of 08	To vacate the Entire millsproperty		Issues are framed, cross examiniation of Plaintiffs witness No.1 in progress.	20.03.2017	19.06.2017	Ownership Claim
26	Mumbai	Court Mumbai	B.J.pvt. Ltd. V/s. NTC ltd. Digvijay Mills RAE/R/S/NO. 758/2049/1991	The suit is filed claiming default under the terms of lease. The revision application seeking stay of the proceedings filed by the Plaintiff has been allowed and reverted back to the trialcourt i.e. small causes court.		For Hearing on Application filed by Plaintiff for stay of the proceedings pending suit filed under Maharashtra Rent Control Act,1999		No order further listing	Ownership Claim
27	Mumbai	Small Cause Court Mumbai	Mesne Profit No. 35 /2006	Property Matter for claiming Mesne profit as per market rate.		Hearing	25.02.2017	14.06.2017	Ownership Claim
28	Gujarat	Small Cause Court Ahmedaba d	Dawarkadas Govinddas V/s NMC & Others HRPCS 2948/08	Lease hold rights in the land of Jehangir Textile Mills which was on a lease of 999 years have been sold by NTC in 2007 by following a transparent tender process. One of the lessors has filed a case seeking possession of the property, on the ground that the Lease hold rights have been sold without the approval of Charity Commissioner as required under law.		Pending	09.07.2008	fixed	Private party challngeing the sale of lease hold rides of Ahmedabad Jupiter Mills by NTC.
29	Gujarat		Vasudev Natavarbhai V/s 1 .NTCL 2. Kamleshbhai Desaibhai 3. Ms Riddhi Siddhi Ent . 4. Safal Nova Real Estate HRPCS 116/13	Lease hold rights in the land of Jehangir Textile Mills which was on a lease of 999 years have been sold by NTC in 2007 by following a transparent tender process. One of the lessors has filed a case seeking possession of the property, on the ground that the Lease hold rights have been sold without the approval of Charity Commissioner as required under law.		Pending	05.03.2013		Private party challngeing the sale of lease hold rides of Ahmedabad Jupiter Mills by NTC.
30	West Bangal	Barrackpor	NTC -Vs- Smt Manju Rani Majumdar GR No. 881 /98	Wrongful occupation of mills land (SMCM).Thematter appeared 03-11-2015 for disposal of old cases when the defendant not appeared. Later on the defendant and vacated th occupied area.			matter would		Against wrongful occupation.

Sr. No	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party		Last Date of Hearing	Next Date of Hearing	Nature of Dispute
31	West Bengal		Indian Chembers of Commerce V/S NTC Ltd (WR)- (New City Mills case). Ejectment suit No 6/2008	For increased rent under the provisions of West Bengal Premises Act 1997 in respect of Premises occupied by NTC at No 4 Chowringee Lane, Calcutta . Area about 5156 Sq. Ft. + 200 Sq.Ft. servantquarters.		Matter is appearing on regular basis. NTC Ltd has been made a party and permitted to deposit rent in the court.	12.05.2017		For increased rent under the provisions of West Bengal Premises Act 1997 in respect of Premises occupied by NTC
32	Maharas htra	Court	B.T.M. V/s S.I. Gumdel & others RCS 326/85	The mill is having a small piece of lease land (7898 sq. ft.) taken on lease from Shri S.I. Gumdel. The said lease expired in 1985 and the mill has filed a suit for extension of lease period.		Withdrawn with a Liberty to file a new case in appropriate court. Now mill filed the caseagainst Shri Gundel having suit No. 68/2015 & next date is15.06.2017	was withdrw filed afresh		NTC seeking renewal of lease.
33	Maharas htra	Court	S.I. Gundel & others Vs B.T.M. RCS 367/91	After expiry of lease period Shri Gumdel has filed the case for taking back the possession of saidland.		In the said case RCS 371 /91 The court of civil judge Junior division dissmissed the case since the court does not have jurisdiction to try and decide thereafter the mill has filed a case having civil M.A. No 68/2015 against the oder of civil judge junior division in the court of ADJ Barshi & next date is 15.06.2017	21.03.2017		Private party seeking return of Land on expiry of lease.
34	Maharas htra	of Hon'ble	NTC Mumbai and Model Mills V/s Ashok Mohokar	Being aggrieved by judgment and decree passed by the learned Additional Judge, Small Causes Court, Nagpur dated 03.10.2016 passed in Regular Civil Suit No. 32 of 2005 thereby decreeing the suit filed by the plaintiff for eviction of the defendants from the suit shop and directing defendants to handover peaceful possession of the property to the plaintiff within 30 days and further directing enquiry into mesne profit under order XX Rule 12(1) (c) of the Code of Civil Procedure from 1/1/2005 till the date of possession, the appellants/defendants prefer this appeal on the following facts and grounds. Call for the record and proceedings of RCS No. 32 of 2005 decided by the learned Additional Judge, Small Causes Court, Nagpur on 3/10.2016 and on perusal of the same be pleased to quash and set aside the impugned judgment and decree date 3/10/2016 passes by the learned Additional Judge, Small Causes Court,NagpurinRCSNo.32of2005anddismissthesuitfiledbyrespondent/plaintiff.		Civil MA/1187/2016 in Regular Civil Appile No /2016	09.04.2017	no order for further listing	

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status		Next Date of Hearing	Nature of Dispute
35	MH	High Court, Mumbai	WP No. 689/2014 NTC V/S Byramjee Jeeji bhoy Pvt. Ltd. (Digvijay Mills matter	Petition is filed against the Order of the appellate court granting Mesne profit in favour of Land Lord. High  Court was not inclined to stay the orders for payment of Mesne Profit but after great persuasion gave liberty to NTC to obtain orders in the pending SLP which has since been obtained. Area – (45022 + 153) = 45175 Sq. Yards.	No	Adjourned sine-die.	04.07.2017		Petition is filed against the Order of the appellate court granting Mesne profit in favour of Land Lord.
36			Happy High Rises Ltd & Anr -Vs- State of West Bengal & Ors	The Petitioner Purchased a land From NTC as per the successful bidder as approved by the ASC. The State Govt has rejected the prayer of the Petitioner from giving any exemption under the urban land ceiling Act, The Petitioner challenged the order of the State Govt. making NTC as one of the respondent.	No	Passed an interim order in favour of the Petitioner that the respondents are restrained from interfering with construction at the premises till 24.12.2010.	12.5.12	Not yet Fixed	
37	West Bengal	High Court, Calcutta	Durga parasad jaiswal & Ors - Vs- NTC (WBABO) Ltd.	The petitioner was offered for sale of Plant & Machinery of Bangasri Cotton Mills. Petitioner filed an application & a money suit before the Court on the plea that there was shortage of materialslyinginthemillpremises. They did not pay the 4th installment & other grant taxes.	No	Hon'ble Court directed the Petitioner furnished Bank guarantee as claimed by NTC & Lift the balance Materials Both side complied the order. Matter is not appearing in the list since long.	20.3.09	Matter is not appearing since long	
38		High Court Nagpur	Raju Lokhande, Prop, Chetna Traders, Nagpur V/s, Union of India & Ors. W.P.No. 2931/2004	For execution of sale Deed of land in pursuance of the tender Notice and to Handover Possession or return Rs. Rs.1,05,000/- along with 18% interest .	Yes	Stage - ready matter. (Hearing not on board).	6-May-05	Not listed on board	Seeking execution of sale deed.
39	Maharas htra	High court Nagpur	Second Appeal No. 43/2017	The Trial Court passed a decree for possession of the suit property against the appellant statutory undertaking. The decree was executed and possession was delivered the the respondent-the original plaintiff. Along with the decree for possession, an order of an enquiry into mesne profits was also passed. Thereafter, the Act i.e. the Textile Undertakings (Nationalization) laws 9 Amended and Validation) Act, 2014 was brought into force on 17.12.2014. the amended provision of Section 4 of the said Act was pressed into service to urge that the appellant statutory undertaking is entitled to restoration of possession and consequently the decree passed by the Trial Court for possession as well as enquiry into mesne profit becomes nullity. This objection is rejected by both the Courts below. In view of above, Admitonthefollowing substantial question of lawframed in the meantime, there shall be ad interim relief in terms of the said In the meantime, there shall be ad interim relief in terms of the said application, as the statement made by Adv. Shri Puranik, anamountofRs. 100000/-isdepisited in the Trial Court.		For Hearing	13.2.17	6.06.17	

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status		Next Date of Hearing	Nature of Dispute
40	МН	Mumbai	NTC Ltd.V/S Khyber Hotel Corporation and Anr. CRA No. 183 of2010	NTC (MN) Itd as Tenant of M/S Khyber Hotel Corporation used premises as retail cloth shop has challenged eviction decree passed by the appellate bench of a Small causes court suitatedatKalaGhodamumbai.Area307sfftgroundfloorshopno7	No	Admitted (ready) on 23-01- 2012 and kept for final hearing and as such impugned decree shall not be executed The CAC is Disposed on 23.11.2016.	23.03.2017		NTC (MN) Itd as Tenant of M/S Khyber Hotel Corporation used premises as retail cloth shop has challenged eviction decree passed by the appellate bench of a Small causescour
41	MH	Mumbai	EVE Fabrics V/S NTC WP No. 2146/2010 (NTC House Matters)	Challenged the order of eviction passed by the Estate Officer and confirmed by City Civil Court Mumbai in respect of the occupant of 1st floor NTC House office admeasuring 1318 Sq. Fts	No	Admitted and due for order.	09.07.2010		Challenged the order of eviction passed by the Estate Officer and confirmed by City Civil CourtMumbai
42	МН	Mumbai	E.D. Sasoon and Co. V/S NTC WP No. 2147/2010 (NTC House Matters)	Challenged the order of eviction passed by the Estate Officer and confirmed by City Civil Court Mumbai in respect of the occupant of 1st floor NTC House office admeasuring 2780 Sq. Ft.	No	Admitted and kept for final hearing and disposal	20/01/2017		Challenged the order of eviction passed by the Estate Officer and confirmed by City Civil Court Mumbai in respect of the occupant of 1st floor NTC Houseoffice
43	MH	Mumbai	Hamilton Studio V/S NTC WP No. 2148/2010 (NTC House Matters)	Challenged the order of eviction passed by the Estate Officer and confirmed by City Civil Court Mumbai in respect of the occupant of Ground floor NTC House office admeasuring 4558 Sq. Ft.	No.	Admitted and kept for final hearing and disposal	24/11/2010		Challenged the order of eviction passed by the Estate Officer and confirmed by City Civil Court Mumbai in respect of the occupant of Ground floor NTCHouse
44	МН	Mumbai	Gill and Co. V/S NTC Review Petition No. 16/2009 in WP No. 903/2008 (NTC House Matters)	Review of order passed by High Court confirming eviction order passed by Estate Officer and upheld by City Civil Court Mumbai. in respect of occupant of Second floor, NTC House office admeasuring 4890 + 527 ( Mazannine) Sq. Ft.	No	Admitted. Both the advocates sought adjournment of 6 weeks to obtain necessary approval for settlement Kept for orders.Status PreAdmission	16/07/2010	futher listing	Review of order passed by High Court confirming eviction order passed by Estate Officer and upheld by City Civil CourtMumbai.

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party			Next Date of Hearing	Nature of Dispute
45	MP		NBT V/s Municipal Corp.	Land encroached by Kachcha Nala	No	Motion Hearing ADMISSION MATTERS MORE THAN FIVE YEARS OLD (2. Administrative Order)	08.09.2014	Yet to be fixed.	
46	MP		NBT V/s Municipal Corp.	Land encroached by Kachcha Nala	No	Motion Hearing ADMISSION MATTERS MORE THAN FIVE YEARS OLD (2. Administrative Order)	08.09.2014	Yet to be fixed.	
47	M.P.		R.Jhajihari V/s IMU Mills	Aggrieved with the order dt. 19-1-04 of District Court Shri Rajendra Kumar filed Appeal before High Court for direction to execute sale deed in favour of him and deliver the vacant possession of plot no. 8/9 of School Colony ad- measuring 2400 sq. ft . First Appeal filed by the incumbent was dismissed . Notice issued	NO	STAGE- MOTION HEARING, FOR -Arguments.		fixed.	Mayoor mendekar- 09766305472 9425353860
48	West Bangal		NTC -Vs- State of Assam 364/76	Assam Govt. passed an order that the mill can not hold excess land as per Land Ceiling Act, Assam and therefore allotted only 200 Bighas Iand (approx) to the mill.  The said decision was challenged before the High Court, Ghwahati on the ground that the land obtained as per Nationalisatrion Act, would not come under Ceiling Act.		Hon'ble Court directed the Collector Kamroop to decide the matter.		hearing is	Challanged decision of Assam Govt, of Land Ceiling Act.
49	West Bangal	Calcutta	Happy High Rises Ltd & Anr -Vs- State of West Bengal & Ors WP No. 1160 of2010	The Petitioner was a successful bidder in a land sale by NTC .The bidder applied for exemption under the land Ceiling Act., which was rejected by the State Govt. The petitioner has challenged the said order and made NTC also as Respondant.		Passed an interim order in favour of the Petitioner that the respondents are restrained from interfering with construction at the premises till 24.12.2010.			Order of State Govt. holding that mill cannot hold land in excess of the ceiling under the Land Ceiling Act.
50	МН	Bombay Aurangaba d Bench	Smt. Kausalyadevi Mor & Ors. V/s. Union of India and Others, Writ Petition No.5139 and Writ Petition No.45187 of 2001. (Dhule Textile Mills)	The Mill land admeasuring 24,000 sq.mtrs. was given on lease of 99 years from 19.5.1923 to the erstwhile owner of the Mill. Suit for possession and also for mesne profit (unquantified) was filed by legal heirs of the lessors in Civil Court and now rent prior to the Nationalisatin period which is pending in the High Court.	Yes	Kept for final hearing		futher listing	The Mill land admeasuring 24,000 sq.mtrs. was given on lease of 99 years from 19.5.1923 to the erstwhile owner of the Mill. Suit for possession and also for mesneprofit

Sr. No.	State	Name of The Court	Title, Case No.& Year		Whether UOI is Party	Present Status	Last Date of Hearing	of Hearing	Nature of Dispute
51	htra	Aurangaba	Sk. Lal Sd. Hussain V/S NTM, Nanded Revn 70/2003	Sk Lal Sd. Hussain was working in weaving deptt. He was allotted Company's accommodation (Municipal House No. 2.6.201) situated at Khadakpura, Single Storey Chawl while he was in service. He retired under VRS on 24.10.1992. After his retirement Mill Management issued a notice to vacate the possession of said house and inform him, if fail to do so, company will take action in civil & criminal court u/s 630 of company's act and trespass under penal court. As per said notice he has not vacated the possession of said house and hence Management filed case No 449/1997 Before Chief Judicial Magistrate, Nanded for vacation of said possession and damages for use & occupation of the house and Chief Judicial Magistrate, Nandedvideorderdtd.29.01.2002decidedthematterinfavourofManagement. Sk Lal Sd. Hussain filed Criminal Appeal No. 21/2002 before Session Court Nanded against the above order dtd 29.01.2002. The Session Court Nanded vide its order dated 14.11.2002 dismissed the said CriminalAppeal.  Aggrieved by this, Shri Sk Lal Sd. Hussain filed this Criminal Revision Application No. 70 / 2003 against the above orders of lower courts.	No	Pending for final hearing	24.04.	On 24-04- 2013 Case was not came on board	
52	htra	Aurangaba d Bench	Mohd. Iqbal Ahmed S/o Gulam Murtaza V/s. 1. RayeesAhmed 2. NTM,Nanded Sec. Appl.267/2006	Mohd Iqbal Ahmed S/o Gulam Murtaza was working as a Typist. He retired under MVRS on 20.05.2009. Management was allotted residence quarter No. 2.2.200 at Victoria Chawl to Shri Md Iqbal Gulam Murtaza, while he was in service. He was staying the said quarter with his brother namely RayeesAhmed.  Subsequently, Mohd Iqbal Ahmed S/o Gulam Murtaza requested Management to transfer his quarter from Victoria Chawl to Bombay Chawl. As per his request Management has allotted him accommodation No. 2-4-150 at Bombay Chawl on 16.09.1997. But his brother has not vacated the quarter at Victoria Chawl. Hence Management kept the said quarter No 2.2.200 in the name of Mohd Iqbal Ahmed S/o Gulam Murtaza. He filed the RCS 310/1998 before Civil Judge Senior Division Nanded against his brother Rayees Ahmed and NTM Nanded for the possession of quarter No. 2.2.200. The Civil Judge Senior Division Nanded vide its order dated15.07.2003decidedthematterinfavourofManagement.  Shri Mohd Iqbal Ahmed S/o Gulam Murtaza filed RCA No. 133/2003 before Dist. Court Nanded against the above order dated 15.07.2003 and Dist Court Nanded vide its order dated 23.12.2005 decided the matter in favour of Management.	No	Kept for Hearing	10.12.2012	Case not came on Board	
53	MH	High Court Mumbai	W.P. No. 689/2014	Mesne Profit	No	Petion for admission fresh	04.07.2017	28.06.2017	
54	Maharas htra		WP 3890/07 Eviction case	EVICTION Case filed under Public Premises Act		For Hearing	3.12.08	no order for further listing	

Sr. No	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status	Last Date of Hearing	Next Date of Hearing	Nature of Dispute
55		High Court Bumbai Bench Nagpur	WP 4044/07 Eviction case	EVICTION Case filed under Public Premises Act		For Hearing	18.2.10	no order for further listing	
56			WP 4098/07 Eviction case	EVICTION Case filed under Public Premises Act		For Hearing	27.2.17	no order for further listing	
57	Maharas htra	High Court Bumbai Bench Nagpur	WP 4147/07 Eviction case	EVICTION Case filed under Public Premises Act		For Hearing	27.2.17	no order for further listing	
58	htra	High Court Bumbai Bench Nagpur	WP 4194/07 Eviction case	EVICTION Case filed under Public Premises Act		For Hearing	31.06.2017	no order for further listing	
59	Mumbai	High Court Delhi	HPCL Vs. NTC CS(OS)	In the year 1989, 16000 sq. mtrs. of surplus land of India United Mills No.6 (Dye Works), Dadar, Mumbai was offered for sale through open tender on "As is where is & As is what is basis". HPCL emerged as the highest bidder. However, the sale could not be concluded in their favour as before making payment, they had imposed the condition that NTC should seek permission for change of zone. The NTC t clarified to HPCL that the sale was on as in whereis basis and that is was the sole responsibility of purchaser to obtain permission for change of zone while NTC would render necessary assisrance. In the meanwhile HPCL filed a petition before the BIFR which vide its order dated 27.11.2009 directed NTC to refund EMD of Rs. 3.20 crores in one single lump sum. As directed by BIFR, NTC has paid the principal amount in January, 2010. BIFR had declined the claim of HPCL for interest. HPCL went to AAIFR which gave permission to file a suit under Section 22 of SICA. NTC filed a writ before the High Court. The Hon'ble High Court granted NTC permission to raise the plea of limitation. Suit filed by HPCL is seeking rejection of the stand taken byNTC.	No	Vide order dated 24.03.2017 NTC was allowed to produce the reference filed before BIFR and the Registrar shall on payment of cost to make available the relevant records.	04.05.2017		HPCL seeking land of India United Mills through sale was not concluded.
60	Maharas htra	Dy.Director (Land & Record) Aurangaba d Aurangaba d	App.SR 66/2014 Kiran Prabhakar Joshi V/s ATM	Mill had filed a application before suprentendent of land & records he ordered in favour of mill then the property was registered in the name of mill in property card due to aggrived that Kiran Prabhakar Joshi has filed Appeal before Deputy Director ( land record ) against order passed by Supt. Of Land Record in case No 2833 seeking removal of name of ATM from PR Card of CTS No 2833 but the appeal was dissmessed in2015.		The Dy.Director rejected the appeal in the Year 2015	27-06-2014 the appeal was dissmissed		Land is in possession of mill.

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status	Last Date of Hearing	Next Date of Hearing	Nature of Dispute
61	West Bangal	Judge	EAA 01 of 2007 Satya Narayan Pramanik -Vs-DL & LRO, North 24 PGS.	Petitioner claimed of a portion of land of the closed mill (SMCM), NTC is a party in the said matter. We have submitted that we have sold the land to the defendant and therefore we have nothing to do in the matter as the land was sold on as is as what isbasis.		Pending as the matter has been part heard by the Court.	5-Apr-07		Private party claiming ownership
62	Maharas htra	Court Nagpur	Model Mills Nagpur & N.T.C. Mumbai V/s Anil Bothara Nagpur stamp No /2010	Case filed by the Mill the surplus land 69.75 Sq.Mtrs. seeking In his Possession for value of the land as per prevailing market rate withinterest.		Matter is at evidence stage.	03.04.2017	07.06.2017	Ownership Claim
63	Maharas htra	Court Nagpur		The suit is filed for recovery of money as per prevailing market rate in respect of land admeasuring 69.75 sq. mtrs. which is in possession of Mr. Bothara Nagpur.		Hearing/	08.04.2017	no order for further listing	
64	Maharas htra	Akola	SAVATRAM RAMPRASAD MILLS,AKOLA V/s Collector Akola RCS 158/05	Mill has filed appeal against the order passed by Collector, Akola directing to pay 65% amount of the proceeds received from the sale of land as it is a "B" tennure land. The mill has filed execution proceedings for recovery of Rs. 685,4865/- and future interest from 02.05.2011 from State of Maharashtra. As per High COur order acquiring body as deposited 75% of amount to be withdrawn by S.R. Mills after furnishing securitybond.		For final hearing.	04.04.2016		Ownership Claim
65	Maharas htra	Akola	SAVATRAM RAMPRASAD MILLS,AKOLA V/s Collector Akola RCS 158/2005 New No. LAX No. 57/2011 158/05	Mill has filed appeal against the order passed by Collector, Akola directing to pay 65% amount of the proceeds received from the sale of land as it is a "B" tennure land. The mill has filed execution proceedings for recovery of Rs. 685,4865/- and future interest from 02.05.2011 from State of Maharashtra. As per High COur order acquiring body as deposited 75% of amount to be withdrawn by S.R. Mills after furnishing securitybond.		For final hearing.	04.04.2016		Ownership Claim
66	МН	Civil Judge Senior Division	M.G. Shah & Co. V/S NTC Ltd. NTC (SM) LtdMisc Appl No. 3/2007	NTC (SM) Ltd had entered in to an agreement dated 17-05-1979 for opening a selling counter in the suit premises admeasuring about 412 Sq.Ft. (Built up area). The shop has been evicted by the order of the court but the application for damages amounting to Rs 43.50 Lakhs is pending	No	Written statement has been filed on behalf of NTC by Senior Manager (Sales). We propose to file a restitution petition as instructed in case of Show room at Hyderabad.	28/04/2017	for further listing	The shop has been evicted by the order of the court but the application for damages amounting to Rs 43.50 Lakhs is pending

Sr. No.		Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party			Next Date of Hearing	Nature of Dispute
67	htra		R.C.S.No.145/2007 Ghanshyamdas Mohta V/s RSRG Mohta Mills, Akola & Three others	Ghanshyamdas Mohta filed the case against the mills: Suit for permanent and mandatory injunction. So for permanent and mandatory injunction, enchroment on the private road of Ghanshyamdas Mohta, all dependent are encrocher of the road therefore it be restrain by the way of temporary and mandatory injunction. Evidence of Ghanshyamdas Mohta has already recorded it has to crossed firstly by Govt. of Maharashtra, Akola Municipal Corporation & MSEBAkola.		Cross Examination		No Order Further listing	
68	htra	Civil Court SR Div. Akola	RCS No. 468/2013 RSRG Mohta Mill akola V/s Sunil Mesharam Nagar Sewak Akola	The RSRG Mill has filed the suit for permanent injunction against Sunil Meshram and there by the defendant be restrained permanently from making any encroachment and not to make any illgal construction on the suit premises as per the plaint map through themselves, their agents, servants and through any person claiming through them.		Evidence	-	No Order Further listing	
69	Maharas htra	Civil court Nanded	NTM, Nanded V/s. Balkrishna Bhumaiah RCS/513/97	Shri Balkrishna Bhumaiah was working in Nanded Textile Mills Nanded in Weaving Dept. He was allotted Company's quarter No. 2-4-42 at Pakki Chawl while he was in service. He retired on 15.01.1994 under VRS. After his retirement, Mill Management issued a notice dated 16.05.1995 to vacate the possession of said house on or before 25.05.1995 and inform him if fail to do so, company will take action in civil & criminal court u/s 630 of company's act and trespass under penalcourt.  As per said notice he has not vacated the possession of said house and hence Management filed present case No RCS 513/1997 Before Chief Judicial Magistrate, Nanded for vacation of said possession and damages for use & occupation of the house	NO		Restoration application submitted on 13.01.2015		
70	Maharas htra		Nazmoddin Niyazoddin V/s. NTM, Nanded Cr. Appl 24/2010	Shri Nazmoddin S/o Niyazoddin was working in Nanded Textile Mills Nanded in Weaving Dept. He was allotted Company's quarter No. 2-6-209 at Khadakpura while he was in service. He retired on 15.01.1994 under VRS. After his retirement, Mill Management issued a notice dated 16.05.1995 to vacate the possession of said house on or before 25.05.1995 and inform him if fail to do so, company will take action in civil & criminal court u/s 630 of company's act and trespass under penalcourt.  As per said notice he has not vacated the possession of said house and hence Management filed case No RCS 514/1997 Before Chief Judicial Magistrate, Nanded for vacation of said possession and damages for use & occupation of the house. The Chief Judicial Magistrate, Nanded vide its order dated 05.02.2010 directed Shri Nazmoddin S/o Niyazoddin to deliver the possession of said house to the complainant within a three months from the date of this order indefaultheshallsufferSlforthetermofthreemonths.  Aggrieved by this, Shri Nazmoddin S/o Niyazoddin filed this Criminal Appeal 24/2010 against theaboveorderdated05.02.2010ofChiefJudicialMagistrate, Nanded.	NO	04.01.2017		no order for further listing	

Sr. No.		Name of The Court	Title, Case No.&	Facts of the Case	Whether UOI is			Next Date of Hearing	Nature of Dispute
		ine oourt	l cui		Party		Hearing	or ricuming	
71			Gangaram Bhojram V/S NTM, Nanded Cr. Appl05/2010	Shri Gangaram Bhojram was working in Nanded Textile Mills Nanded in Watch & Ward Dept. He was allotted Company's quarter No. 2-5-141 at Single Storey, Khadakpura while he was in service. He retired on 04.07.1993 under VRS. After his retirement, Mill Management issued a notice dated 04.06.1995 to vacate the possession of said house on or before 12.06.1995 and inform him if fail to do so, company will take action in civil & criminal court u/s 630 of company's act and trespass under penal court.  As per said notice he has not vacated the possession of said house and hence Management filed case No SCC 893/2001 Before Chief Judicial Magistrate, Nanded for vacation of said possession and damages for use & occupation of the house. The Chief Judicial Magistrate, Nanded vide its order dated 26.09.2008 directed Shri Gangaram Bhojram to deliver the possessionofsaidhousetothecomplainantwithinathreemonthsfromthedateofthisorder  Aggrieved by this, Shri Gangaram Bhojram filed this present Criminal Appeal 05/2010 against the above order dated 26.09.2008 of Chief Judicial Magistrate, Nanded	No	Pending for judgment	16.01.2017	no order for further listing	
72	htra		Cr. Appl88/2013	Shri Ramdas Narayan was working in Nanded Textile Mills Nanded in Weaving Dept. He was allotted Company's quarter No. 2-3-49 at Ganga Tin Chawl while he was in service. He retired on 18.10.1992 under VRS. After his retirement, Mill Management issued a notice dated 04.03.1997 to vacate the possession of said house on or before 14.03.1997 and inform him if fail to do so, company will take action in civil & criminal court u/s 630 of company's act and trespassunderpenalcourt. AfterthesaidnoticeShriRamdasNarayanexpired.  As per said notice the widow of Late Shri Ramdas Narayan, Smt. Satyamma has not vacated the possession of said house and hence Management filed case No RCS 1735/2001 Before Chief Judicial Magistrate, Nanded against Smt Satyamma for vacation of said possession and damages for use & occupation of the house. The Chief Judicial Magistrate, Nanded vide its order dated 06.04.2010 directed Smt. Satyamma Ramdas Narayan to deliver the possession of said house to the complainant within a three months from the date of this order in default she shall suffer SI for the term of three months.  Aggrieved by this, Smt. Satyamma Ramdas Narayan filed this present Criminal Appeal 88/2013 against the above order dated 06.04.2010 of Chief Judicial Magistrate, Nanded		Kept for evidence		for further listing	
73		Nanded	NTM Nanded V/s 1.Md Noor 2. Md Shakeel 3. Md Zaki	They are Encroachment on our Khadakpura, Land so mill file FIR on them.	No	Hearing		no order for further listing	
74	M.P.		98/08 I.M.U.M. V/s Abdul Quaf Bafati	CIVILSUIT: Illegal construction on milllandstayApplicationatPlotNo.17B,NewDewasRoad,RoadNo.12,NandaNager,Indore.	No	Arguments	15-Sep-14	no order for	Against wrongful occupation.

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Ca	ase	Whether UOI is Party	Present Status	Last Date of Hearing	Next Date of Hearing	Nature of Dispute
75	M.P.	Indore	Civil Suit: land purchased case - decided in favour of Abdul Bafati on 16.01.2000. ex- parte. Case restored vide order -dated 16.11.05. Sri Bafati filed Review Petition before High Court, which was dismissed by High Court, vide order dated 12.12.06. Now the case is before Civil Court.	NTC/IMU Mills		Under process	Arguments	15-Sep-14	No date is fixed	
76	MP	Indore	04A/09 IMU Mill V/s Sainath Mandir (Goshala)	CIVIL SUIT :-	Encroachment on mills land	No	Reply	16.03.2017	Matter is not coming for hearing since long.	
77	MP	Indore	48/06 IMU Mill V/s Nager Nigam	Civil Suit :- U	nauthorized demolition of chals toilets by nager nigam	No	argument	18.01.2016	Matter is not coming for hearing since long.	
78	MP	Civil Court Indore	IMUM V/s Gopal	CIVIL SUIT :- E	Encroachment on Mill Land .	No	argument	25.01.2017	no order for further listing	
	MP	Indore	Nagar Nigam		Encroachment on Malwa Mill Land . (Construction of Sochaliya)	No	Order	23.03.2017	no order for further listing	
80	MP	Civil Court Indore	85/A /2016 NTC V/s Nagar Nigam	CIVIL SUIT :- E	Encroachment on Malwa Mill Land . (Construction of Sochaliya)	No	Order	23.03.2017	no order for further listing	
	MP	Indore	Mukesh Soni		Encroachment on Mill Land .	No	evidence	27.02.2017	no order for further listing	
	MP	Indore	Mukesh Soni	CIVIL SUIT :- E	Encroachment on Mill Land .	No	I A	27.02.2017	no order for further listing	
83	MP		15/11 IMUM V/s Shyamlal Soni	CIVIL SUIT :- E	Encroachment on Mill Land .	No	Reply	27.02.2017	no order for further listing	

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status	Last Date of Hearing	Next Date of Hearing	Nature of Dispute
84	MP		507A/14 IMUM V/s Parvati Bai	CIVIL SUIT :- Encroachment on Mill Land .	No	Evidence	14.03.2017	no order for further listing	
	MP		127/17 IMUM V/s Nagar Nigam	CIVIL SUIT :- Encroachment on Malwa Mill Land . (Construction of Sochaliya)	No	Reply	10.02.2017	no order for further listing	
86	MP	Indore	224 A /16 IMUM v/s Ravindra Limje	Eviction/Encroachment at Malwa Mills Jin in Godown Number 2	No	Reply		no order for further listing	
87	MP	Civil Court Indore	175 A /16 IMUM v/s Ravindra Limje	Eviction/Encroachment at Malwa Mills Jin in Godown Number 2	No	IA/Reply	20.02.2017	for further listing	
88	MP	Civil Court Indore	03/16 IMUM v/s Ravindra Limje	Eviction/Encroachment at Malwa Mills Jin in Godown Number 2	No	Evidence	10.03.2017	no order for further listing	
89	MP		MCA040/16 Ravindra Limje Vs IMUM	Eviction/Encroachment at Malwa Mills Jin in Godown Number 2	No		20.03.2017	no order for further listing	
90	MP		MCA 64A /16 Ravindra Limje Vs IMUM	Eviction/Encroachment at Malwa Mills Jin in Godown Number 2	No	I A Reply	21.03.2017	no order for further listing	
91	Maharas htra	Akola	RCS 443/2015 Filed by RSRG Mohta Mill V/s Mohammad Javad Mohammad Nazir, & Commissioner Muncipal Akola	Mill has prayed that the Hon'ble court be passed to pass a decree for permanent injection and thereby the defendant no. 1 be restrained permanently from making any further illegal construction on the lane of the plaintiff from sheet no. 24-A and 24-B, plot no. 14, 5/3 and 11/2 as per map and the construction which has been carried out by the defendant no.1 be directed to demolish the same and direction given to defendant no.2 to demolish the construction carried out by the interest of justice.  2) Any other relief which this Hon,ble court may deems fit and proper may kindly be granted in favour of the plaintiff against thedefendants.		Hearing	3.4.17	No Order Further listing	
92	Maharas htra	Civil Court Akola	Misc Profit No. 4/2015	Applicant prayed that on holding enquiry into mesne profits of the suit godown for the period from 8.8.2005 to 6.06.2013 an amount of Rs. 13,65,000/- be kindly determined as amount of mesne profit and on accepting court fee from the applicant / decree holder the said amount may kindly be decreed in favor of the applicant / decree holder and against the non applicant/judgment debtor, with interest at the rate of Rs. 18% PA till itsrealization.		ws	1.4.17	No Order Further listing	
93	Maharas htra	Achalpur	SEO/Sr. Div . Engineer [East] V/s Finaly Mills Achalpur No. 1/2010	Encroachment of railway land sheet no 29, plot no. 6 & 7 at Achalpur by Finlay mills Authority		Stay	03.05.2017	No date is fixed	Mill seeking stay on Illegal construction.

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status	Last Date of Hearing	Next Date of Hearing	Nature of Dispute
94	Maharas htra	Civil court Akola	Case No. 18/2013 Gorakshan Sansthan V/s RSRG Mohta Mills, Akola	That D.H. Gorakshan Sansthan has filed this execution proceedings for recovery of amount Rs. 21041/- and warrant of possession of godown plot No. 25, sheet No. 50 muncipal ward No. 42 (Old at Akola ) as per judgment dated 16.012.2002 in RCS No. 166/01, we have already handed over the possession of the said godown to the D.H. Gorakshan Sansthan.		Order	6.4.17	No Order Further listing	
95	Maharas htra	Civil Court	Case No. RCS No.496/2014 RSRG Mills, Akol V/s 1.Ghanshyamdas G. Mohta 2.MatruBh akta Tape Hanuman Sewa Samiti 3. Assistant Charity Commissioner, Akola	The mohta mills has filed the suit for declaration and injuction against the 1.Ghanshyamdas G. Mohta 2. Matru Bhakta Tape Hanuman Sewa Samiti 3.AssistantCharityCommissioner, Akola that plot No. 8 sheet No. 14 wherein the Tape Hanuman Mandir the RSRG Mohta Mills particularly the plot No. 8 Sheet No. 14 and also be restrained the defendant No. 3 to proceed inquiry case No. 1016/2008 and inquiry case No. 2634/2012 filed by the defendant Nos. 1 and 2 till the decision of the presentsuit.		Hearing	5.4.17	No Order Further listing	
96	M,P.	civil court	32a/15	Encroachment	No	evidence	26.04.17	28.06.17	
97	MH	City Civil Court, Mumbai	NTC Ltd V/S Estate Officer and LIC and Ors. Appeal No.92/2013	Challenged the order of Estate Officer of LIC awarding the eviction and damages pertaining to suit premises situated at Illaco House, P,M. Road ,Mumbai. Area 195.09 Sq. Mtrs (Carpet) (ModelMills)	No	Order in respect of amount to be deposited in the court for stay of the order of Estate Officer was challenge in the High Court and same is stayed by Hon'ble High Court and the matter is pending.	28/04/2017		Challenged the order of Estate Officer of LIC awarding the eviction and damages pertaining to suit premises situated at Illaco House,
98	West Bengal		Indian Chembers of Commerce V/S NTC Ltd (WR)- (New City Mills case). Ejectment suit No 6/2008	For recovery of possession and Mesne profit in respect of Premises occupied by NTC at No 4 Chowringee Lane. Calcutta. Area about 5156 Sq. Fts + 200 Sq.Ft. servant quarters.	No	NTC Ltd has been made a party and permitted to deposit rent in the court. Our evidence has been completed on 08-08-2014 and the matter is adjourned on the request ofplaintiff.	12.05.2017	Yet to be fix	For recovery of possession and Mesne profit in respect of Premises occupied by NTC
99	Mumbai	Court	NTC(SM) ltd. V/s. B.j. pvt. Ltd. Suit No. 6244/2002	To grant lease for further period of 99 yrs. From 01.11.1999. Specific performance suit. NTC WRO has been made a party to the suit. Application in this regard for impleadment of UOI is stillpending.		For hearing	03.05.2017	No date is fixed	NTC seeking renewal of lease.
100	МН		Suit No. 6244/2002 NTC,(SM) Ltd. Digvijay Tex. V/s B.J. Pvt.Ltd.	To grant Lease for further Period of 99 Yrs. From 1.11.1999	No	order	15.05.2017	Yet to be fixe	d.

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status	Last Date of Hearing	Next Date of Hearing	Nature of Dispute
-	West Bangal	Court	Binode Ranjan Rudra -Vs- NTC TS No 1322 of 2006	Petitioner claimed a portion of land of a closed Mill.		Matter yet to be heard	11.08.2014	No date is fixed	Ownership Claim
102	Gujarat	Ahmedaba d	Bansilal Zadawala & Others. 2/1.NTCG 2.AJMCS 493/04	Lease hold rights in the land of Ahmedabd Jupiter Textile Mills which was on a lease of 999 years have been sold by NTC in 2007 by following a transparent tender process. One of the lessors has filed a case seeking possession of the property, on the ground that the Lease hold rightshavebeen sold without the approval of Charity Commissioner as required under law.		pending	04.01.2012	has been fixed	Private party challngeing the sale of lease hold rides of Ahmedabad Jupiter Mills by NTC.
103	Gujarat	Ahmedaba	Jupiter Textile Mills v/s. Guru singh Sabha a Trust	Lease hold rights in the land of Ahmedabd Jupiter Textile Mills which was on a lease of 999 years have been sold by NTC in 2007 by following a transparent tender process. One of the lessors has filed a case seeking possession of the property, on the ground that the Lease hold rightshavebeensoldwithouttheapprovalofCharityCommissionerasrequiredunderlaw.		Pending	16.04.2007	fixed	Private party challngeing the sale of lease hold rides of Ahmedabad Jupiter Mills by NTC.
104	Gujarat	Ahmedaba	G.S.Haribhakti V/s NTCGL 2. Charity Commissioner. AJM CS 2177/07	For appointing Receiver for getting direction in favour of Famast Modh Chapaneri Vanik Gyati Trust.		pending	31.01.2013	has been fixed	Private party challngeing the sale of lease hold rights of Ahmedabad Jupiter Mills by NTC.
105	Gujarat		G.S.Haribhakti V/s NTCL.AJM CS 2040/08	For getting order in favour of Samast Modh Chapaneri Vanik Gyati Trust.		pending	29.02.2012	has been fixed	Private party challngeing the sale of lease hold rights of Ahmedabad Jupiter Mills by NTC.
106	Gujarat	Ahmedaba d	Manubhai Parsottam Bhai V/s 1.NTCG 2. AJM 3.Mr. K.T. Jehangir 4. Albina Real Estate CS 2811/09	Lease hold rights in the land of Jehangir Textile Mills which was on a lease of 999 years have been sold by NTC in 2007 by following a transparent tender process. One of the lessors has filed a case seeking possession of the property, on the ground that the Lease hold rights have been sold without the approval of Charity Commissioner as required under law.		Plaintiff's evidence is in progress.	15.07.2016	has been	Private party challngeing the sale of lease hold rights of Jahangir Mills by NTC.
107	Gujarat	Ahmedaba d	G.S. HaribhaktiV/s 1. NTCL AJM 2.Charity commissoner 3. Albina Real Estate4. B.K. Damani CS 1032/2012			pending	04.04.2014	fixed	Private party challngeing the sale of lease hold rights of Jahangir Mills by NTC.

Sr. No.	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status		Next Date of Hearing	Nature of Dispute
108	Nanded	NTM, Nanded V/s Mohd. Iqbal Ahmed S/o Gulam Murtaza	Mohd Iqbal Ahmed S/o Gulam Murtaza was working as a Typist. He retired under MVRS on 20.05.2009. Management was allotted residence quarter No. 2.2.200 at Victoria Chawl to Shri Md Iqbal Gulam Murtaza, while he was in service. He was staying the said quarter with his brother namely RayeesAhmed.  Subsequently, Mohd Iqbal Ahmed S/o Gulam Murtaza requested Management to transfer his quarter from Victoria Chawl to Bombay Chawl. As per his request Management has allotted him accommodation No. 2-4-150 at Bombay Chawl on 16.09.1997. But his brother has not vacated the quarter at Victoria Chawl. Hence Management kept the said quarter No 2.2.200 in the name of Mohd Iqbal Ahmed S/o Gulam Murtaza. He filed the RCS 310/1998 before Civil Judge Senior Division Nanded against his brother Rayees Ahmed and NTM Nanded for the possession of quarter No. 2.2.200. The Civil Judge Senior Division Nanded vide its order dated 15.07.2003 decided the matter in favour of Management so Mill file Reg Dskt 146/2003 against Md Iqbal & Rayess Ahmed for peaceful possession.	No	Hearing		no order for further listing	
109		NTM Nanded V/s NWCMC Nanded	Perceptual Injunction in the matter of construct personal laterins at Mills Land under 'Swachh Maraharashtra Abhiyan"	No	Hearing		no order for further listing	
110		RMMS V/S UOI & 5 ors./Year 2016	RMMS filed this Petition for cancelling the JV Agreement executed through a MOU Nov 2007 between NTC and Four parties i.e. Bhaskar Industries Pvt Ltd, Alok Industries Ltd, future Retail Ltd, Future Lifestyle fashions ltd for India United Mills No.1, New City Mgf Ltd, Goldmohar Mills and Apollo Textile Mills . The RMMS filed this Writ for terminating the lease Agreement between NTC & ors. with the cliam that for the month of June 2009 through this Joint Venture Route the operation of Mill should be started but till this date no any action is taken by theParties.	Yes	Fresh Admission	25.04.2017		For Cancellation of JV Agreement for Four Mills i.e. India United Mills No.1, New City Mgf Ltd, Goldmohar Mills and Apollo Textile Mills.
111		Indian National Trust for Art and Culture V/S State of Maharashtra And 7 Ors.WP No.1650/2005	This Petition is filed by the INTACT against the state of Maharashtra, MCD Mumbai, MMRDA Mumbai, NTC And All OTHER Private Mills owners seeking protection and preservation of a structure with heritage value with in a Textile Mills in the City of Mumbai. Direction were also sought to complete the comprehensive listing of Mill structure with respect to their Heritage Value	Yes	For final hearing		futher listing	the comprehensive listing of Mill structure with respect to their Heritage Value seeking protection and preservation of a structure with heritage value with in a Textile Mills in the City of Mumbai.

Sr. No.		Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party		Next Date of Hearing	Nature of Dispute
112	Maharas htra	Bombay High Court	Firoz Saalebhai& ors. V/S Jam Mfg Mills Ltd WP No.6556 of2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 360 sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		Matter of listed on 19/04/2017 but doesn't reach the board .		Unauthorised occupancy
113	Maharas htra	Bombay High Court	Sagita Shreeram Shetye & ors.V/S ors V/S Jam Mfg Mills Ltd WP 6939/2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 360 sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		For final Hearing	No order for futher listing	
114	Maharas htra	Bombay High Court	Venichand Amarchand Jain & Anr V/S Jam Mfg Mills Ltd WP 6940/2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 379sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		For final Hearing	futher listing	Unauthorised occupancy
115	Maharas htra	Bombay High Court	Patange Collections V/S Jam Mfg Mills Ltd WP 6940/2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 360 sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		For final Hearing		Unauthorised occupancy
116	Maharas htra	Bombay High Court	Ashish Aushadhi Bhandar V/S Jam Mfg Mills Ltd WP 6941/2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 360 sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		For final Hearing	No order for futher listing	Unauthorised occupancy

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status	Next Date of Hearing	Nature of Dispute
117	Maharas htra	Bombay High Court	Prannath Bhagoji Nailwadi V/S Jam Mfg Mills Ltd WP 6942/2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 88.70 sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		For final Hearing		Unauthorised occupancy
	Maharas htra	Bombay High Court	Pravin Chitaliya V/S Jam Mfg Mills Ltd WP 6949/2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 80.00 sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		For final Hearing		Unauthorised occupancy
119	Maharas htra	Bombay High Court	Harikishan Mohanlal Parekh V/S Jam Mfg Mills Ltd WP 6950/2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 222.50 sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		For final Hearing		Unauthorised occupancy
120		Bombay High Court	Suresh Gumanchand Jain V/S Jam Mfg Mills Ltd WP 6951/2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 243.00 sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		For final Hearing	No order for futher listing	Unauthorised occupancy
121			H.T.Jani V/S Jam Mfg Mills Ltd WP 6952/2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 80.00 sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		For final Hearing		Unauthorised occupancy

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status	Last Date of Hearing	Next Date of Hearing	Nature of Dispute
122	Maharas htra		Sandesh KshirsagarV/S Jam Mfg Mills Ltd WP 6957/2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 360.00 sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		For final Hearing	19/04/2017		Unauthorised occupancy
123	Maharas htra	High Court	Shreemal vijay Hindu Hotel V/S Jam Mfg Mills Ltd WP 6958/2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 360.00 sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		For final Hearing	19/04/2017		Unauthorised occupancy
124	Maharas htra	High Court	Gunwant Rajaram Shroff V/S Jam Mfg Mills Ltd WP 6960/2008	Petitioner is a unauthoritiesed occupant of Jam Mfg Mills shop admeasuring area about 360.00 sq ft vide order dated 25.07.2003 The Estate officer directed the petitioner vacate and handover the possession to NTC subsiquently the petitioner filed an appeal before City Civil Court Mumbai which was dismissed vide common order dated 15.07.2008. Than the petitioner filed this appeal before Bombay High Court, With references to the Phople judgement passed by Supreme Court. In the mean time four other occupants of same premises whos petiton was dismissed by the High Court filed an SLPCC 14859-14865/2016 in which the Supreme Court requested the Bombay High Court to decide same identical 13 petiton within a period of one month.		For final Hearing	19/04/2017	No order for futher listing	Unauthorised occupancy
125		Estate Officer	Est/Digv.151/2014 Gen Manager Dig.Tex.Mills V/s C/o. Astha Nurshing Home	Illegal/Unauthorised Construction	No	For Hearig.	20.8.2014	no order for further listing	
126	Maharas htra		Inquiry Case No 1016/2008 & Trust Application 2364/2012 RSRG Mohta Mill Akola V/s Goverdhan Sharma & One other. Trust Application	The first case No. 1016/2008 is filed by one shri Goverdhan Sharma, MLA & others praying for declaration of Tape Hanuman mandir as public trust in the name of Matrubhakt Tape Hanuman Seva Samiti, Akola. The said Tape Hanuman mandir is situated in the mill compound. As per notice given by the charity commissioner, the RSRG Mohta Mills, being objector, has filed its objection being No. 2364/2011 objecting that said Tape Hanuman mandir is the property of the NTC by virtue of Nationalisation Act. 1974 and therefore the land admeasuring 2296 sq. mtr with temple be handedover to NTC and be declared as a trust in favor of NTC.		Hearing	4.4.17	No Order Further listing	

Sr.	State	Name of	Title,CaseNo.&	Facts of the Case	Whether	Present Status	Last Date	Next Date	Nature of Dispute of
No.		The Court	Year		UOI is Party		of Hearing	Hearing	
127	htra	Additional S. CommisionB erPune		Shri S.K. Raut is in unauthorized possession of the mill quarter and agricultural land admeasuring 12 Acres 7 Gunthas. SDM Solapur had given the decision in favour of the mills which has been challenged by Sh.S.K.Raut before Additional Commisioner, Pune who also ruled in favour of mills. The matter is now pending before State of Ministers Court (Revenue). State of Maharashtra who stayed the order expartie.		Expartie stay against Mill and is still Pending for hearing.	05.05.2016	No order of F further	ivate Party claiming ownershipofland.listing
128	"	"	14-A/17	Encroachment	No	evidence	12.05.17	Yet to be fixe	ed.
129	"	"	34a/15	Encroachment	No	evidence	26.04.17	28.06.17	
130	"	"	44a/15	Encroachment	No	evidence	16.05.17	Yet to be fix	ed.
131	"	"	46a/15	Encroachment	No	evidence	26.04.17	28.06.17	
132	"	"	30a/15	Encroachment	No	evidence	31.04.17	22.06.17	
133	"	"	31a/15	Encroachment	No	evidence	26.04.17	5.07.17	
134	"	"	33a/15	Encroachment	No	evidence	11.05.17	Yet to be fix	ed.
135	"	"	35a/15	Encroachment	No	evidence	08.05.17	Yet to be fix	 ed.
136	"	"	36a/15	Encroachment	No	evidence	11.05.17	Yet to be fixe	
137	"	"	37a/15	Encroachment	No	evidence	21.04.17	22.06.17	
138	"	"	38a/15	Encroachment	No	evidence	21.04.17	22.06.17	
139	"	"	39a/15	Encroachment	No	evidence	26.04.17	05.07.17	
140	"	"	40a/15	Encroachment	No	evidence	11.05.17	Yet to be fixe	ed.
141	"	"	41a/15	Encroachment	No	evidence	08.05.17	Yet to be fixe	ed.
142	"	"	42a/15	Encroachment	No	evidence	26.04.17	05.07.17	
143	"	"	42a/15	Encroachment	No	evidence	16.05.17	Yet to be fix	ed.
144	"	"	45a/15	Encroachment	No	evidence	21.04.17	22.06.17	
145	"	"	99a/16	Encroachment	No	evidence	21.04.17	28.06.17	
146	"	"	100a/16	Encroachment	No	evidence	21.04.17	28.06.17	
147	"	"	11a/15	Mill Party	No	evidence	04.05.17	06.07.17	
148	Karnatak (	CityCivil Court, Bangalore	MANo.36/2013a	M/s Davanam Constructions had encroached land to the extent of 0.17 acres belonging to Minerva Mills against whom action was initiated under PP Act and order of eviction was issued. The party has filed an appeal challenging order of Estate Officer under PP Act.	No	Posted for argument	25.04.2017	21.06.2017	Land dispute
		Court, Bangalore	MA No.5- 8/2010	The opposite party has challenged the order of eviction iissued by Estate Officer under PP Act before the City Civil Court in respect of land to the extent of 1.7 acres belonging to Minerva Mills.	No	Argument Stage	04.04.2017	listed	Eviction
	а	Court, Bangalore	MA.No.9 - 20/2010	Shri. Muniyamma & Others challenged the order dated 27.01.2010 of Estate Officer before the City Civil Court in relation to land of MinervaMills.	No	Arugument Stage	30.03.2017		Eviction
	а	City Civil Court, Bangalore	MA.No.18 -20/2010	Smt.Govindamma, Smt Guruamma and Shri.Subramani challenged the order dated 27.01.2010 passed by Estate Officer under PP Act before the City Civil Court in respect of land to the extent of 1.7 acres belonging to MinervaMills.	No	Argument Stage	20.03.2017	31.05.2017	Eviction

Sr. No	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status	Last Date of Hearing	Next Date of Hearing	Nature of Dispute
152	Tamilnad u	District Munsiff Court, Coimbatore	O.S.No.2217/2008	M/s Sai Brinda Realtors, Chennai sought directions from the District Court to NTC for disclosure of reserve price in a tender for sale of land belonging to our unit Coimbatore Spg. And Weaving Mills, Coimbatore.	No	Interim injunctions granted to the plaintiff. Matter under framing of issues	12.07.2010	Since this case was not listed we have advised our advocate to file a early hearing petition.	Sale of Land
153	Andhra Pradesh	High Court of AP	W.P.No.540/ 2013	NTC has challenged the order of District Court , Chitoor against encroachment of Mill's land to the extent of 1.45 acres by M/s Varsha Food Product India Limited	No	Admission	03.01.2014	Since this case was not listed we have advised our advocate to file a early hearing petition.	Sale of Land
	Andhra Pradesh	High Court of Hyderabad	W.A.427/2016	The Ex- workers of AJ Mills (134 Nos) who went on MVRS during year 2002 have claimed allotment of mills land to them to the extent of 20 acres. The Single Judge bench of High Court of Andhra Pradesh passed order in favour of ex-workers in W.P. No. 26642/2007. NTC has filedanappealbeforetheDivisionBenchofHighCourtofAndhraPradesh.	No	Admission	23.06.2016	case was not listed we have advised our advocate to file a early hearing petition.	Land dispute.
155	Kamatak a	High Court of Kamataka	WP No. 24098 / 2013 (GM - PP) Miscellaneaous Appeal No:1/2012	Appeal filed by NTC challenging orders of City Civil Court ordering for surveying the lands belonging to Minerva Mills in connection with dispute raised by M/s Vyshnavianand Project Pvt Ltd. with regard to mills'lands.	No	Pending for admission, Interim order of stay against orders of the lower court	24.10.2016	Since this case was not listed we have advised our advocate to file a early hearing petition.	Land Dispute

Sr. No.		The Court		Facts of the Case	Whether UOI is Party		Last Date of Hearing	Next Date of Hearing	Nature of Dispute
156	Karnatak a	High Court of Kamataka	WP No. 41-42/2014 (GM - SLUM)	Appeal filed by NTC challenging the notification of the Govt. of Kamataka declaring 4 acres 21 guntas of lands belonging to MSK Mills, Gulbarga, as slum.	No	Status Quo existing as on today continue		Since this case was not listed we have advised our advocate to file a early hearing petition.	Land dispute.
157	Karnatak a	High Court of Kamataka	Crl.Misc.No 6228 /2011	Petition filed by NTC for Quashing FIR filed against officials of NTC in respective of sale of lands belonging to Mysore Mills.	No	Interim order staying for further proceeding.		Since this case was not listed we have advised our advocate to file a early hearing petition.	Criminal case
158	а	High Court of Karnataka	WP No.14166 /2007(GM-RES)	The descendents of the erstwhile owners of MSK Mills, Gulburga have claimed return of Property of Mills since it is closed	Yes	Argument Stage. Transferred to Gulbarga		Since this case was not listed we have advised our advocate for speedy disposal.	Land dispute
159		High Court of Kerala	IA No.417/2017	Ayyappa Trust unauthorizedly constructed roof sheets and made it temple. NTC has filed the writ petition in the instant case.	No	Preliminary hearing completed and adjourned	03.02.2017	03.07.2017	Land dispute
160	а	II Addl Session Judge Court, Bangalore	Crl.Misc.No. 312/5686 /2010	Shri .Chandrasekar has complained the police for selling lands measuring 2 acres 38 guntas toM/sHamarasheltersbyNTCwhichbelongstohim.	No	Enquiry		Since this case was not listed we have advised our advocate to file a early hearing petition.	Land dispute

Sr. No.	State	Name of The Court	Title, Case No.& Year	UOI is Party		Present Status	Last Date of Hearing	Next Date of Hearing	Nature of Dispute
161	Tamilnad u	Ist ADJ	CMA.No.26/2016	ne opposite party who is running school in the Sarada Mills premises was issued order of iction under P.P. Act. The same has been challenged by the opposite party by filing an opeal.		Awaiting records from Estate Officer	27.04.2017	08.06.2017	Eviction
162	Kamatak a	Karnataka Appellate Tribunal, Bangalore	Appeal No. 355 / 2014	NTC has challenged the order of Addl. Special Deputy Commissioner for Inams Abolition, Bangalore who had endorsed land to the extent of 1.70 acres in favour of Shri Varadaraju.			26.04.2017	Yet to be listed	Land dispute
163	Karnatak a	Principle City Civil & Session Judge	M.A.196/2016	Transfer of miscellaneous appeal 5, 20/2010 which are pending in different courts	No	Appearnce of respondent.	13.04.2017	Yet to be listed	Eviction
164	Uttar Pradesh	Supreme Court	Rajiv Kumar Mishra V/s State of up & Ors.CA 4766 of2010	U.P. Sugar Undertakings Acquisition Act, 1971 as amended by the U.P. Sugar Undertakings Amendment Act, 1985 has been challenged on the ground that the land of the mill is meant for running the mills and cannot be sold. Since the State Govt. of U.P. had included the land of the mill of erstwhile NTC (UP) Ltd. also, NTC filed the impleadment application in the said civil appealonwhichanoticehasalreadybeenissuedtotheparties.	Act, 1985 has been challenged on the ground that the land of the mill is meant for mills and cannot be sold. Since the State Govt. of U.P. had included the land of the hile NTC (UP) Ltd. also, NTC filed the impleadment application in the said civil		31.03.2017	fixed.	Land sold by State Govt. of U.P. to private party which included the land of NTC acquired by them under Nationalization Act.
165	Uttar Pradesh	Supreme Court	Lord Krishna Sugar Mills Ltd Vs State of UP and Ors	The ex-owners of Lord Krishna Sugar Mills Co. Ltd. have filed the petition challenging the amendment of the U.P. Sugar Undertakings Acquisition Act, 1971 as amended by the U.P. Sugar Undertakings Amendment Act, 1985. The ex owner have challenged the amendment as the State Govt. can acquire for running the mill and not for selling the same. Since Lord Krishna Textile Mills at Saharanpur was one of the units owned by Lord Krishna Sugar Mills co.Ltd.only,NTChasalsobeenmadeasarespondentinthematter.		For admission.	31.03.2017	fixed.	Ex. owners challanged State Govt. decision to acquire as Govt. can acquire for running the mill and not for selling.
166	Uttar Pradesh	High Court Allahabad	NTC ( UP) Ltd. Vs .Ram Sunder Gupta & Ors. FAFO/363/2004	Property No. 119/505 Darshanpurwa		Hearing	26.05.2014	No futher date fixed	Ownership Claim
167	Uttar Pradesh	High Court Allahabad	LRCM Vs . Ram sunder Gupta 1064/2003	Property No. 119/505 Darshanpurwa		Hearing	26.05.2014	No futher date fixed	Ownership Claim
168	Uttar Pradesh	High Court Allahabad	MIRZA Qumar Vs. NTC & others 1686/2005	Property of cantt.	Hearing		Not listed since long		Ownership Claim
169	Uttar Pradesh	High Court Allahabad	M/s LKTM Vs State of UP & Ors. WP 32228/07	L.K.T. Mill has challenged order of Board of Revenue Dated 20.04.07 and obtained Stay Order.		Stayed 31.07,07	22.11.2010	Next date not yet fixed	Ownership Claim
170	Uttar Pradesh	High Court Allahabad	U.P. State Sugar Corp .Vs . Board of Revenue Lacknow 37499/07	U.P. State Sugar Corp. has challenged order of Board of Revenue dated 20.04.07 whereby they had confrimed in respect of portion of the land of LKTM Saharanpur.		Stayed 01.11.10			NTC challanged Board of Revenue order confirming a portion of land in favour of Private Party.

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	UOI is Party		Last Date of Hearing	Next Date of Hearing	Nature of Dispute
171	Uttar Pradesh		Swadesh Kumar and Ors and LKTM and Ors.	Suit for permanent injunction has been filed by Swadesh Kumar & Ors. with respect to Khasra No.9/1measuring2.756hectaressituatedinsidetheboundarywallofthemill.	No		06.05.2017	No further date fixed	Civil
172	Uttar Pradesh	Kanpur	NTC V/s Renu Gupta. 1589/2011	NTC has filed the case against erstwhile mangement LRCM Co . Ltd., in respect of Coolika building		final hearing			NTC seeking land in possession of erstwhile owners
173	Uttar Pradesh		N.T.C. Vs U.P. State Sugar Corporation & Ors. 399/11	N.T.C. has filed declaratory Suit for Declaration of his Property pertaining to L.K.T.M.		W.S. /objection	12-May-17	30.05.2017	Ownership Claim
174	Uttar Pradesh		Sunita Sharma Vs. Om Prakash Khudia & Ors. 371/12	Applicant has filed suit against Mill Offcials / as they dispossessed her construction of house over his Land /Plot (Khasra No. 9/1) on 13.05.12 Along with Wave Ind. Employees.			12-May-17	26.07.2017	Private Party claiming ownership of portion of land.
175	Uttar Pradesh	ADJ kanpur	N.T.C V/s U.O.I. 46/74/11	Tha case belong property No . 16 & 17 of Cantt. Board, the Estate Officer of the Cantt . Defence has passed an order stating that the property belongs to Ministry of Defence.			06.09.2014	date fixed	NTC challanged the order of Estate Officer of Ministry of Defence.
176	Uttar Pradesh	ADJ kanpur	India supply V/s NTC. 48/2006	The case belongs to property no. 82/22, Fazel Ganj, Kanpur NTC claims that property as per Nationalisation Act belongs to it .		Fixed for Arguments	11-05-2017	date fixed	NTC claiming ownership under Nationalization Act.
177	Uttar Pradesh		Mise . Case No. LRCM co . Ltd. V/s NTC. 43/74/07	LRCM Co . Ltd. filed the case before D.J. Kanpur reg. Property No. 119/505		Fixed for hearing	27-02-2017		NTC claiming ownership under Nationalization Act.
178	Uttar Pradesh	Additional Civil Judge (Senior Division)	Devi Sahai V/s KDA+NTC 1437/2003	The property belongs to Kakadeo. Devi Sahai has claimed before the court that property belongs to him whereas NTC claims it to be their property as per Taking Over of Management Act, 1976 and Nationalisation Act.		Is Court Competant for hearing	20-04-2017	06-07-2017	Private Party claiming ownership.
179	Uttar Pradesh	Civil Judge	NTC v/s Mahta &co.Miss. Case No. 93/74/09	The case has been filed by NTC against M/s Mehta & Co. with regard to the property No.119/505 the erstwile Management has given the possession of the property to M/s Mehta &co.		Fixed for hearing	15-04-2017		NTC seeking return of property allegedly gived by erstwhile owners.
180	Uttar Pradesh	(Junior	LRCM Vatan Bhogi Co. OP Socity V/s N.K. Panday. 26/2004	The Seceraty of LRCM Society has filed the case against the ex/OSD N.K Pandey of LRCM, Kanpur.		Final Hearing	04-05-2017	21-07-2017	Ownership Claim

Sr. No.	State	Name of The Court	Title, Case No.& Year	Facts of the Case	Whether UOI is Party	Present Status	of Hearing	of Hearing	Nature of Dispute
181	Uttar Pradesh		Misc. Case No . NTC V/s Ram Sunder 14/74/04	Shri Ram Sunder claimed the land they have purchased from Muzaffernager Steel before Taking Over Mangement Act 1976 Sh Ram Sunder (Since died) Legal heirs are to be substituted . NTC is claiming on the basis of nationalisation		Pending for evidence of plainiff	03-05-2017		Dispute with regard to the alleged transactions during the pre-takeover period wherein the parties claimed that they had purchased the property from erstwhile buyer and paid consideration.
182	Uttar Pradesh	Additional Chief Metro Polotian Magistrate		NTC under the provisions of Taking Over Mangement Act 1976 and Nationalisation Act is claming for property no. 119/505 Darshan Purwa, Kanpur		Fixed for Arguments	03-05-2017	30-05-2017	NTC claiming property under Nationalization Act.
183	Uttar Pradesh	Additional Chief Metro Polotian Magistrate	Eastern cotton V/s LRCM 1165/2003	This case has been filed by Eastern Cotton Co.Ltd. claiming that a portion of property no.119/505 belongs to them while NTC is taking stand that property belongs to NTC.		Fixed for Agruments	09-05-2017	27-07-2017	NTC claiming property under Nationalization Act.
184	Uttar Pradesh	Additional Chief Metro Polotian Magistrate	Mise.case No. NTC V/s Ram Sunder 1064/2003- 1065/2004	NTC filed this case for cancellation of sale deed executed in the name of Sri Ram Sunder GuptapropertyNo.119/505whichNTCclaimstobetheirpropertyasperNationalizationAct.		Pending for Arguments	09-05-2017	27-07-2017	NTC claiming property under Nationalization Act.
185	Uttar Pradesh	Chief Metro	NTC v/s R.N. Singh civil suit No. 1133/2003	The NTC Management filed the Civil Suit before the Court reg. premises no .16/59, Civil Lines against sri R.N. Singh for restraining the contruction on the land.		Fixed for hearing	14-04-2017	04-07-2017	NTC claiming property under Nationalization Act.
186	Uttar Pradesh	Chief Metro Polotian Magistrate	2074/2009	The NTC Management filed a case against Ex- employee of LRCM.		Fixed for hearing			NTC claiming property under Nationalization Act.
187	Uttar Pradesh	Chief Metro Polotian	J.N. Kapila Vs NTC 405/1989 151/1990 746/96	Sri J.K. Kapila & others filed this present suit against NTC & SCM co. Ltd. seeking relief of permanent injunction for the auction of said plot. They claim ownership of the Anandpuri plot on the basis of an agreement to sell executed between them and the erstwhile owner for which the sale consideration had passed. NTC is contesting this case that no sale deed was ever executed in favour of Mr. Kapila and the said plot has vested with Central Govt. and NTC.			11-05-2017	No further date fixed	Dispute with regard to the alleged transactions during the pre-takeover period wherein the parties claimed that they had purchased the property from erstwhile buyer and paid consideration.

Sr. No.		Name of The Court	,	Facts of the Case	Whether UOI is Party	Present Status	Last Date of Hearing	Next Date of Hearing	Nature of Dispute
188	Uttar Pradesh	Additional Chief Metro Polotian Magistrate	278/02	Shri Prem Narain Gupta filed a Case against NTC stating that plot No . 131 is in his possession . There was an agreement to sell with the erstwhile owner and the money was also paid to SCM co. Ltd. NTC has challenged this case stating that the property belongs to NTC.			11-05-2017	date fixed	Dispute with regard to the alleged transactions during the pre-takeover period wherein the parties claimed that they had purchased the property from erstwhile buyer and paid consideration.
189	Uttar Pradesh	Chief Metro	279/02	Smt . Urmila Tandan filed a case against NTC stating that plot No . 135 is in her possession . There was an agreement to sell with the erst-while owners and consideration also paid to erstwhile owners. A relief has been sought that the plots are not sold to others NTC has challenged this case stating that the property belongs to NTC.			12-05-2017	No further date fixed	Dispute with regard to the alleged transactions during the pre-takeover period wherein the parties claimed that they had purchased the property from erstwhile buyer and paid consideration.
190	Uttar Pradesh	Saharanpur	State Sugar	L.K.T. Mill has filed land mutation case before Tehsildar Saharanpur to mutate its name over land of L.K.T. Mill in Revenue Records. (Khewat No. 135,136,217 & 186)			06.05.2017	25-05-2017	Illegal construction of stadium on mill land by Assam Govt, Challanged.
191	Punjab	High Court Chandigarh		The defendant has filed a Civil Suit before the Civil Judge Malout against mill for permanent injunction. Aa per demarcation the property in the possesion of the defendants are comprised in Khasra No. 347/1 & 165 which is the ownership of the mills. 2. The Suit was decreed in favour of the diffendents by the learned Civil Court Malout. The Mills has filed appeal before Addl. District Judge, Muktsar against the decree of learned Civil Court. Appeal before ADJ Muktsar dismissed against mill on 24.02.2016. Now Mill has filed an appeal before Punjab and Haryana High Court, Chandigarh.			02.05.2017	15.11.2017	
192	Punjab			The mill has filed civil suit before the Civil judge Malout against defendents (Doonger Singh) for permanent injunction as the defendant had started construction on the land comprised in Khasra No. 347/1 which is under the ownership of the mills. Court has ordered to maintain statusquo.		for plaintiff evidence.	03.05.2017	05.07.2017	

## **Annexure-VII**

	DETAILS OF TOTAL LAND UNDER ENCROACHMENT						
S.No.	Name Of The State/Mill	Area of Encroachment (In Acres)	How the NTC is moving ahead to get the land vacated. How much land has been regained from the encroachers during the last 5 years. Latest status.				
1	2	3	4				
	ANDHRA PRADESH						
1	Azam Jhai Mills	5.00	Eviction proceedings were initiated under PP Act and order of eviction was passed. The party has filed an appeal bearing CMA No. 10/2016 before the District Court, Warangal. NTC appeared on the first hearing date i.e. 11.03.2016. NTC advocate Ramanakar Rao, Warangal filed counter on 24.03.2016 and submitted all the required documents on 30.01.2017. The case is yet to belisted.				
2	Tirupati Cotton Mills	M/s Varsha Foods filed a case bearing AS No. 108/2011 against 09.07.2010 before the Principal Judge, District Court. An order w Varsha Foods and the impugned order passed by estate officer s has filed a writ petition bearing W.P. No. 540/2013 against the sa of Hyderabad. As per the M/s Varsha Foods argument, one M/s the Lessor and M/s Varsha Food is the Lessee. They purchased the premises is not public premises as per the estate office order					
	TOTAL	6.45					
	KARNATAKA						
3	Mysore Mills, Bangalore	4.05	Pre-Nationalization encroachment by slum dwellers.				
4	MSK Mills,Gulbarga	4.53	4.53 acres of land belonging to MSK Mills was notified as slum by Govt. of Karnataka. NTC has challenged the said notification by filing a writ bearing W.P. No. 41-42/2014 before the High Court of Karnataka and case is pending. Status quo is still continuing. The case is yet to be listed.				

1	2	3	4
5	Minerva Mills, Bangalore	0.17	0.17 acres of land belonging to Minerva Mills, Bangalore was encroched by M/s. Davanam Constructions Pvt. Ltd. Eviction proceedings were initiated by NTC under PP Act and an order of eviction was passed. The opposite party has filed an appeal bearing MA No. 36/2013 in the Civil Court, Bangalore and same is pending. Next date of hearing is 21.06.2017.
		1.2	1.20 acres of land belonging to Minerva Mills, Bangalore was encroched by M/s. Vysnavianand Projects Pvt. Ltd. Eviction proceedings were initiated by NTC under PP Act and an order of eviction was passed. The opposite party challenged the eviction order before the Civil Court and ordered for surveying the lands belonging to Minerva Mills. NTC has filed a writ bearing W.P. No. 24098/2013 against the said order of Civil Court before the High Court of Karnataka. The case is pending foradmission.
		1.7	Smt. Muniyamma and Others claimed ownership of land belonging to Minerva Mills, Bangalore based on the endorsement given by the Special Deputy Commissioner in the year 1965. An appeal bearing M.A. No. 196/2016 has been filed by NTC before the Karnataka Appellate Tribunal, Bangalore challenging the endorsement of the land. The case is still pending.
	TOTAL	11.65	
	KERALA		
6	Kerala Luxmi Mills,Trichur	1.52	Navojothi Provincilate encraoched 1.52 acres of Keralalakshmi land since 1998. Eviction proceedings under PP Act is still pending.
	TOTAL	1.52	
	PUNJAB		
7	Suraj Textile Mills	3.23	Orders under PP Act have been issued against 10 encroachers and local administration has been approached for implementation of orders. Proceedings under PP Act have been initiated against 12 encroachers before the Estate Officer.
	TOTAL	3.23	

1	2	3	4		
	RAJASTHAN				
8	Udaipur Cotton Mills, Udaipur	1.32	There is Unauthorised occupation since pre-Nationalisation. There is Govt. Polytechnic, ITI & Harijan Basti.		
	TOTAL	1.32			
	GUJARAT				
9	Ahmadabad New Tex. Mills	1.02	Occupied by erstwhile workers/ illegal occupants prior to Nation-alization.		
10	Ahmadabad Jupiter,Ahmd.	4.50	Chawls occupied since Pre-Nationalization		
11	Jehangir Mills , Ahmadabad	2.50	Chawls occupied since Pre-Nationalization		
12	Rajnagar No.1, Ahmadabad	1.28	Chawls occupied since Pre-Nationalization		
13	New Maneckchowk, Ahmd.	0.90	Chawls occupied since Pre-Nationalization		
14	Fine Knitting Mills Ahmadabad	0.28	Chawls occupied since Pre-Nationalization		
	TOTAL	10.48			
	MAHARASHTRA NORTH				
15	Land at Sewree of Elphinstone Spg. & Wvg. Mills, Mumbai	2.78	Civil Suit filed in the Bombay High Court in respect of land measuring 0.17 acres. The matter is pending.		
16	Land with Godown at Sewree of Elphinstone Spg. & Wvg. Mills, Mumbai	0.41	Encroachmen since pre-nationalization civil case is pending		
17	Outside Land of Nanded Textile Mills, Mumbai (Including unauthorised occupation in quarters / chawls)	29.99	Land encroached by slum dwellers. Mill Security staff along with police protection removed the shanties but slum dwellers had again encroached the land.		
18	Land outside Mill at Aurangabad Textile Mills, Aurangabad (JV)	9.60	Notices issued under PP Act to the encroachers in the year 2003-04. Proceeding under PP act ispending.		

1	2	3	4
19	Land Inside Mill at Aurangabad Textile Mills, Aurangabad (JV)	1.53	Notices issued under PP Act to the encroachers in the year 2003-04. Proceeding under PP act ispending.
20	Land outside Mill at Aurangabad Textile Mills, Aurangabad(NTC)	0.42	Appeal is filed in the Sr. Divn. Dist. Court, Aurangabad against order of Lower Divn. Dist. Court.
	Land encroached by slums at Shree Sitram Mills premises, Mumbai	0.45	No action is taken against the slum dwellers as they are protected under DCR 58. Para 7 of DCR 58 provides that if and when the built up areas of a cotton textile mill occupied for residential purposes as on the 01.01.2000 developed or redeveloped, it shall be obligatory on the part of the land owner to provide to the occupants in lieu of each tenement covered by development or redevelopment scheme free of cost, and alternative tenement of the size of 225 sq. ft carpetarea.
	Land encroached by chawl occupants at Shree Sitram Mills premises, Mumbai	0.03	No action is taken against the slum dwellers as they are protected under DCR 58.
	Land at Mathura in Uttar Pradesh of Mumbai Textile Mills, Mumbai	7.21	6 eviction proceedings pending in Dist. Courts at Mathura.
24	Labour Chawls at Finlay Mills, Achalpur	0.01	Chawls occupied since Pre-Nationalization
25	Outside Land of Nanded Textile Mills, Mumbai	56.64	Land is encroached by slum dwellers. Mill Security staff along with police protection removes the shanties but slum dwellers again encroach the land.
	TOTAL	109.07	
	MADHYA PRADESH		
	Indore Malwa, Indore	0.54	Twelve eviction cases are pending before Civil Court.
27	Hira Mills Ujjain	1.49	Twenty one cases for eviction are pending before Civil Court.
	TOTAL	2.03	
	TAMILNADU		

1	2	3	4
	Coimbatore Murgan Mills	5.85	5.85 acres of land occupied by T.A.Ramalinga Chettiar H.S.School prior to nationalization. Mills Management insisted for handing over the school to it. T.V. Angappa, Chairman of Trust School filed a writ bearing W.P. No. 8095/1985 in the High Court. This was dismissed as there was no merit in this case. Further, he filed W.P. No. 160/1986 and CMP No. 2421/1996 before the division bench of High Court of Madras which held that the question of title can be appropriately dealt only by a Civil Court and disposed the appeal reserving liberty to both parties to have the controversy adjudicated by the Civil Court. The matter was consulted with our Sr. Counsel Shri. K.N.V. Ramani who suggested to initiate action under P.P. Act in order to avoid payment of court fees considering the value of the property which was placed before the Board of Directors in the meeting held on 27.03.2000. Accordingly, the Board of Directors resolved to refer the matter to the estate officer who issued eviction order dated 10.08.2001. The erstwhile owner filed an appeal bearing CMA No. 27/2001 in the District Court, Coimbatore challenging the above. The Appellate Court held that the dispute should be adjudicated by a Civil Court as pronounced in the W.P. No. 160/1996 & CNP No. 2421/1996. The matter referred to Sr. Counsel T.R. Rajagopalan, Chennai who had suggested to file a suit in Civil Court, Coimbatore. Further action in the matter is to be decided.
29	Sri Sarda Mills	3.00	3.00 acres of land occupied by Sri Sengottaiah Memorial High School since prior to nationalization. Eviction proceedings initiated under P.P. Act and eviction order dated 18.1.2016 issued. Sengottiah School has filed a misc. appeal bearing M.A. No. 26/2016 in the District Court, Coimbatore against the said order of estate officer and the same is pending. Posted for submitting the documents on the next date of hearing i.e. 08.06.2017. The party has filed CMA No. 32340/2016 (Civil Misc. Appeal) in the Dist. Court at Coimbatore and the same is pending.
	TOTAL	8.85	1 3
	UTTAR PRADESH		
30	Swadeshi Cotton Mills,Kanpur	3.79	Pre take over encroachment. Litigation under PP act is pending.

1	2	3	4
31	Lord Krishna Mills,Saharanpur	2.61	Pre take over encroachment.
32	Luxmi Rattan Mills, Kanpur	59.37	Pre take over encroachment. Litigation under PP act is pending.
33	New Victoria Mills, Kanpur	5.00	Pre take over encroachment. Litigation under PP act is pending.
34	Muir Mills, Kanpur	1.52	Pre take over encroachment. Litigation under PP act is pending.
	TOTAL	72.29	
	GRAND TOTAL	226.89	

## **ANNEXURE-VIII**

	COURT CASE	S PERTAINING TO	ENCROACHMENT
S.No	Name Of The State/Mill	Area of Encroachment (In Acres)	Present Status
1	2	3	4
	ANDHRA PRADESH		
1	Azam Jhai Mills	5.00	Eviction proceedings were initiated against Kasibugga Co-operative Housing Society under PP Act and order of eviction was passed on 03.06.2008. Kasibugga Co-operative Housing Society filed an appeal bearing CMA No. 10/2016 on 11.02.2016 before the District Court, Warangal. NTC appeared on the first hearing date i.e. 11.03.2016. NTC filed counter and submitted all the required documents. The case is pending for hearing. Next date is 18.07.2017. (Refer Annexure SG - S. No.  (The Kasibugga Co-operative Housing Society, Wgl. Vs. The Estate Officer, NTC Ltd., Coimbatore bearing CMA No. 10/2016)

	Ti	1 4 7	M/- W1- D1 C1 1
2	Tirupati Cotton Mills	1.45	M/s Varsha Foods filed an appeal bearing A.S. No. 108/2011 against Eviction Order dated 28.10.2011 before the Principal District Judge, Chittoor. An order was passed in favour of M/s Varsha Foods and the impugned order passed by the Estate Officer set aside on 16.07.2012. NTC filed a writ petition bearing W.P. No. 540/2013 on 03.01.2013 against the said order before the High Court of Hyderabad. As per the M/s Varsha Foods argument, one M/s Surcot Industries Private Ltd is the Lessor and M/s Varsha Food is the Lessee. They purchased the land in the year 1960. So the premises is not public premises as per the estate office order. The case is pending for admission. (Refer Annexure SG - S. No. 5) (G.M. Tirupati Cotton Mills, Tirupati Vs. M/S. Varsha Food Products India Ltd. & 2 Ors bearing W.P. No. 540/2013)
	TOTAL	6.45	
	KARNATAKA		
3	MSK Mills, Gulbarga	4.53	4.53 acres of land belonging to MSK Mills was notified as 'Slum' by Deputy Commissioner, Gulbarga on 21.10.2011. NTC has challenged the said notification by filing a writ petition bearing W.P. No. 41-42/2014 before the High Court of Karnataka. The Hon'ble High Court granted interim stay vide order dated 03.01.2014 and the notice is served to Karnataka State Slum Clearance Board, Gulbarga and Gulbarga Mahanagara Palike to stop further construction. Status quo is still continuing as on date. The case is yet to be listed. (Refer Annexure SG - S. No.  (National Textile Corporation (APKK&M) Ltd. & Ors Vs. Deputy

1	Minomyo Milla Dongalana	0.17	0.17 some of land belonging to
4	Minerva Mills, Bangalore	0.17	0.17 acres of land belonging to Minerva Mills, Bangalore was encroched by M/s. Davanam Constructions Pvt. Ltd. Eviction proceedings were initiated by NTC under PP Act and an order of eviction was passed on 30.11.2012. The opposite party filed an appeal bearing MA No. 36/2013 on 19.07.2013 in the Civil Court, Bangalore and same is pending. Next date of hearing is 15.07.2017.(Refer Annexure SG - S. No.  1) (M/s Davanam Constructions Pvt Ltd Vs. NTC Ltd. & Ors bearing MA No. 36/2013)
		1.2	1.20 acres of land belonging to Minerva Mills, Bangalore was encroched by M/s. Vyshnavianand Project Pvt. Ltd. Eviction proceedings were initiated by NTC under PP Act and an order of eviction was passed. The opposite party challenged the eviction order before the Civil Court and ordered for surveying the lands belonging to Minerva Mills. NTC has filed a writ bearing W.P. No. 24098/2013 against the said order of Civil Court before the High Court of Karnataka. The case is pending for admission. (Refer Annexure SG - S. No. 7) (Minerva Mills (A Unit of NTC Ltd., Bangalore) Vs. Estate Officer, NTC (APPK&M) Ltd., M/S. Vyshnavianand Project Pvt Ltd. & Ors bearing W.P. No. 24098 / 2013)

		1.7	Mohan R and 15 Others claimed ownership of land belonging to Minerva Mills, Bangalore based on the endorsement given by Additional Special Deputy Commissioner of Inams Abolition, Bengaluru in the year 1965. Appeals bearing M.A. No. 5-8, 9-17 and 18-20/2016 have been filed by the opposite parties against eviction orders dated 27.01.2010 before the Principal City Civil and Session Judge, Bangalore.NTC filed petition bearing Misc. No. 196/2016 on 22.02.2016 before the Court of the Principal City Civil and Session Judge, Bengaluru for transfer of Miscellaneous Appeals 5-8/2010 and 9-17/2010 and 18-20/2010 which are pending before different Court Halls to one Court Hall. The said petition was disposed of as allowed on 13.04.2017.The cases are posted for argument on 05.07.2017. (Refer Annexure SG - S. Nos. 2, 3 and 4)
	TOTAL	7.60	
	MAHARASHTRA NORTH		
	_		
5	Land at Sewree of Elphinstone Spg. & Wvg. Mills, Mumbai	2.78	Civil Suit filed in the Bombay High Court in respect of land measuring 0.17 acres ( Refer Annexure SG-S.NO. 137 and 138)
6	Land with Godown at Sewree of Elphinstone Spg. & Wvg. Mills, Mumbai	0.41	Encroachment since pre- nationalization. Proceedings under P.P.Act to be initiated.
7	Land outside Mill at Aurangabad Textile Mills, Aurangabad (NTC)	0.42	Appeal is filed in the Sr. Divn. Dist. Court, Aurangabad against order of Lower Divn. Dist. Court.( Refer Annexure SG-S.NO. 140)
8	Land at Mathura in Uttar Pradesh of Mumbai Textile Mills, Mumbai	7.21	5 eviction proceedings pending in Dist. Courts at Mathura.( Refer Annexure SG-S.NO. 132 to 136)
	TOTAL	10.82	

	MADHYA PRADESH		
9	Indore Malwa, Indore	0.54	The eviction cases are pending before Civil Court. (Refer Annexure SG - S. Nos. 58 to 74)
10	Hira Mills Ujjain	1.49	Seventeen cases for eviction are pending before Civil Court. ( Refer Annexure SG-S.NO. 112 to 128)
	TOTAL	2.03	
	TAMILNADU		
11	Coimbatore Murgan Mills	5.85	5.85 acres of land occupied by T.A.Ramalinga Chettiar H.S.School prior to nationalization. Mills Management insisted for handing over the school to it. T.V. Angappa, Chairman of Trust School filed a writ bearing W.P. No. 8095/1985 in the High Court. This was dismissed as there was no merit in this case. Further, he filed W.P. No. 160/1986 and CMP No. 2421/1996 before the division bench of High Court of Madras which held that the question of title can be appropriately dealt only by a Civil Court and disposed the appeal reserving liberty to both parties to have the controversy adjudicated by the Civil Court. The matter was consulted with our Sr. Counsel Shri. K.N.V. Ramani who suggested to initiate action under P.P. Act in order to avoid payment of court fees considering the value of the property which was placed before the Board of Directors in the meeting held on 27.03.2000. Accordingly, the Board of Directors resolved to refer the matter to the estate officer who issued eviction order dated 10.08.2001. The erstwhile owner filed an appeal bearing CMA No. 27/2001 in the District Court, Coimbatore challenging the above. The Appellate Court held that the dispute should be adjudicated by a Civil Court as pronounced in the W.P. No. 160/1996 & CNP No. 2421/1996. The matter referred to Sr. Counsel T.R. Rajagopalan, Chennai who had suggested to file a suit in Civil Court,

			Coimbatore. Further action in the matter is to be decided.
12	Sri Sarda Mills	3.00	3.00 acres of land of Sri Saradha Mills occupied by M/s V.S. Sengottiah Memorial High School since prior to nationalization. Eviction proceedings initiated under P.P. Act and eviction order dated 18.01.2016 issued. Sengottiah School filed an appeal bearing CMA. No. 26/2016 on 06.09.2016 in the District Court, Coimbatore against the said order of estate officer. Next date of hearing is 10.07.2017.(Refer Annexure SG - S. No.  11) (M/s. V.S. Sengottiah Memorial High School Vs. General Manager, Saradha Mill, a unit of NTC Ltd., Coimbatore & Other bearing CMA No. 26/2016)
	TOTAL	8.85	
	GRAND TOTAL	35.75	

# Appendix-I

# STANDING COMMITTEE ON LABOUR (2016-17)

## Minutes of the Second Sitting of the Committee

The Committee sat on 3<sup>rd</sup> October, 2016 from 1100 hrs. to 1300 hrs. in the Committee Room 'G-074', Parliament Library Building, New Delhi.

#### **PRESENT**

#### Dr. Kirit Somaiya - CHAIRPERSON

# MEMBERS LOK SABHA

- 2. Shri Rajesh Kumar Diwakar
- 3. Shri Ashok Dohare
- 4. Shri Satish Kumar Gautam
- 5. Shri C.N. Jayadevan
- 6. Shri Bahadur Singh Koli
- 7. Dr. Arun Kumar
- 8. Shri Kaushalendra Kumar
- 9. Shri Hari Manjhi
- 10. Shri Naba Kumar Sarania

#### **RAJYA SABHA**

- 11. Shri Ram Narain Dudi
- 12. Shri Nazir Ahmed Laway
- 13. Shri P.L. Punia
- 14. Shri Rajaram
- 15. Ms. Dola Sen
- 16. Shri Tapan Kumar Sen
- 17. Shri Ravi Prakash Verma
- 18. Shri N. Gokulakrishnan

#### SECRETARIAT

- 1. Shri N.C. Gupta Joint Secretary
- 2. Shri Ashok Sajwan Director
- 3. Smt. Archana Srivastva Under Secretary

#### Witnesses

# Representatives of the Ministry of Textiles and NTC

1. Smt. Rashmi Verma Secretary (Textiles)

2. Shri J.K. Dadoo AS&FA

3. Smt. Pushpa Subrahmanyam Additional Secretary

4. Shri A. Madhukumar Reddy Joint Secretary

5. Smt. Anu Garg Joint Secretary (NTC)

6. Shri P.C. Vaish CMD (NTC)

- 2. At the outset, the Chairperson welcomed the Members of the Committee and the representatives of the Ministry of Textiles and National Textiles Corporation (NTC) to the sitting of the Committee, convened to have a briefing by the representatives of the Ministry of Textiles and NTC on 'Functioning of NTC vis-a-vis Revival/Relocation/Status/Upgradation/Modernisation of NTC Mills and future course of action of Closed NTC Mills'. Impressing upon the witnesses to keep the proceedings of the Committee 'Confidential', the Chairperson asked the Secretary, Ministry of Textiles, to give an overview of the subject matter.
- 3. The Secretary, Ministry of Textiles, and CMD, NTC, accordingly, briefed the Committee on the subject highlighting *inter-alia* the role and functioning of the NTC. The CMD, NTC, also gave a power-point presentation highlighting status of mills of NTC, constraints and challenges before NTC, year-wise performance graphs, cash loss and approach/methodology to reduce the cash losses, modernisation/ relocation of mills, financial management, land management, asset management policy, etc. The Secretary, Ministry of Textiles, and CMD, NTC, also responded to various queries raised by the Members.
- 4. The Chairperson thanked the witnesses for appearing before the Committee and briefing them on several aspects of the subject matter. The

Chairperson also directed the Secretary to furnish written replies within 10 days to those queries, which remained un-answered during the meeting.

The witnesses then withdrew.

[A copy of the verbatim proceedings was kept on record]

The Committee then adjourned.

## Appendix-II

# STANDING COMMITTEE ON LABOUR (2016-17)

## Minutes of the Nineteenth Sitting of the Committee

The Committee sat on Wednesday, the 31st May, 2017 from 1130 hrs. to 1320 hrs. in Committee Room 'E', Parliament House Annexe, New Delhi.

#### **PRESENT**

## Dr. Kirit Somaiya - CHAIRPERSON

#### **MEMBERS**

#### LOK SABHA

- 2. Shri Rajesh Kumar Diwakar
- 3. Shri Ashok Kumar Dohrey
- 4. Shri Satish Kumar Gautam
- 5. Dr. Boora Narsaiah Goud
- 6. Shri C.N. Jayadevan
- 7. Shri Bahadur Singh Koli
- 8. Dr. Arun Kumar
- 9. Shri Kaushalendra Kumar
- 10. Shri Hariom Singh Rathore
- 11. Shri Naba Kumar Sarania
- 12. Shri Dayakar Pasunoori

#### **RAJYA SABHA**

- 13. Shri Rama Narayan Dudi
- 14. Shri Nazir Ahmed Laway
- 15. Shri P.L. Punia
- 16. Shri Rajaram
- 17. Ms. Dola Sen
- 18. Shri Tapan Kumar Sen
- 19. Shri Ravi Prakash Verma

#### **SECRETARIAT**

- 1. Ms. Rimjhim Prasad Joint Secretary
- 2. Smt. Anita B. Panda Director
- 3. Shri K.C. Pandey Deputy Secretary
- 4. Smt. Archana Srivastva Under Secretary

## Witnesses

#### REPRESENTATIVES OF MINISTRY OF TEXTILES AND NTC

Sl. No. Name Designation

1. Dr. Anant Kumar Singh Secretary

2. Shri A.M. Reddy Joint Secretary

3. Shri P.C. Vaish CMD (NTC)

- 2. At the outset, the Chairperson welcomed the Members of the Committee and the representatives of the Ministry of Textiles (MoT) and National Textile Corporation (NTC) to the sitting of the Committee, convened to take evidence on the subject 'Land Assets Management in National Textile Corporation (NTC)'. The Chairperson then drew attention of the representatives to Direction 58 of the 'Directions by the Speaker' regarding confidentiality of the proceedings of the Committee during deposition before the Parliamentary Committees. He then asked Secretary, MoT and the representatives of NTC to give an overview of the Subject matter.
- 3. The Secretary, MoT accordingly briefed the Committee on various aspects of the subject which <u>inter-alia</u> included details of land owned by NTC; Transferable Development Rights (TDR) earned by NTC by giving land to MCGM and MHADA; geo-mapping of land to tackle encroachment; yearly loss occurring on 23 running mills of NTC; modernisation plan; etc. Thereafter, the Members raised queries on various issues which, *inter-alia*, included Ministry of Textiles' stand in the Court in Shree Madhusudan Mills Case; Ministry of Textiles' interaction with DIPAM with respect to their land assets sale; Joint Ventures' modernisation plans; long pending cases in different courts; value addition plans of NTC; NTC's plans to use 18 acre land available in Udaipur Mills; different types of encroachments; etc. The representatives of the Ministry of Textiles and National Textile Corporation responded to other queries of the Members.

4. The Chairperson thanked the witnesses for appearing before the Committee and briefing them on the subject as well as responding to the queries raised. The Chairperson directed the Secretary, MoT and the CMD, NTC to furnish written replies within 10 days in respect of those queries, for which information was not readily available with them during the meeting as well as which required detailed and statistical information.

The witnesses then withdrew.

[A copy of the verbatim proceedings was kept on record]

The Committee then adjourned.

# **Appendix-III**

# STANDING COMMITTEE ON LABOUR (2017-18)

## Minutes of the Fifth Sitting of the Committee

The Committee sat on Tuesday, the 21<sup>st</sup> November, 2017 from 1200 hrs. to 1330 hrs. in Committee Room No.4, Parliament House Annexe, Extension Building, New Delhi.

#### PRESENT

## Dr. Kirit Somaiya - CHAIRPERSON

#### **MEMBERS**

# **LOK SABHA**

- 1. Shri Rajesh Kumar Diwakar, MP
- 2. Shri Ashok Kumar Dohrey, MP
- 3. Shri Satish Chandra Dubey, MP
- 4. Shri Satish Kumar Gautam, MP
- 5. Dr. Boora Narsaiah Goud, MP
- 6. Shri C.N. Jayadevan, MP
- 7. Shri Bahadur Singh Koli, MP
- 8. Dr. Arun Kumar, MP
- 9. Shri Hari Manjhi, MP
- 10. Shri Hari Om Singh Rathore, MP
- 11. Shri Kodikunnil Suresh, MP
- 12. Shri Dayakar Pasunoori, MP

#### **RAJYA SABHA**

- 13. Shri Ram Narain Dudi, MP
- 14. Shri Nazir Ahmed Laway, MP
- 15. Shri Rajaram, MP
- 16. Shri Tapan Kumar Sen, MP
- 17. Shri N. Gokulakrishnan, MP
- 18. Ms. Dola Sen, MP

### **SECRETARIAT**

- 1. Smt. Anita B Panda Director
- 2. Shri Dhiraj Kumar Additional Director
- 3. Smt Archana Srivastva Under Secretary

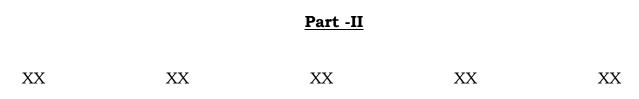
#### PART-I

2.	At the out	tset, the Cl	nair	person welcom	ed th	ne Member	rs t	to the sitti	ng of
the	Committee,	convened	for	consideration	and	adoption	of	following	draft
Rep	orts on:								

(	i)	Land Assets	Management in	National Textile	Corporation	(NTC):
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(ii)	XX	XX	XX	XX; and

- 3. The Committee took up the Draft Reports one by one for consideration and adoption. Giving an overview of the Recommendations made in the Draft Reports, the Chairperson requested the Members to give their suggestions on them, if any.
- 4. The Draft Reports were adopted by the Committee without any addition/modIfication.
- 5. The Committee then authorized the Chairperson to finalise the Reports in the light of consequential changes that might arise out of factual verification of the Draft Reports and to present the same to both the Houses.



The witnesses then withdrew.

[A copy of the verbatim proceedings was kept on record]

The Committee then adjourned.